

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

Appeal No. 11 of 2026 EZ

IN THE MATTER OF:

Munidei Majhi and 3 Ors.

...Applicants

Versus

The Ministry of Environment, Forest and Climate Change & 3 Ors. ...

Respondents

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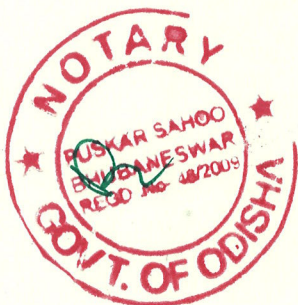
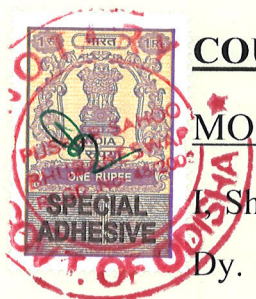
... Respondents

COUNTER AFFIDAVIT ON BEHALF OF RESPONDENT NO. 1

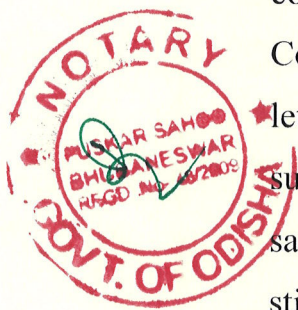
MOST RESPECTFULLY SHOWETH:

I, Shri Vasanta Kiran Babu, S/o Shri V. Surya Rao, aged about 48 years, working as Dy. Inspector General of Forest (Central) at Regional Office, Bhubaneswar of the Ministry of Environment, Forest & Climate Change, ('MoEFCC', for short) at A/3, Chandrasekharapur, Bhubaneswar – 751023, do hereby solemnly affirm and state on oath as under:

1. That the present Counter Affidavit is being filed on behalf of Respondent No.1 in reply to the Appeal No. 11/2026/EZ filed by the Appellants challenging the Stage-II/Final Approval dated 05.05.2026, corrigendum dated 06.05.2026, working permission dated 27.02.2026 and tree felling permission dated 26.03.2026.
2. That the answering Respondent respectfully submits that the proposal was considered strictly in accordance with the provisions of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980, the Rules framed thereunder, applicable guidelines, and the records/documents submitted by the State Government through the PARIVESH portal.



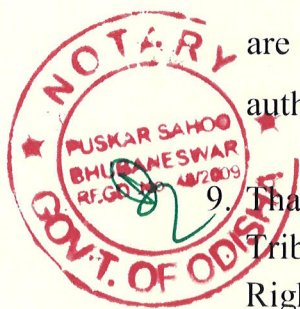
3. That it is submitted that Respondent No. 1 is the authority that granted the Stage-I/In-principle Approval dated 05.01.2026 and the Stage-II/Final Approval dated 05.05.2026 (corrected by Corrigendum dated 06.05.2026) under Section 2(1)(ii) of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 (hereinafter "the Adhiniyam"). Respondent No. 1 is neither the issuer of the Working Permission dated 27.02.2026 nor the Tree Felling Order dated 26.03.2026. It is squarely fall entirely outside the jurisdiction and authority of the Ministry.
4. That the proposal for diversion of forest land was submitted by the State Government of Odisha and processed online under Proposal No. FP/OR/OTHERS/523366/2025. After due examination of the proposal and recommendations received from the competent authorities, Stage-I/In-Principle approval was granted vide letter dated 05.01.2026 subject to fulfillment of stipulated conditions. Thereafter, the State Government submitted compliance report and supporting documents for fulfillment of the Stage-I conditions.
5. That upon receipt of the compliance report furnished by the PCCF & Nodal Officer (FCA), Odisha vide letter dated 21.04.2026 and after submission of compliance details on the PARIVESH portal on 23.04.2026, the proposal was examined by Respondent No. 1 and Stage-II/Final Approval dated 05.05.2026 was granted under Section 2(1)(ii) of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980.
6. That the impugned Stage-II/Final Approval was granted only after due consideration of the compliance report submitted by the Principal Chief Conservator of Forests (PCCF) & Nodal Officer (FCA), Odisha vide their letter No. 8119/9F(Others)-343/2025 dated 21.04.2026, which was also submitted on the PARIVESH web portal on 23.04.2026. The Ministry was satisfied, on the basis of the said compliance report, that the pre-conditions stipulated under the Stage-I approval dated 05.01.2026 had been duly



complied with. Accordingly, the Stage-II/Final Approval was issued in accordance with the provisions of the Adhiniyam and the Van (Sanrakshan Evam Samvardhan) Rules, 2023.

7. That the Stage-II/Final Approval has been granted subject to 33 general conditions, standard conditions, and one specific condition (Condition No. 3.1). Condition No. 3.1 explicitly provides that the Stage-II clearance and its continued operational validity are inherently subject to the final adjudication of Appeal No. 04/2026/EZ (Munidei Majhi & Ors. Vs. The Ministry of Environment, Forest and Climate Change & Ors.) pending before this Hon'ble Tribunal. The Ministry has thus not bypassed or ignored the pendency of the earlier appeal on the contrary, it has consciously made the approval subject to the outcome of this Hon'ble Tribunal's adjudication. (A copy of the said approval is annexed herewith and marked as **Annexure R-1/1.**)

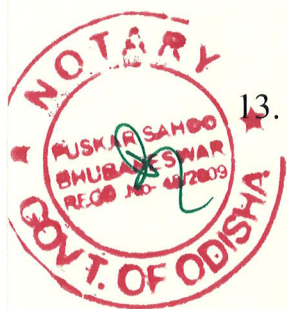
8. That the answering Respondent submits that the role of Respondent No. 1 under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 is limited to consideration of proposals for diversion of forest land on the basis of records, site inspection reports, recommendations, certificates, undertakings and compliance reports submitted by the State Government and its authorities. Matters relating to ground verification, implementation of conditions, demarcation, handing over of land, enforcement and field-level compliance are primarily within the domain of the State Government and its field authorities.



9. That it is submitted that the compliance with the provisions of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (hereinafter "FRA, 2006") is a condition that has been stipulated under the Stage-II approval itself. Condition No. 1.7 of the Stage-II approval specifically mandates:

"The State Govt. shall ensure the compliance on FRA, 2006 as per Van (Sanrakshan Evam Samvardhan) Rules and guidelines issued from time to time before handing over of the diverted forest land to user agency."

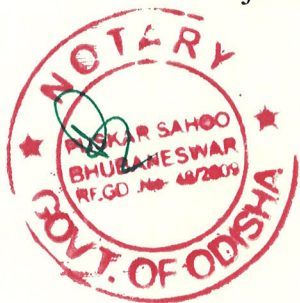
10. That the answering Respondent further submits that the State Government furnished compliance materials indicating compliance of FRA, 2006, including submission of certificate from the concerned District Collector. The Stage-I compliance report specifically records that the proposal was accompanied with FRA compliance documents. (The copy of the said compliance report submitted by State Government is annexed herewith and marked as **Annexure R-1/2**).
11. That the answering Respondent submits that several safeguards and environmental protection measures were incorporated as mandatory conditions in the Stage-II approval. The State Government was directed to ensure compensatory afforestation, additional compensatory afforestation, protection of legal status of forest land, geo-tagging and monitoring of plantation, uploading of KML files, soil conservation measures, slope stabilization measures, drainage structures and other environmental safeguards.
12. That the proposal was also placed before the Regional Empowered Committee (REC) and was considered in accordance with the prevailing statutory framework and applicable guidelines. The Ministry took into consideration the recommendations and materials available on record before arriving at its decision.
13. It is denied that the Ministry failed to apply its mind. The proposal went through multiple rounds of EDS queries, site inspection, REC deliberation, and compliance verification. The Ministry was fully aware of the connection between the road and the mine, and this was reflected in the REC's observations. The decision was taken consciously in the context of the REC's recommendation and the compliance report of the State Government.
14. That the allegations made by the Appellants regarding alleged irregularities in field implementation, law and order situation, tree felling activities, local disturbances, or other field-level actions are matters primarily concerning the



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State authorities and field officers.

15. That the answering Respondent respectfully submits that the Stage-II approval itself contains conditions safeguarding statutory compliances and requiring continued adherence to applicable laws, rules and guidelines. The approval was granted only after consideration of the compliance reports and undertakings furnished by the State Government and concerned authorities.
16. That the answering Respondent further submits that the Ministry acted in a fair, transparent and lawful manner while processing the proposal. No provisions of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 or applicable Rules were violated by Respondent No. 1 while granting the impugned approval.
17. That the contents of the Appeal, save and except those specifically admitted herein, are denied. The Appellants are put to strict proof of their allegations.
18. In view of the submissions made hereinabove, it is most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to pass such other order(s) as this Hon'ble Tribunal may deem fit and proper in the interest of justice.



VERIFICATION

I, the Deponent above named, do hereby verify that the contents of the above Affidavit are true and correct to my knowledge and belief derived from official records, and that nothing material has been concealed therefrom.

Verified at Bhubaneswar on this 19th day of May 2026.

[Signature]
19.5.2026
PUSKAR SAHOO
NOTARY BHUBANESWAR
GOVT OF ODISHA
MOB :- 9337129137

[Signature]
उप वन महानिरीक्षक (केन्द्रीय)
DEPONENT
Dy. Inspector General of Forests (Central)
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest & Climate Change
क्षेत्रीय कार्यालय/Regional Office
भुवनेश्वर/Bhubaneswar

[Signature]
DEPONENT
उप वन महानिरीक्षक (केन्द्रीय)
Dy. Inspector General of Forests (Central)
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
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भुवनेश्वर/Bhubaneswar



Government of India
Ministry of Environment, Forest and Climate Change
Regional Office, Bhubaneswar



Online Proposal No.: **FP/OR/OTHERS/523366/2025**



Dated: **05/05/2026**

To,

The Addl. Chief Secretary,
 Forest, Environment & Climate Change Department,
 Government of Odisha,
 Bhubaneswar-751 001

Subject: Stage-I/In-principle approval of Central Government under Section 2(1)(ii) of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 for non-forestry use of 4.911 ha of forest land in favour of IDCO for construction of access road from Sijimali Bauxite Mines (Hill Top) to SH-44 to facilitate bauxite transportation in Kashipur Tahasil of Rayagada District under Rayagada Forest Division, Odisha.

Sir/Madam,

I am directed to refer to State Govt. letter No.FE-DIV-FLD-0025-2025-10894/FE&CC dated 9.05.2025 and Online Proposal No.FP/OR/Others/523366/2025, wherein prior approval of the Ministry of Environment, Forest & Climate Change for non-forestry use of 4.911 ha of forest land in favour of IDCO for construction of access road from Sijimali Bauxite Mines (Hill Top) to SH-44 to facilitate bauxite transportation in Kashipur Tahasil of Rayagada District under Rayagada Forest Division, Odisha, was sought in accordance with Section-2 (1)(ii) of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980. After due consideration of the proposal by the Ministry of Environment, Forest & Climate Change, the *in-principle* approval for diversion of the said forest land was accorded by Ministry vide this office letter No. FP/OR/Others/523366/2025 dated 5.01.2026, subject to fulfillment of certain conditions. The State Government has furnished the compliance report in respect of the conditions stipulated in the in-principle approval and has requested to grant final approval of the proposal.

In this connection, I am directed to say that on the basis of the compliance report furnished by the PCCF & Nodal Officer (FCA), Odisha vide their letter No.8119/9F (Others)-343/2025 dated 21.04.2026 and submission of the compliance report by the State Govt. in *Parivesh* web portal on 23.04.2026, **Stage-II/final** approval of the Ministry of Environment, Forest & Climate Change is hereby granted under Section 2 (1)(ii) of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 for non-forestry use of 4.911 ha of forest land in favour of IDCO for construction of access road from Sijimali Bauxite Mines (Hill Top) to SH-44 to facilitate bauxite transportation in Kashipur Tahasil of Rayagada District under Rayagada Forest Division, Odisha, subject to the fulfillment of the following conditions:-

1. General Conditions

S. No	Conditions
1.1	The State Govt. shall ensure that the legal status of diverted forest land shall remain unchanged.
1.2	The State Govt. shall ensure that the user agency shall pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India .
1.3	The State Govt. shall ensure that the State Forest Department will raise compensatory afforestation over 6.07 ha of non-forest land identified in village Tingarjhol, Kalnara Tahasil of Rayagada District under Rayagada Forest Division within two years from the date of Stage-II Clearance and maintained thereafter by the State Forest Department, at the cost of user agency.
1.4	The State Government shall ensure that the identified non-forest shall be notified as Protected Forest under Section 29 of the Indian Forest Act, 1927 or local forest Act. The Nodal Officer, after notification of such non forest land, shall uploaded a copy of said notification on the PARIVESH portal
1.5	The State Govt. shall ensure that the State Forest Department will raise Additional compensatory afforestation over 5.00 ha of degraded forest land identified Pedakonda Extn. RF under Rayagada Forest Division within two years from the date of Stage-II Clearance and maintained thereafter by the State Forest Department, at the cost of user agency.
1.6	The State Forest Department shall ensure that the species to be planted in the CA & Additional CA schemes shall be of native species of the area. At least 18 month old seedlings should be planted. Intensive monitoring of the plantation needs to be done and documented using Geo tagging so that the increase of canopy density and survival and growth of plantation can be evaluated at regular intervals.
1.7	The State Govt. shall ensure the compliance on FRA, 2006 as per Van (Sanrakshan Evam Samvardhan) Rules and guidelines issued from time to time before handing over of the diverted forest land to user agency.
1.8	The State Govt. shall ensure that the KML files of the area to be diverted and CA areas shall be uploaded on the e-Green watch portal with all requisite details before handing over of the diverted forest land to the user agency
1.9	The State Government shall immediately repair/reconstruct the damaged boundary pillars and ensure proper demarcation of the diverted forest land on the ground. The State Government shall also take appropriate action against the responsible person(s) for damage/disturbance of forest boundary pillars under the provisions of the Indian Forest Act, 1927 and the applicable local Forest Act, if any.

S. No	Conditions
1.10	The State Govt. shall ensure that the State Forest Department shall undertake plantation of tall indigenous tree species along both sides of the proposed road, at the cost of the User Agency, to mitigate dust pollution resulting from the movement of heavy vehicles associated with mining activities.
1.11	The State Government shall ensure that the User Agency shall implement appropriate engineering and safety measures to prevent soil erosion as the proposed area features a medium slope and the road will be used by heavy vehicles.
1.12	The State Govt. shall ensure that overburden shall not be disposed beyond the designated road width. Muck generated from earth cuttings shall be fully utilized for filling works. Any excess muck shall be disposed strictly in accordance with a Muck Disposal Plan. No muck or debris shall be permitted to roll downhill slopes.
1.13	The State Govt. shall ensure that retaining walls, breast walls, and drainage structures shall be constructed at appropriate locations to ensure slope stability and prevent erosion along the alignment.
1.14	The State Govt. shall ensure that the State Forest Department shall undertake comprehensive soil conservation measures at the CA sites, with the cost to be borne by the user agency.
1.15	The State Govt. shall ensure that the user agency explore the possibility of successful transplantation of maximum number of trees identified to be felled and shall ensure that any tree felling shall be done only when it is unavoidable and that too under strict supervision of the State Forest Department.
1.16	The State Govt. shall ensure that the user agency shall explore the possibility of successful transplantation of maximum number of trees identified to be felled and shall ensure that any tree felling shall be done only when it is unavoidable and that too under strict supervision of the State Forest Department.
1.17	The State Govt. shall ensure that flanks of roads should be filled by transported soil and not with soil dug from the side of the roads.
1.18	The State Govt. shall ensure that the designing of new culverts/bridges and redesigning the existing ones over the natural streams/ rivers/canals should be done in such a manner that it does not hamper the natural course of water, does not give rise to water-logging, so that it does not hamper movement of wild animals including fishes & amphibians migration.
1.19	The State Govt. shall ensure that speed regulating signage will be erected along the road at regular intervals in the Forest Areas.
1.20	The State Govt. shall ensure that the user agency shall provide adequate under passes in

S. No	Conditions
	wildlife areas/wildlife crossing, if any, for the safe movement of wildlife.
1.21	The State Govt. shall ensure that no labour camp shall be established on the forest land and the user agency shall provide fuels preferably alternate fuels to the labourers and staff working at the site so as to avoid any damage and pressure on the nearby forest areas.
1.22	The State Govt. and user agency shall ensure that while executing works, the user agency shall not fell any tree or damage forest growth in the surrounding forest area in any manner.
1.23	The State Govt. and user agency shall ensure that earth or any material shall neither be brought from nor the debris resulting during construction be disposed of in the adjoining forest area by the user agency.
1.24	The State Govt. and user agency shall ensure that the layout plan of the proposal shall not be changed without prior approval of the Ministry of Environment, Forest & Climate Change.
1.25	The State Govt. shall ensure that the forest land shall not be used for any purpose other than that specified in the proposal and under no circumstances be transferred to any other user agency, department or person without prior approval of the Ministry of Environment, Forest & Climate Change.
1.26	The State Govt. shall ensure that no damage to the flora and fauna of the adjoining area shall be caused.
1.27	The State Govt. shall ensure that the DFO concerned will monitor and take necessary mitigative measures to ensure that there is no adverse impact on the forests in surrounding area.
1.28	The State Govt. shall ensure that the user agency shall submit annual self monitoring report on compliance of stipulated conditions to the Nodal Officer (FCA) of the State and Regional Office of this Ministry by the end of March every year regularly.
1.29	Any order passed by the Hon'ble Courts or Tribunals in respect of the present project shall be complied with immediately, and any additional stipulation(s)/condition(s) imposed therein shall be implemented by the State Government/ User Agency.
1.30	The State Govt. shall ensure that any other conditions that the Ministry of Environment, Forests & Climate Change may impose from time to time in the interest of afforestation, conservation and management of flora and fauna in the area, which shall be complied by the user agency.
1.31	The State Govt. and user agency shall ensure compliance to provisions of the all Acts,

S. No	Conditions
	Rules, Regulations, Guidelines, NGT Order (s) & Hon'ble Court Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project.
1.32	Any other direction issued by the Ministry as a result of Hon'ble Supreme Court order will have bearing on this approval.
1.33	Violation of any of these conditions will amount to violation of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and action would be taken as prescribed in Para 1.16 of Consolidated Guidelines and Clarification issued under Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and Van (Sanrakshan Evam Samvardhan) Rules, 2023 vide Ministry's letter dated 29.12.2023.

2. Standard conditions

3. Specific Conditions

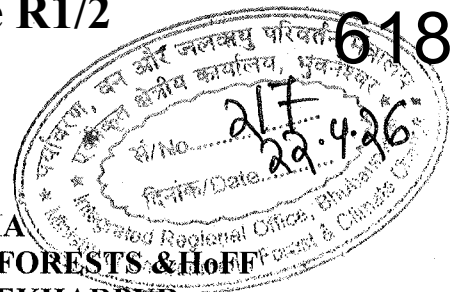
S. No	Conditions
3.1	In strict compliance with the statutory mandate under Para 16(7) of the Van (Sanrakshan Evam Samvardhan) Rules, 2023, the issuance and continued operational validity of this Stage-II clearance are inherently subject to the final adjudication of Appeal No. 04/2026/EZ (Munidei Majhi & Ors. Vs. The Ministry of Environment, Forest and Climate Change & Ors.), presently pending before the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.

Copy To

1. The Chief Executive Officer, National Authority CAMPA, Ministry of Environment, Forest & Climate Change, 3rd Floor, Supreme Court Metro Station Building, New Delhi-110 001.
2. The Inspector General of Forests (ROHQ), Ministry of Environment, Forest & Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi – 110 003.
3. The Addl. PCCF & Nodal Officer (FCA), Forest Department, Govt. of Odisha, Aranya Bhawan, Chandrasekharpur, Bhubaneswar-751023.
4. The Divisional Forest Officer, Rayagada Forest Division, Rayagada, Odisha.
5. The Chief General Manager (Env.), IDCO, IDCO Tower, Janpath, Bhubaneswar, Odisha.

Signature Not Verified

Digitally Signed by : Shri Yashanta Kiran Babu (Yashanta Kiran Babu)
Deputy Inspector General of Forests (RO)
Date: 05/05/2026



**STATE FOREST HEADQUARTERS, ODISHA
OFFICE OF THE PRINCIPAL CHIEF CONSERVATOR OF FORESTS & HOFF
PLOT NO. GD-2/12, ARANYA BHAWAN, CHANDRASEKHARPUR
BHUBANESWAR-751023**

E-mail:- nodal.pccfodisha@gmail.com

No. 8119 /9F(Others)343/2025
Dated, Bhubaneswar the 21st April' 2026

To

✓ The Deputy Director General of Forests (Central)
Ministry of Environment Forests & Climate Change
Regional Office, Bhubaneswar

Sub: Stage-I/In-principle approval of Central Government under Section 2(1)(ii) of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 for non-forestry use of 4.911 ha of forest land in favour of IDCO for construction of access road from Sijimali Bauxite Mines (Hill Top) to SH-44 to facilitate bauxite transportation in Kashipur Tahasil of Rayagada District under Rayagada Forest Division, Odisha - Submission of Stage-I Compliance.

Ref:- Letter dated 05.01.2026 of Deputy Inspector General of Forests (Central), Govt. of India, MoEF& CC, Regional Office, Bhubaneswar

Sir,

② In reference to the above mentioned subject, this is to inform that Government of India, Ministry of Environment, Forest & Climate Change, Regional Office, Bhubaneswar have accorded Stage-I approval vide Letter dated 05.01.2026 of Central Government under Section 2(1)(ii) of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 for non-forestry use of 4.911 ha of forest land in favour of IDCO for construction of access road from Sijimali Bauxite Mines (Hill Top) to SH-44 to facilitate bauxite transportation in Kashipur Tahasil of Rayagada District under Rayagada Forest Division, Odisha subject to fulfillment of 39 nos. of conditions imposed therein. The point wise compliance based on the reports of the DFO, Rayagada Forest Division is furnished as follows:-

Condition No.1.1:- Legal status of the diverted forest land shall remain unchanged.

Compliance:- In compliance to the above, the DFO, Rayagada Forest Division has reported that the User Agency has submitted an undertaking duly countersigned by the DFO, Rayagada Forest Division that the legal status of the forest land proposed for diversion shall remain unchanged which is enclosed as **Annexure-1.1.**

Pranali
21.04.2026

Condition No. 1.2:- *The user agency shall transfer online, the Net Present Value (NPV) of 4.911ha forest land being diverted under this proposal, as per the Orders of Hon'ble Supreme Court of India dated 28.03.2008, 24.04.2008 and 09.05.2008 in Writ Petition (Civil) No.202/1995 and the guidelines issued by this Ministry vide its letter No 5-3/2011-FC (Vol 1) dated 06.01.2022 and 22.03.2022. The requisite funds shall be transferred through online portal in CAMPA account of the State concerned.*

Compliance:- In compliance to the above, the DFO, Rayagada Forest Division has reported that the demand was raised vide his Letter No.180 dated 09.01.2026 for payment of NPV, accordingly the User Agency has deposited an amount of Rs.47,03,658/- (Rupees Forty-seven Lakh Three Thousand Six Hundred Fifty-Eight only) @957780/- per ha vide UTR No. CMS5504195085 dated 22.01.2026 towards the Net Present Value (NPV) of 4.911 Ha of forest land (Eco-value class-III and Canopy Density below 0.4) proposed for diversion. The said amount has been transferred through the online portal into the CAMPA account of the State, in accordance with the applicable guidelines and the payment receipt is enclosed as **Annexure-1.2.**

Condition No.1.3:- *At the time of payment of Net Present Value (NPV) at the then prevailing rate, the user agency shall furnish an undertaking to pay the additional amount of NPV, if so, determined as per the final decision of the Hon'ble Supreme Court of India.*

Compliance:- In compliance to the above, the DFO, Rayagada Forest Division has reported that the User Agency has submitted an undertaking duly countersigned by the DFO, Rayagada Forest Division that they shall pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India which is enclosed as **Annexure-1.3.**

Condition No.1.4:- *The Govt. non forest land of 6.07 ha identified in village Tingarjhola, Kalnara Tahasil of Rayagada District under Rayagada Forest Division for raising compensatory afforestation shall be transferred and mutated in the name of Forest Department before handing over of forest land to the user agency by the State Government. The identified non-forest shall be notified as Protected Forest under Section 29 of the Indian Forest Act, 1927 or local forest Act. The Nodal Officer, after notification of such non forest land, shall upload a copy of said notification on the PARIVESH portal.*

Compliance:- In compliance to the above, the DFO, Rayagada Forest Division has reported that the Compensatory Afforestation (CA) land measuring 6.07 Ha, identified in Village Tingarjhola under Kolnara Tahasil of Rayagada District within Rayagada Forest Division, has been duly transferred and mutated in favour of the Forest Department. The proposal for notification of the said non-forest land as Protected Forest under Section 33 of the Odisha Forest Act, 1972 has been submitted to the Principal Secretary to Government, FE & CC Department, Odisha, Bhubaneswar vide this office Letter No.6429 dated 24.03.2026 which is enclosed as **Annexure-1.4.**

Condition No.1.5:- *The user agency shall transfer the cost of raising and maintaining the compensatory afforestation and additional compensatory afforestation at the current wage rate in consultation with State Forest Department in the account of CAMPA of the concerned State through online portal. The Schemes may include appropriate provision for anticipated cost increase for works scheduled for subsequent years.*

Compliance:- In compliance to the above, the DFO, Rayagada Forest Division has reported that the User Agency has deposited an amount of ₹59,06,200/- (Rupees Fifty-Nine Lakh Six Thousand Two Hundred only) towards Compensatory Afforestation (CA) and ₹54,15,400/- (Rupees Fifty-Four Lakh Fifteen Thousand Four Hundred only) towards Additional Compensatory Afforestation (ACA) in the CAMPA account of the State through online mode vide UTR No. CMS5504195085 dated 22.01.2026. The payment receipt is enclosed as **Annexure-1.5.**

Condition No.1.6:- *The User Agency shall ensure that the Compensatory Afforestation (CA) sites are cleared of all encroachments prior to handing them over to the State Forest Department (SFD). The SFD shall, ensure that the CA sites are free from encroachments, properly fenced and duly planted at the cost of the User Agency.*

Compliance:- In compliance to the above, the DFO, Rayagada Forest Division has reported that in the Joint Verification report and handing-over note, it is clearly mentioned the Compensatory Afforestation (CA) site was free from encroachments and encumbrances at the time of handing over to the State Forest Department (SFD). The Joint Verification report along with the handing-over note is enclosed as **Annexure-1.6 Series.**

Condition No.1.7:- *Compensatory afforestation shall be raised over 6.07 ha of non-forest land identified in village Tingarjholu under Kalnara Tahasil of Rayagada District under Rayagada Forest Division within two years from the date of Stage-II Clearance and maintained thereafter by the State Forest Department as per approved plan/scheme and maintained thereafter, at the cost of user agency.*

Compliance:- In compliance to the above, the DFO, Rayagada Forest Division has reported that compensatory afforestation shall be raised over 6.07 ha of non-forest land identified in village Tingarjholu under Kalnara Tahasil of Rayagada District under Rayagada Forest Division within two years from the date of Stage-II Clearance and maintained thereafter by the State Forest Department as per approved plan/scheme and maintained thereafter, which is enclosed as **Annexure-1.7.**

Condition No.1.8:- *Additional Compensatory afforestation shall be raised over 5.00 ha of degraded forest land identified in Pedakonda Extn. RF under Rayagada Forest Division within two years from the date of Stage-II Clearance and maintained thereafter by the State Forest Department as per approved plan/scheme and maintained thereafter, at the cost of user agency.*

Compliance:- In compliance to the above, the DFO, Rayagada Forest Division has reported that Additional Compensatory afforestation shall be raised over 5.00 ha of degraded forest land identified in Pedakonda Extn. RF under Rayagada Forest Division within two years from the date of Stage-II Clearance and maintained thereafter by the State Forest Department as per approved plan/scheme and maintained thereafter, which is enclosed as **Annexure-1.8**.

Condition No.1.9:- *The species to be planted in the CA/Addl. CA schemes shall be of native species of the area. At least 18-month-old seedlings should be planted. Intensive monitoring of the plantation needs to be done and documented using Geo tagging so that the increase of canopy density and survival and growth of plantation can be evaluated at regular intervals.*

Compliance:- In compliance to the above, the DFO, Rayagada Forest Division has reported that 18 month old seedlings of native species shall be planted in the Compensatory Afforestation (CA) and Addl. CA with the approved plan and scheme with monitoring through appropriate means including Geo tagging as stipulated, which is enclosed as **Annexure-1.9**.

Condition No.1.10:- *The KML files of the area to be diverted and the CA/Addl. CA areas shall be uploaded on the e-Green watch portal with all requisite details before issuing working permission towards linear projects or submitting compliance report for seeking Stage-II approval, as the case may be.*

Compliance:- In compliance to the above, the DFO, Rayagada Forest Division has reported that the KML files of the forest land proposed for diversion, as well as the Compensatory Afforestation (CA) and Additional Compensatory Afforestation (ACA) areas, have been duly uploaded on the e-Green Watch portal with all requisite details. Screenshots as evidence of the uploading of KML files on the e-Green Watch portal are enclosed as **Annexure-1.10 Series**.

Condition No.1.11:- *All the funds received from the user agency under the project shall be transferred /deposited in CAMPA account only through e-portal ([https:// parivesh.nic.in](https://parivesh.nic.in)). Amount deposited through other mode will not be accepted as compliance of the Stage-I clearance.*

Compliance:- In compliance to the above, the DFO, Rayagada Forest Division has reported that all the compensatory levies have been transferred and deposited by the UA in ORISSA STATE CAMPA Account through e-portal.

The 12 point CAMPA format showing the deposit of compensatory levies by the User Agency in State CAMPA account duly signed by DFO, Rayagada Forest Division and countersigned by PCCF (FD & NO, FC Act) is enclosed as **Annexure-1.11**.

Condition No.1.12:- *The compliance report of the Stage-I approval shall be uploaded on e-portal (<https://parivesh.nic.in>).*

Compliance:- In compliance to the above, the DFO, Rayagada Forest Division has reported that the User Agency has already uploaded the compliance report of Stage-I approval in e-portal (<https://parivesh.nic.in/>) for which undertaking have been submitted by the UA duly countersigned by the DFO, Rayagada Forest Division which is enclosed as **Annexure-1.12**.

Condition No. 1.13:- *The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate from the concerned District Collector.*

Compliance:- In compliance to the above, the DFO, Rayagada Forest Division has reported that the Collector, Rayagada has issued the FRA certificate regarding compliance of the Forest Rights Act, 2006 vide No.150/XI-117/25 dated 31.01.2025. The copy of the FRA certificate along with DLC and SDLC proceedings have been enclosed as **Annexure-1.13 Series.**

Condition No.1.14:- *The boundary of the proposed forest land for diversion, shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, distance from pillar to pillar and GPS co-ordinates.*

Compliance:- In compliance to the above, the DFO, Rayagada Forest Division has reported that the Range Officer, Kashipur vide Memo No.234 dated 16.03.2026 has informed that the forest land proposed for diversion had been demarcated on ground through reinforced cement concrete (RCC) pillars in accordance with the prescribed specifications. It is further submitted that, during recent field verification, certain boundary pillars were found in disturbed condition or not readily traceable at some locations, indicating possible disturbance/interference over a period of time, as recorded in the said report. A few representative photographs of the boundary pillars presently found on ground, along with photographs taken during the site inspection conducted on 02.04.2025, are appended herewith for reference. Further, the virtual pillar coordinates derived from the DGPS survey of the forest land proposed for diversion, along with details of serial number, inter-pillar distance and GPS coordinates are enclosed as **Annexure-1.14 Series.**

Condition No.1.15:- *The user agency shall obtain Environment Clearance as per the provisions of the Environmental (Protection) Act, 1986, if applicable.*

Compliance:- In compliance to the above, the DFO, Rayagada Forest Division has reported that as per the provisions of the Environmental (Protection) Act, 1986 and the EIA Notification dated 14.09.2006, Environmental Clearance is not applicable to the present project. The relevant document is enclosed as **Annexure-1.15.**

Condition No.1.16:- *The Forest Department shall undertake plantation of tall indigenous tree species along both sides of the proposed road, at the cost of the User Agency, to mitigate dust pollution resulting from the movement of heavy vehicles associated with mining activities.*

Compliance: In compliance to the above, the DFO, Rayagada Forest Division has reported that the scheme for plantation of tall indigenous tree species along both sides of the proposed road from Sijimali Bauxite Mines (hilltop) to SH-44 has been prepared by the Divisional Forest Officer, Rayagada and duly approved by the Regional Chief Conservator of Forests, Koraput Circle, at an estimated cost of ₹1,46,07,054/-. It is further submitted that the said amount has been deposited by the User Agency into the CAMPA account of the State through online mode

vide UTR No. CMS5589092419 dated 13.03.2026. The approved scheme, along with relevant demand and payment receipts are enclosed as **Annexure-1.16**.

Condition No.1.17:- *Considering that the proposed area features a medium slope and the road will be used by heavy vehicles, the User Agency shall implement appropriate engineering and safety measures to prevent soil erosion.*

Compliance: In compliance to the above, the DFO, Rayagada Forest Division has reported that the User Agency has submitted an undertaking duly countersigned by the DFO, Rayagada Forest Division that they will abide by the above condition which is enclosed as **Annexure-1.17**.

Condition No. 1.18:- *Overburden shall not be disposed beyond the designated road width. Muck generated from earth cuttings shall be fully utilized for filling works. Any excess muck shall be disposed strictly in accordance with a Muck Disposal Plan. No muck or debris shall be permitted to roll downhill slopes. The user agency shall submit an undertaking to this effect along with the compliance for final approval.*

Compliance: In compliance to the above, the DFO, Rayagada Forest Division has reported that the User Agency has submitted an undertaking duly countersigned by the DFO, Rayagada Forest Division that they will abide by the above condition which is enclosed as **Annexure-1.18**.

Condition No.1.19:- *Retaining walls, breast walls, and drainage structures shall be constructed at appropriate locations to ensure slope stability and prevent erosion along the alignment.*

Compliance: In compliance to the above, the DFO, Rayagada Forest Division has reported that the User Agency has submitted an undertaking duly countersigned by the DFO, Rayagada Forest Division that they will abide by the above conditions which is enclosed as **Annexure-1.19**.

Condition No.1.20:- *The State Forest Department shall undertake comprehensive soil conservation measures at the CA sites, with the cost to be borne by the user agency.*

Compliance: In compliance to the above, the DFO, Rayagada Forest Division has reported that the User Agency has submitted an undertaking duly countersigned by the DFO, Rayagada Forest Division that they will abide by the above condition which is enclosed as **Annexure-1.20**.

Condition No.1.21:- *The user agency shall use fly ash for the road construction and for filling up of void created due to soil borrows which will be followed by compaction and spreading of top soil over it as per Fly Ash Notification No. S.O. 254 (E) dated 25.01.2016.*

Compliance: In compliance to the above, the DFO, Rayagada Forest Division has reported that the User Agency has submitted an undertaking duly countersigned by the DFO, Rayagada Forest Division that they will abide by the above condition which is enclosed as **Annexure-1.21**.

Condition No.1.22:- *The user agency shall explore the possibility of successful transplantation of maximum number of trees identified to be felled and shall ensure that any tree felling shall be done only when it is unavoidable and that too under strict supervision of the State Forest Department.*

Compliance: In compliance to the above, the DFO, Rayagada Forest Division has reported that the User Agency has submitted an undertaking duly countersigned by the DFO, Rayagada Forest Division that they will explore the possibility of successful transplantation of maximum number of trees identified to be felled and shall ensure that any tree felling shall be done only when it is unavoidable and that too under strict supervision of the State Forest Department, which is enclosed as **Annexure-1.22.**

Condition No.1.23:- *The user agency shall submit an undertaking to ensure that flanks of roads should be filled by transported soil and not with soil dug from the side of the roads.*

Compliance: In compliance to the above, the DFO, Rayagada Forest Division has reported that the User Agency has submitted an undertaking duly countersigned by the DFO, Rayagada Forest Division that they shall submit an undertaking to ensure that flanks of roads should be filled by transported soil and not with soil dug from the side of the roads which is enclosed as **Annexure-1.23.**

Condition No.1.24:- *The designing of new culverts/bridges and redesigning the existing ones over the natural streams rivers/canals should be done in such a manner that it does not hamper the natural course of water, does not give rise to water-logging, so that it does not hamper movement of wild animals including fishes & amphibians migration.*

Compliance: In compliance to the above, the DFO, Rayagada Forest Division has reported that the User Agency has submitted an undertaking duly countersigned by the DFO, Rayagada Forest Division that they will abide by the above condition which is enclosed as **Annexure-1.24.**

Condition No.1.25:- *Speed regulating signage will be erected along the road at regular intervals in the Protected Areas / Forest Areas.*

Compliance: In compliance to the above, the DFO, Rayagada Forest Division has reported that the User Agency has submitted an undertaking duly countersigned by the DFO, Rayagada Forest Division that speed regulating signage will be erected along the road at regular intervals in the Protected Areas / Forest Areas which is enclosed as **Annexure-1.25.**

Condition No.1.26:- *The user agency shall provide adequate under passes in wildlife areas/ wildlife crossing, if any, for the safe movement of wildlife.*

Compliance: In compliance to the above, the DFO, Rayagada Forest Division has reported that the User Agency has submitted an undertaking duly countersigned by the DFO, Rayagada Forest Division that they shall provide adequate under passes in wildlife areas/ wildlife crossing, if any, for the safe movement of wildlife, which is enclosed as **Annexure-1.26.**

Condition No.1.27:- *No labour camp shall be established on the forest land and the user agency shall provide fuels preferably alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas.*

Compliance: In compliance to the above, the DFO, Rayagada Forest Division has reported that the User Agency has submitted an undertaking duly countersigned by the DFO, Rayagada Forest Division that they will abide by the above condition which is enclosed as **Annexure-1.27.**

Condition No.1.28:- *No additional or new path will be constructed inside the forest area for any activity related to the project work.*

Compliance: In compliance to the above, the DFO, Rayagada Forest Division has reported that the User Agency has submitted an undertaking duly countersigned by the DFO, Rayagada Forest Division that no additional or new path will be constructed inside the forest area for any activity related to the project work which is enclosed as **Annexure-1.28.**

Condition No.1.29:- *The user agency while executing works, shall not fell any tree or damage forest growth in the surrounding forest area in any manner.*

Compliance: In compliance to the above, the DFO, Rayagada Forest Division has reported that the User Agency has submitted an undertaking duly countersigned by the DFO, Rayagada Forest Division that they shall not fell any tree or damage forest growth in the surrounding forest area in any manner, which is enclosed as **Annexure-1.29.**

Condition No.1.30:- *The layout plan of the proposed forest land shall not be changed without the prior approval of Ministry of Environment, Forest & Climate Change.*

Compliance: In compliance to the above, the DFO, Rayagada Forest Division has reported that the User Agency has submitted an undertaking duly countersigned by the DFO, Rayagada Forest Division that the layout plan of the proposed forest land shall not be changed without the prior approval of Ministry of Environment, Forest & Climate Change which is enclosed as **Annexure-1.30.**

Condition No.1.31:- *The forest land shall not be used for any purpose other than that specified in the proposal.*

Compliance: In compliance to the above, the DFO, Rayagada Forest Division has reported that the User Agency has submitted an undertaking duly countersigned by the DFO, Rayagada Forest Division that the forest land shall not be used for any purpose other than that specified in the proposal, which is enclosed as **Annexure-1.31.**

Condition No.1.32:- *The forest land proposed to be diverted shall under no circumstances be transferred to any other user agency, department or person without the prior approval of Ministry of Environment, Forest & Climate Change.*

Compliance: In compliance to the above, the DFO, Rayagada Forest Division has reported that the User Agency has submitted an undertaking duly countersigned by the DFO, Rayagada Forest Division that they will abide by the above condition which is enclosed as **Annexure-1.32.**

Condition No.1.33:- *No damage to the flora and fauna of the adjoining area shall be caused.*

Compliance: In compliance to the above, the DFO, Rayagada Forest Division has reported that the User Agency has submitted an undertaking duly countersigned by the DFO, Rayagada Forest

Division that no damage to the flora and fauna of the adjoining area shall be caused which is enclosed as **Annexure-1.33**.

Condition No.1.34:- *The concerned Divisional Forest Officer, will monitor and take necessary mitigative measures to ensure that there is no adverse impact on the forests in the surrounding area.*

Compliance: In compliance to the above, the DFO, Rayagada Forest Division has reported that the User Agency has submitted an undertaking duly countersigned by the DFO, Rayagada Forest Division that they will abide by the above condition which is enclosed as **Annexure-1.34**.

Condition No.1.35:- *The user agency shall submit annual self-monitoring report on compliance of stipulated conditions to the Nodal Officer (FCA) of the State and concerned Integrated Regional Office of this Ministry by the end of March every year.*

Compliance: In compliance to the above, the DFO, Rayagada Forest Division has reported that the User Agency has submitted an undertaking duly countersigned by the DFO, Rayagada Forest Division that they will abide by the above condition which is enclosed as **Annexure-1.35**.

Condition No.1.36:- *Any other conditions that the Ministry of Environment, Forests & Climate Change may impose from time to time in the interest of afforestation, conservation and management of flora and fauna in the area shall be complied by the user agency.*

Compliance: In compliance to the above, the DFO, Rayagada Forest Division has reported that the User Agency has submitted an undertaking duly countersigned by the DFO, Rayagada Forest Division that any other conditions that the Ministry of Environment, Forests & Climate Change may impose from time to time in the interest of afforestation, conservation and management of flora and fauna in the area shall be complied by the user agency, which is enclosed as **Annexure-1.36**.

Condition No.1.37:- *The State Govt. and user agency shall ensure compliance to provisions of the all Acts, Rules, and Regulations, Guidelines, NGT Order (s) & Hon'ble Court Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project.*

Compliance: In compliance to the above, the DFO, Rayagada Forest Division has reported that the State Government and the User Agency shall ensure compliance with the provisions of all applicable Acts, Rules, Regulations, Guidelines, as well as orders of the Hon'ble Courts and the Hon'ble National Green Tribunal, for the time being in force, has been duly noted and shall be complied with, as applicable.

The User Agency has submitted an undertaking duly countersigned by the DFO, Rayagada Forest Division to implement the condition which is enclosed as **Annexure-1.37**.

It is further submitted that Appeal No. 4/2026/EZ pertaining to the present project is pending before the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata. Vide Order dated 27.02.2026, the Hon'ble Tribunal directed filing of responses and listed the matter on 23.03.2026. Subsequently, vide Order dated 23.03.2026, the matter has been adjourned and is

presently listed for hearing on 18.05.2026. The copies of the aforesaid Orders dated 27.02.2026 and 23.03.2026 are enclosed as **Annexure-1.37-A**.

Condition No.1.38:- Any other direction issued by the Ministry as a result of Hon'ble Supreme Court order will have bearing on this approval.

Compliance: In compliance to the above, the DFO, Rayagada Forest Division has reported that the User Agency has submitted an undertaking duly countersigned by the DFO, Rayagada Forest Division that any other direction issued by the Ministry as a result of Hon'ble Supreme Court order will have bearing on this approval, which is enclosed as **Annexure-1.38**

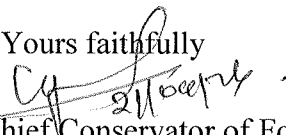
Condition No.1.39:- Violation of any of these conditions will amount to violation of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and action would be taken as prescribed in Para 1.16 of Chapter 1 of Consolidated Guidelines and Clarification issued under Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and Van (Sanrakshan Evam Samvardhan) Rules, 2023 vide Ministry's letter dated 29.12.2023.

Compliance: In compliance to the above, the DFO, Rayagada Forest Division has reported that the User Agency has submitted an undertaking duly countersigned by the DFO, Rayagada Forest Division that violation of any of these conditions will amount to violation of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and action would be taken as prescribed in Para 1.16 of Chapter 1 of Consolidated Guidelines and Clarification issued under Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and Van (Sanrakshan Evam Samvardhan) Rules, 2023 vide Ministry's letter dated 29.12.2023 which is enclosed as **Annexure-1.39**.

In view of the above, the compliance to the conditions imposed by the GoI, MoEF & CC, Regional Office, Bhubaneswar is sent herewith for according final approval of Central Government under Section 2(1)(ii) of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 for non-forestry use of 4.911 ha of forest land in favour of IDCO for construction of access road from Sijimali Bauxite Mines (Hill Top) to SH-44 to facilitate bauxite transportation in Kashipur Tahasil of Rayagada District under Rayagada Forest Division, Odisha.

Encl: Stage-I Compliance in one set

Yours faithfully


Principal Chief Conservator of Forests
(Forest Diversion and Nodal Officer, FC Act)

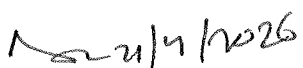
Memo No.

8120

/ Dt. 21-04-2026

Copy alongwith one set of Stage-I compliance forwarded to the Principal Secretary to Government, Forest, Environment and Climate Change Department, Odisha, Bhubaneswar for information and necessary action with reference to Letter dated 05.01.2026 of Deputy Inspector General of Forests (Central), Govt. of India, MoEF& CC, Regional Office, Bhubaneswar.

Encl: Stage-I Compliance in one set


Chief Conservator of Forests (Nodal)

Memo No. 8/21 /Dt. 21-04-2026

Copy forwarded to the Regional Chief Conservator of Forests, Koraput Circle for information and necessary action with reference to Memo No.1927 dated 15.04.2026 of DFO, Rayagada Forest Division.

22/4/2026

Chief Conservator of Forests (Nodal)

Memo No. 8/22 /Dt. 21-04-2026

Copy forwarded to the Divisional Forest Officer, Rayagada Forest Division for information and necessary action with reference to his Memo No.1926 dated 15.04.2026.

22/4/2026

Chief Conservator of Forests (Nodal)

Memo No. 8/23 /Date. 21-04-2026

Copy forwarded to Consultant (Env.), IDCO, IDCO Tower, Janapath, Bhubaneswar for information with reference to Memo No.1928 dated 15.04.2026 of DFO, Rayagada Forest Division.

22/4/2026

Chief Conservator of Forests (Nodal)

CONSTRUCTION OF APPROACH ROAD FROM SJIMALI BAUXITE MINES TOP TO SH-44

STAGE-1 APPROVAL COMPLIANCE
WITH
UNDERTAKINGS & ANNEXURES

UNDERTAKINGS
&
ANNEXURES

Sri Ashok Kumar Mishra
Consultant (Env.)



Annexure 1.1

General Condition no.1.1

UNDERTAKING

In compliance to the above condition, It is to certify that I/We Odisha Industrial Infrastructure Development Corporation have applied for diversion of 4.911 Ha of forest area for non-forestry purpose to lay Proposed access road connecting from Sijimali bauxite mines (Hill Top) to SH-44 is coming under Rayagada Forest Division. I/ We, hereby, undertake that the legal status of the forest land proposed for diversion will remain unchanged.

Date: - 24/03/2026

Place: - Bhubaneswar

(Signature of User Agency)
office seal: Consultant Environment
IDCO, Bhubaneswar

Countersigned By:-


Divisional Forest Officer
Rayagada Forest Division
Official Forest Officer
Rayagada Division

Odisha Industrial Infrastructure Development Corporation
(A Government of Odisha Undertaking)
IDCO, IDCO Towers, Janpath, Bhubaneswar – 751022, Odisha, INDIA
+91- 0674-2541525, 2540820 | Fax: 2542956 / 2541982
cgmenv@idco.in | www.idco.in

Sri Ashok Kumar Mishra
Consultant (Env.)



General Condition no.1.2

Annexure 1.2

TO WHOM SO EVER IT MAY CONCERN

In compliance to the above condition, It is to certify that I/We Odisha Industrial Infrastructure Development Corporation have transferred the Net Present Value of 4.911 Ha forest land being diverted under the proposal, as per the Orders of Hon'ble Supreme Court of India dated 28.03.2008, 24.04.2008 and 09.05.2008 in Writ Petition (Civil) No.202/1995 and the guidelines issued by this Ministry vide letter No 5-3/2011-FC (Vol 1) dated 06.01.2022 and 22.03.2022 through online portal in ORRISA CAMPA account. Online payment details is enclosed.

The UTR No. for the transaction is CMS5504195085 dated 22.01.2026 (Online payment details is enclosed).

Date: - 24/03/2026

Place: - Bhubaneswar

(Signature of User Agency)
office seal:-
Consultant Environment
IDCO, Bhubaneswar

Countersigned By:-

Divisional Forest Officer
Rayagada Forest Division

Office seal:-
Divisional Forest Officer
Rayagada Division

Odisha Industrial Infrastructure Development Corporation
(A Government of Odisha Undertaking)
IDCO, IDCO Towers, Janpath, Bhubaneswar - 751022, Odisha, INDIA
+91- 0674-2541525, 2540820 | Fax: 2542956 / 2541982
cgmenv@idco.in | www.idco.in



ICICI Bank Advice Receipt
1/30/26 11:12 AM

Transaction Details

Account Number: 046805000728

Transaction Date: 22-01-2025 00:00:00

Transaction Amount: INR 1,60,25,258.00

Debit/Credit: Debit

Cheque Number: -NIL-

Transaction Description: CMS/001873172134/CMS5
504195085VALC67065438
2025VEDA

Transaction ID: 543299287

Transaction Remarks: -

Transaction Balance: INR 3,477,89,387.88

Note: This is an electronically generated receipt and does not need any signature.

Summary of Financial Outlay:

Sl No.	Component	Area(Ha)	Amount
1	Compensatory Afforestation	6.07	59,06,200
2	Additional Compensatory Afforestation	5.00	54,15,400
3	Net Present Value(NPV)	4,911	47,03,658
	Total		1,60,25,258

Divisional Forest Officer
Rayagada, Division

Consultant Environment
IDCO, Bhubaneswar

Sri Ashok Kumar Mishra
Consultant (Env.)



Annexure 1.3

General Condition no.1.3

UNDERTAKING

In compliance to the above condition, It is to certify that I/We Odisha Industrial Infrastructure Development Corporation have applied for diversion of 4.911 Ha of forest area for non-forestry purpose to lay Proposed access road connecting from Sijimali bauxite mines (Hill Top) to SH-44 is coming under Rayagada Forest Division. I/ We, hereby, undertake that we shall pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India.

Date: - 24/03/2026

Place: - Bhubaneswar

(Signature of User Agency)
Consultant, Environment
office seal
Bhubaneswar

Countersigned By:-

Divisional Forest Officer
Rayagada Forest Division

Office seal:-
Divisional Forest Officer
Rayagada Division

Odisha Industrial Infrastructure Development Corporation

(A Government of Odisha Undertaking)

IDCO, IDCO Towers, Janpath, Bhubaneswar – 751022, Odisha, INDIA
+91- 0674-2541525, 2540820 | Fax: 2542956 / 2541982

cgmenv@idco.in | www.idco.in

Sri Ashok Kumar Mishra
Consultant (Env.)



Annexure 1.4

General Condition no.1.4

TO WHOM SO EVER IT MAY CONCERN

In compliance to the condition, It is hereby certified that the Government non-forest land measuring 6.07 Ha., identified in village Tingarjholra under Kolnara Tahasil of Rayagada District within Rayagada Forest Division, has already been mutated and transferred in favour of the State Forest Department. Further, the draft notification in this regard has been forwarded to the PCCF (Nodal), O/o the PCCF, Odisha, Bhubaneswar vide letter no – 1286/4F(Misc)1984/2026 dated 10.03.2026 of the DFO, Rayagada.

The letters to this effect is enclosed herewith for reference.

Date: - 24/03/2026

Place: - Bhubaneswar

(Signature of User Agency)
Consultant Environment
office seal
IDCO, Bhubaneswar

Countersigned By:-

Divisional Forest Officer
Rayagada Forest Division

Office seal:-
Divisional Forest Officer
Rayagada Division

Odisha Industrial Infrastructure Development Corporation

(A Government of Odisha Undertaking)

IDCO, IDCO Towers, Janpath, Bhubaneswar – 751022, Odisha, INDIA
+91- 0674-2541525, 2540820 | Fax: 2542956 / 2541982

cgmenv@idco.in | www.idco.in



OFFICE OF THE DIVISIONAL FOREST OFFICER : RAYAGADA FOREST DIVISION

E.Mail: dforgda17@gmail.com, dfo.rayagada@odisha.gov.in

Memo No. 1286 4F (Misc.) 1984/2026. Dt. 10/03/26

To

The Principal Chief Conservator of Forests,
(P.D. & Nodal Officer, FC Act),
O/o the PCCF, Odisha, Bhubaneswar.

Sub: -

Notification of the non-forest land mutated in favour of Forest Department against the diverted forest land as protected forests under Section - 33 of Orissa Forest Act, 1972 - Proposal for diversion of 4.911 Ha. Forest Land in village Sagabari and Porlang under Kashipur Tahasil for Construction of Road from Sijimali Bauxite Mines top to SH-44 under Rayagada District/Division. (Proposal No. FP/OR/Others/523366/2025)

Ref:

Stage-I/in-Principle approval dated 05.01.2026 Government of India, MoEF & C.C., Regional Office, Bhubaneswar and memo No- 662 dt.08.01.2026 of the OSD-cum-Special Secretary to Govt., FE & CC Department, Govt. of Odisha.

In inviting a kind reference to the above-cited correspondence on the captioned subject, it is to inform you that, in compliance with General Condition No.1.4 stipulated by the Ministry of Environment, Forest and Climate Change (MoEF&CC), Government of India, Regional Office, Bhubaneswar, while according Stage-I (In-Principle) approval vide their order dated 05.01.2026, the non-forest land measuring 06.07 hectares identified for Compensatory Afforestation in village Tingarjholi under Kolnara Tahasil of Rayagada district has been mutated in favour of the Forest Department in lieu of the forest land diverted for the said project.

Accordingly, the Tahasildar, Kolnara has issued the Record of Rights (RoR), map, and boundary description of the said non-forest land vide his letter No.585 dated 27.02.2026.

In compliance with the above-stated condition, the draft notification along with the Record of Rights (RoR), land schedule, map with boundary description and the alienation order No. 406 dated 10.02.2026 issued by the Collector, Rayagada in respect of the above-identified non-forest land mutated in favour of the Forest Department are submitted herewith in quadruplicate for issuance of notification under Section 33 of the Odisha Forest Act, 1972 for declaration as Protected Forest.

Encl:

1. Draft Notification (in quadruplicate)
2. Stage-I approval order dated 05.01.2026 of the MoEF & CC, GoI, RO, Bhubaneswar.
3. JV report with certificate for Non Encroachment & Encumbrances etc.
4. Copy of Alienation Order No. 406 dated 10.02.2026 of the Collector, Rayagada (in quadruplicate)
5. Land Schedule (in quadruplicate)
6. Copy of Record of Rights (RoR) (in quadruplicate)
7. Cadastral Map with Boundary Description (in quadruplicate) and
8. GPS co-ordinates with pillar to pillar distance (in quadruplicate).

Consultant Environment
IDCO, Bhubaneswar

Divisional Forest Officer,
Rayagada Division.

Memo No. 1287

Date

10/03/26

Copy submitted to the Regional Chief Conservator of Forests, Koraput
 Circle, Koraput for favour of kind information and necessary action

Shardul
 Divisional Forest Officer,
 Rayagada Division

Memo No. 1288Dt. 10/03/26

Copy forwarded to the Consultant (Env), IDCO, IDCO Tower,
 Janapath, Bhubaneswar for information and necessary action

Shardul
 Divisional Forest Officer,
 Rayagada Division

q
 Consultant, Environment,
 IDCO, Bhubaneswar



OFFICE OF THE TAHASILDAR, KOLNARA

Letter No 585 /2026Date 27/2 /2026

To,

The Divisional Forest Officer,
Rayagada Forest Division.

Sub: Sanction of Govt. Land for compensatory afforestation in lieu of forest land diverted for Sijimali Bauxite Mines Hill top to SH 44 Road of IDCO Bhubaneswar in Rayagada District.
Possession of land – Regarding.

Sir,

In inviting a kind reference to the letter cited above on the captioned subject, it is to say that Govt. land (mutated in favour of State Forest Department) of following schedule of land has been handed over to Forest Range Officer, Rayagada for compensatory afforestation in lieu of forest land diverted for Sijimali Bauxite Mines Hill top to SH 44 Road of IDCO Bhubaneswar in Rayagada District.

LAND SCHEDULE

SI No	Mouza	Khata No.	Plot No.	Kissam	Proposed Area (in Ac.)
1	Tingarjhola	15	13/88	PAHADA	14.999
Total					14.999

Encl. Possession handed & taken over statement.

Yours Faithfully,

[Signature]
Tahasildar, Kolnara

Date 27/2 /2026Memo No 586 /2026

Copy to Range Officer, Rayagada Range for information with reference to DFO letter no-90 dated-06.02.2026

[Signature]
Tahasildar, Kolnara

Memo No 587 /2026Date 27/2 /2026

Copy to IDCO Bhubaneswar, Odisha for information and necessary action

[Signature]
Tahasildar, Kolnara

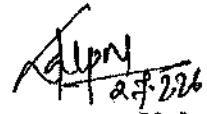
Consultant Environment
IDCO, Bhubaneswar



Memo No 588 /2026

Dated 27/2 /2026.

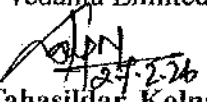
Copy Submitted to the Collector, Rayagada for favour of kind information and necessary action.

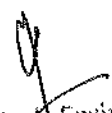

27.2.26
Tahasildar, Kolnara

Memo No 589 /2026.

Dated 27/2 /2026.

Copy submitted to the Project Head, Sijimali Bauxite Mines, M/s Vedanta Limited for favour of kind information and necessary action.


27.2.26
Tahasildar, Kolnara


Consultant Environment
IDCO, Bhubaneswar



Schedule I Form No.39-A

ମୌଜା : ଚିତ୍ରୋଡ଼ ଖୋର୍ଦ୍ଧା

ଆକା : ରାୟଗଡ଼ା

ଆକା ନମ୍ବର : 403



ତହସିଲ : କୋଲହା

ତହସିଲ ନମ୍ବର : 743

ଜିଲ୍ଲା : ରାୟଗଡ଼ା

ଜମିଦାରଙ୍କ ନାମ ଓ ଖେତ୍ରାତ ବା ଉଚ୍ଚିୟାନଙ୍କ କ୍ରମିକ ନମ୍ବର	ଓଡ଼ିଶା ସରକାର ଖୋର୍ଦ୍ଧା ନଂ 1					
୧) ଉଚ୍ଚିୟାନଙ୍କ କ୍ରମିକ ନଂ	15					
୨) ପ୍ରଜାର ନାମ, ପିତାର ନାମ, ଜାତି ଓ ବାସସ୍ଥାନ	ରାଜ୍ୟ ଗଙ୍ଗାଳ ବିଭାଗ ଓଡ଼ିଶା ସରକାର					
୩) ସ୍ୱତ୍ୱ						
୪) ଦେୟ	ଇକବର	ଖଜଣା	ସେସ	କିସ୍ତାର ସେସ ଓ ଅନ୍ୟାନ୍ୟ ସେସ ଯଦି କିଛି ଥାଏ	ମୋଟ	୫) କ୍ରମବର୍ଦ୍ଧନଶୀଳ ଖଜଣାର ବିବରଣୀ
		0.00	0.00	0.00	0.00	
୬) ବିଶେଷ ଅନୁବନ୍ଧ ଯଦି କିଛି ଥାଏ	Alienation Case no- 01/2026 ଓ ବାଖଲ ଖାରଜ କେଶ ନଂ 195/2026 ହୁକୁମ ମୁତାବକ ପୂର୍ବ ନଂ 13 ରକବା ଏ 14.9990 ହି କୁ ପୁରାତନ ଖାତା ନଂ 13 ରୁ					

BLANK SPACE FOR STAMPING

ଅତିମ ପ୍ରକାଶନ ତାରିଖ : 17/06/1961

ଖଜଣା ଆର୍ଯ୍ୟ ତାରିଖ : 25/02/2026

ରାଷ୍ଟ୍ରୀୟ ସ୍ୱତନ୍ତ୍ରତା ଦିନ, ଓଡ଼ିଶା

[Signature]
Amir
Kohara

[Signature]
Record Keeper
Kohara

[Signature]
Additional Tehsildar
KOLHARA

27/02/2026

[Signature]
Consultant, Environment
IDCO, Bhubaneswar



ରାଷ୍ଟ୍ରୀୟ ସୂଚନା ବିଜ୍ଞାନ କେନ୍ଦ୍ର ,ଓଡ଼ିଶା

27.02.2026

Consultant Environment
IDCO, Bhubaneswar

Sri Ashok Kumar Mishra
Consultant (Env.)



Annexure 1.5

General Condition no.1.5

TO WHOM SO EVER IT MAY CONCERN

It is respectfully submitted that the cost towards raising and maintenance of Compensatory Afforestation (CA) and Additional Compensatory Afforestation (ACA) has already been transferred to the CAMPA account of the concerned State through the online portal.

The details of the payments are as follows:

- For CA: Rs. 59,06,200/- (Rupees Fifty-Nine Lakh Six Thousand Two Hundred only)
- For ACA: Rs. 54,15,400/- (Rupees Fifty-Four Lakh Fifteen Thousand Four Hundred only)

A copy of the payment receipt bearing UTR No. CMS5504195085 dated 22.01.2026 is enclosed herewith for reference.

Date: - 24/03/2026

Place: - Bhubaneswar

(Signature of User Agency)
Consultant - Environment
office seal, Bhubaneswar

Countersigned By:-


Divisional Forest Officer
Rayagada Forest Division

Office seal:
Divisional Forest Officer
Rayagada Division

Odisha Industrial Infrastructure Development Corporation
(A Government of Odisha Undertaking)

IDCO, IDCO Towers, Janpath, Bhubaneswar - 751022, Odisha, INDIA
+91- 0674-2541525, 2540820 | Fax: 2542956 / 2541982

cgmenv@idco.in | www.idco.in



ICICI Bank Advice Receipt

1/30/26 11:12 AM

Transaction Details

Account Number: 04689500728

Transaction Date: 22-01-2026 00:00:00

Transaction Amount: INR 1,60,25,258.60

Debit/Credit: Debit

Cheque Number: 4111-

Transaction Description: CMS/001873172134/CMS5
504195085VALC57065436
2025VEDA

Transaction ID: 549209287

Transaction Remarks: -

Transaction Balance: INR(3,47,78,93,87.68

Note: This is an electronically generated receipt and does not need any signature.

Summary of Financial Outlay:

Sl No.	Component	Area(Ha)	Amount
1	Compensatory Afforestation	6.07	59,06,200
2	Additional Compensatory Afforestation	5.00	54,15,400
3	Net Present Value(NPV)	4.911	47,03,658
	Total		1,60,25,258

Consultant Environment
IDCO, Bhubaneswar

Sri. Ashok Kumar Mishra
Consultant (Env)



Annexure I.6

General Condition no.1.6

TO WHOM SO EVER IT MAY CONCERN

In compliance with the above condition, it is hereby certified that the Compensatory Afforestation (CA) site was free from all encroachments and encumbrances at the time of handing over to the State Forest Department (SFD).

A copy of the fresh joint verification report along with the handing-over note is enclosed herewith for kind reference.

Date: - 24/03/2020

Place: - Bhubaneswar

(Signature of User Agency)
Consultant Environment
office seal: IDCO, Bhubaneswar

Countersigned By:-

Divisional Forest Officer
Rayagada Forest Division

Office seal:-
Divisional Forest Officer
Rayagada Division

Odisha Industrial Infrastructure Development Corporation

(A Government of Odisha Undertaking)

IDCO, IDCO Towers, Janpath, Bhubaneswar - 751022, Odisha, INDIA

+91- 0674 - 2541525, 2540820 | Fax: 2542956 / 2541982

cmd@idco.in / md@idco.in | www.idco.in



OFFICE OF THE TAHASILDAR, KOLNARA

Letter No. 945 /XVIII-31/2024

Date. 19.03.25

To

**The Consultant(Env.),
IDCO, Bhubaneswar**

Sub: Regarding clarification on issue of Non-Encroachment & Non-Encumbrance Certificate in respect of land identified in Tigarijholi Mouza for Compensatory Afforestation.

Ref: 1. Letter no. 178/25, dated 19.03.2025 of the Vedanta Limited, Bhubaneswar.
2. Letter no. 1202. Dated 04.03.2025 of the DFO, Rayagada addressed to IDCO, Bhubaneswar.

Sir,

In inviting kind reference to the letter on the subject cited above, I am to furnish herewith the clarification on the shortcomings found by the DFO, Rayagada vide his letter no. 1202. Dated 04.03.2025 addressed to IDCO, Bhubaneswar at point no. 14 as follows.

Land Schedule

Mouza	Khata No.	Plot No.	Area (in Hact.)	Kissam
Tigarijholi	13	13	6.07	Pahad

As per field verification of the above Non Forest Govt. land, it is found that, a small portion of the land is used for seasonal cultivation by local villagers that can be removed at any time.

This is for your kind information and necessary action.

Yours faithfully,

[Signature]
TAHASILDAR, KOLNARA

Memo No. 946 / 2025

Date: 19.03.2025

Copy forwarded to the Divisional Forest Officer, Rayagada for kind information and necessary action with reference to his letter no. 1202. Dated 04.03.2025 addressed to IDCO, Bhubaneswar.

[Signature]
TAHASILDAR, KOLNARA

Memo No. 947 / 2025

Date: 19.03.2025

Copy forwarded to the Project Head, Sijimali Bauxite Mines, Vedanta Limited, Bhubaneswar for information with reference to his letter no. 178/25, dated 19.03.2025.

[Signature]
Consultant, Environment
IDCO, Bhubaneswar

[Signature]
TAHASILDAR, KOLNARA

DELIVERY OF POSSESSION OF THE FOLLOWING LAND SCHEDULE UNDER KOLNARA TAHASIL TO THE FOREST DEPARTMENT REPRESENTED BY DIVISIONAL FOREST OFFICER, RAYAGADA UTILIZED FOR RAISING OF COMPENSATORY AFFORESTATION IN LIEU OF FOREST LAND DIVERTED FOR SIJIMALI BAUXITE MINES HILL TO TO SH 44 ROAD OF IDCO BHUBANESWAR IN RAYAGADA DISTRICT.

Order Dated -406 /10.02 2026 of Collector, Rayagada

LAND SCHEDULE

Sl No	Mouza	Khata No.	Plot No.	Kissam	Proposed Area (in Ac.)
1	Tingarjhola	15	13/88	PAHADA	14.999
			Total		14.999

CONDITIONS LAID DOWN IN THE ABOVE LETTER

1. The Divisional Forest Officer, Rayagada shall have only Surface right over the land.
2. The land shall be utilised for the purpose for which the lease is sanctioned and shall not be transferred or sub-leased/sub-let to any person/ organization or otherwise disposed of without prior permission of Revenue and Disaster Management Department.
3. If the land and any part thereof is not be utilised by the Divisional Forest Officer, Rayagada for the purpose for which it has been leased, the same shall be reverted to Government in Revenue and Disaster Management Department free from encumbrances.
4. The land allotted should be kept free from encroachment.
5. Infringement of any of the condition shall result immediate reversion of the land to the Government in Revenue and Disaster Management Department free from all encumbrances without payment of any compensation for the structure if any, improvement that might have made to therein.


Tahasildar,
Kolnara


Consultant, Environmental,
IDCO, Bhubaneswar


Forest Range officer,
Rayagada Range
Forest Range Officer
Rayagada Range

Date: _____ Range: Rayagada Tahasil: Kolnara

1. Certified that the above degraded/non-forest Govt. land as mentioned in column No. 9 is in compact patches having adequate soil depth suitable for plantation from management point of view.
2. Certified that the above non-forest Govt. land found suitable for plantation and is free from encroachment and encumbrances.
3. Certified that the above non-forest Govt. lands are not covered under 4(1) Notification.
4. Certified that the above non-forest Govt. lands are not covered under DLC report/covered under DLC report.
5. Certified that the above non-forest Govt. land has not been allotted previously.
6. Certified that the above non-forest Govt. lands are not coming under ML/PL area.
7. Certified that the plots are not settled in favour of individual/ community under F.R. Act, 2006.
8. Certified that the status of the above plots was non forest as on 25.10.1980.
9. Certified that the above plots are not covered under any proposed reserved forest.
10. Certified that the above plots are unfit not only for agriculture, but also for other developmental requirements (applicable in case of Non-forest land)
11. Certified that the above plots have no future potential for agrarian or industrial use (applicable in case of Non-forest Govt. land)

constituted a subcommittee.
1930, August 22.

Divisional Forest Officer
Rayagada's Division

Sri. Ashok Kumar Mishra
Consultant (Env)



Annexure 1.7

General Condition no.1.7

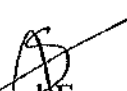
UNDERTAKING

In compliance with this condition, I/We hereby undertake that the Compensatory Afforestation (CA) shall be raised over 6.07 Ha. of identified non-forest land in village Tingarjholra under Kolnara Tahasil of Rayagada District within Rayagada Forest Division, within a period of two years from the date of Stage-II clearance. The plantation shall thereafter be maintained by the State Forest Department as per the approved plan/scheme, at the cost of the user agency.

Date: - 24/03/2028
Place: - Bhubaneswar

(Signature of User Agency)
office seal:
Consultant, Environment
IDCO, Bhubaneswar

Countersigned By:-


Divisional Forest Officer
Rayagada Forest Division

Office seal:-
Divisional Forest Officer
Rayagada Division

Odisha Industrial Infrastructure Development Corporation

(A Government of Odisha Undertaking)

IDCO, IDCO Towers, Janpath, Bhubaneswar - 751022, Odisha, INDIA

+91- 0674 - 2541525, 2540820 | Fax: 2542956 / 2541982

cmd@idco.in / md@idco.in | www.idco.in

Sri. Ashok Kumar Mishra
Consultant (Env)



Annexure 1.8

General Condition no.1.8 **UNDERTAKING**

In compliance to the above condition, it is to certify that, the Addl. Compensatory Afforestation (CA) shall be raised over 5.00 Ha. of degraded forest land identified in Pedakonda Extension RF under Rayagada Forest Division within a period of two years from the date of Stage-II clearance. The plantation shall thereafter be maintained by the State Forest Department as per the approved plan/scheme, at the cost of the user agency.

Date: - 24/03/2024

Place: - Bhubaneswar

(Signature of User Agency)

Office seal:
Consultant Environment
IDCO, Bhubaneswar

Countersigned By:-


Divisional Forest Officer
Rayagada Forest Division

Office seal:-
Divisional Forest Officer
Rayagada Division

Odisha Industrial Infrastructure Development Corporation
(A Government of Odisha Undertaking)

IDCO, IDCO Towers, Janpath, Bhubaneswar – 751022, Odisha, INDIA
+91- 0674 - 2541525, 2540820 | Fax: 2542956 / 2541982

cmd@idco.in / md@idco.in | www.idco.in

Sri. Ashok Kumar Mishra
Consultant (Env)



Annexure 1.9

General Condition no.1.9

UNDERTAKING

In compliance with this condition, it is hereby undertaken that the species to be planted under the Compensatory Afforestation (CA) and Additional Compensatory Afforestation (ACA) schemes shall be native to the area, and seedlings of not less than 18 months of age shall be used for plantation. Further, intensive monitoring of the plantation shall be carried out and duly documented through geo-tagging to facilitate periodic evaluation of canopy density, as well as the survival and growth of the plantation.

Date: - 24/03/2020

Place: - Bhubaneswar

(Signature of User Agency)
office seal
Consultant Environment
IDCO, Bhubaneswar

Countersigned By:-


Divisional Forest Officer
Rayagada Forest Division

Office seal:-
Divisional Forest Officer
Rayagada Division

Odisha Industrial Infrastructure Development Corporation
(A Government of Odisha Undertaking)
IDCO, IDCO Towers, Janpath, Bhubaneswar - 751022, Odisha, INDIA
+91-0674 - 2541525, 2540820 | Fax: 2542956 / 2541982
cmd@idco.in / md@idco.in | www.idco.in

Sri. Ashok Kumar Mishra
Consultant (Env)



Annexure 1.10

General Condition no.1.10

TO WHOM SO EVER IT MAY CONCERN

The KML files of the forest land proposed for diversion, as well as the Compensatory Afforestation (CA) and Additional Compensatory Afforestation (ACA) areas, have been duly uploaded on the e-Green Watch portal. An certificate/Photo copy to this effect is enclosed herewith for reference.

Date: - 24/03/2026

Place: - Bhubaneswar

(Signature of User Agency)
Consultant Environment
office seal
Bhubaneswar

Countersigned By:-


Divisional Forest Officer
Rayagada Forest Division

Office seal:-
Divisional Forest Officer
Rayagada Division

Odisha Industrial Infrastructure Development Corporation
(A Government of Odisha Undertaking)
IDCO, IDCO Towers, Janpath, Bhubaneswar - 751022, Odisha, INDIA
+91- 0674 - 2541525, 2540820 | Fax: 2542956 / 2541982
cmd@idco.in / md@idco.in | www.idco.in

FCI Projects, Diverted Land, CA Land Management

System: 05/10/2016
Diverted Land: 05/10/2016
19 Nov 2016 10:20:19 AM

Land Received from USA against FCA projects for Compensatory Afforestation

Project Name: Trapped across road connecting from S/Should satellite miles (fill Top) to SH-44.

Total Land Diverted: 2.911

Land Type: --Select--

Select State: Odisha

Select Division: Rayagada

Site Name/Compartment/Block Details: *

Location Details(Optional):

Shape of Land received for CA: Round (Polygon)

Area of Land Received for CA (in Hect.): *

Upload GPS File: No file chosen
(Please upload KML/KMZ file only)

Category of CA Land: CA

Select Circle: --Select--

Select Range: --Select--

Project Type: Others

Area of Land that has already been received in Hect: 0.070

Upload Scanned copy of Map of the land received for CA: No file chosen
(Please upload .JPG/.Jpeg file only)

Table: Land Received from USA against FCA projects for Compensatory Afforestation

S.No.	Site Name	Land Type	Land Category	Land Area (in Hect.)	Circle	Range	Acquisition Order No.	Notification Status
1	Yingargada, Plot No.13/88A, Ward No.15 - Tingargada Under Kolera's Village.	Revenue Land (Non-forest)	CA	0.070	Rayagada *	Rayagada	Rayagada	Not Notified Land
Total				0.070				

Divisional Forest Officer
Rayagada, Division

Consultant Environmental
IDCO, Bhubaneswar


Divisional Forest Officer
Rayagada, Division

PCA Projects, Diverted Land, CA Land Management

Home | RCL 1983 Projects | Diverted Land | CA Land | Reports

Project Name: **5-15-13-13102**

Proposed area road connecting from Minusli taxable values plot No. to **5-15-13-13102**

Total Land Diverted: **5.070**

Land Type: **Select**

Select State: **Select State**

Select District: **Select**

Select Range: **Select**

Select Circle: **Select**

Select Range: **Select**

Category of CA Land: **Select**

Shape of Land reserved for CA: **Select**

Area of Land Reserved for CA (in Hect.): **5.070**

Upload GPS File: **Choose File** (No file chosen)

Upload Scanned copy of Map of the land reserved for CA: **Choose File** (No file chosen)

Area of Land that has already been received in Hect.: **5.070**

Upload Scanned copy of Map of the land reserved for CA: **Choose File** (No file chosen)

On Land already received, please upload the details in the system of your system.

Save this as land track

Sr No.	Land Name	Land Type	Land Reserved for CA (in Hect.)	Area of Land Reserved for CA (in Hect.)	Shape of Land Reserved for CA	Category of CA Land	Project	Land Status
1	Bedkanda Ex. 87 Rayagada	Degraded Reserved Forest	5.000	5.000	Rectangle	Rayagada	Rayagada	Not Impaired Land
2	Thapa Poda, Plot No. 12788, Block No. 15 Thapa Poda Under Karmam Taluk	Revenue Land (Non Forest)	0.070	0.070	Rectangle	Rayagada	Rayagada	Not Impaired Land
Total			5.070	5.070				

Consultant Environment,
IDCO, Bhubaneswar

Divisional Forest Officer
Rayagada, Division

[Main Menu](#)
 13/09/2014 11:52
 Divisional Forest Officer
 Rayagada, Division

FCA Projects, Diverted Land, CA Land Management
 Home: FCA 1989 Projects • Diverted Land • CA Land • Reports •

[Back](#)
 1. 100%

• Project Basic Details

S.No.	Project Name	Project No.	Project Type	Project Status	Project Date	Project Location	Project Agency
1	Proposed access road connecting from Sijonali Samalbari to main road (S-44)	2014	Others	Transportation of Saplings On	4.911	At Village Sijon	At Village Sijon

• Details of Diverted Forest Land

S.No.	Project Name	Project No.	Project Type	Project Status	Project Date	Project Location	Project Agency
1	Proposed access road connecting from Sijonali Samalbari to main road (S-44)	2014	Others	Transportation of Saplings On	4.911	At Village Sijon	At Village Sijon

• Details of Land received from state agency for Compensatory Afforestation

S.No.	Project Name	Project No.	Project Type	Project Status	Project Date	Project Location	Project Agency
1	Proposed access road connecting from Sijonali Samalbari to main road (S-44)	2014	Others	Transportation of Saplings On	4.911	At Village Sijon	At Village Sijon

Consultant Environmental
 IDCO, Bhubaneswar

Divisional Forest Officer
 Rayagada, Division

FOR STAGE-II APPROVAL
PROFORMA (Details of Remittance of Amount)

SL. No.		Particulars	Details
1		Name of the Regional Office	Regional Office, Bhubaneswar
2		State/District/Forest Division to which proposal relates	Odisha/Rayagada Forest Division.
3		Name of Use Agency, Nature of Proposal	IDCO, Bhubaneswar
4		Nature of Category of Proposal	Road
5		Proposal Number	FP/OR/OTHERS/523366/2025
6		Extent of Forest area involved	04.911 Ha.
7		Whether original or extension	Original
8		If extension of lease, please clarify if proposed	NA
9		Date of 1st Stage Clearance	05.01.2026
10		Extension of CAMPA charges, Head Wise	
	a	Compensatory Afforestation	Rs.59,06,200/-
	b	Additional CA	Rs.54,15,400/-
	c	Penal CA	NA
	d	Catchment area Treatment Plan	NA
	e	Site Specific Wild Life Conservation Plan	NA
	f	Additional Charges for diversion area falling under notified/protected area	NA
	g	Net Present Value	Rs 47,03,658/-
	h	Penal NPV	NA
	i	Cost of Plantation of Dwarf Species	NA
	j	Soil and Moisture Conservation Plan	NA
	k	Plantation of tall indigenous tree species along both sides of the proposed road	Rs.1,46,07,054/-
	l	TOTAL	Rs.3,06,32,312/-
11		Whether payment made through challan or otherwise in case of online payment, details of challan	RTGS Challan, Detail of deposits provided at SL. No. 12
12		Details of deposits	Enclosed separately

S. K. Mohanty
Divisional Forest Officer
Rayagada Division

Detail of Deposit

Sl. No.	Type of deposit (NPV/CA/IWMP/Others) (Specify)	Whether by RTGS/DD/NEFT (Specify)	UTR/DD No.	Amount deposited (In Rs.)	Date of deposition	Name of the Bank from which amount transferred to account of CAF	Bank Account of CAF managed by CAMPA in which fund deposited	Remarks
1	NPV			47,03,658.00				
2	CA	RTGS	Through RTGS - UTR No CMS5504195085 dated 22.01.2026	59,06,200.00	22.01.2026	ICICI Bank, Branch- Jharsuguda, Odisha	STATE CAMPA A/c No. 150827288 IFSC Code UBIN0996335	
3	ACA			54,15,400.00				
			Sub-Total	1,60,25,258.00				
4	Plantation of tall indigenous tree species along both sides of the proposed road	RTGS	Through RTGS - UTR No. CMS5589092419 dated 13.03.2026	1,46,07,054.00	13.03.2026	ICICI Bank, Branch- Jharsuguda, Odisha	STATE CAMPA A/c No. 150827288 IFSC Code: UBIN0996335	
			Grand Total	3,06,32,312.00				



Principal Chief Conservator of Forests
(Forest Division & Nodal Officer, FC Act)
O/o the PCCF & HoFF, Odisha, Bhubaneswar



Divisional Forest Officer
Rayagada Division

Sri. Ashok Kumar Mishra
Consultant (Env)



Annexure 1.11

General Condition no.1.11

TO WHOM SO EVER IT MAY CONCERN

It is hereby certified that all the requisite funds have been duly transferred/deposited into the CAMPA account through the e-portal (<https://Parivesh.nic.in>).

The details of the payments are furnished below:

1. NPV: Rs. 47,03,658/-
2. CA: Rs. 59,06,200/-
3. ACA: Rs. 54,15,400/-

Total Amount: Rs. 1,60,25,258/- (Rupees One Crore Sixty Lakh Twenty-Five Thousand Two Hundred Fifty-Eight only)

The above amount has been deposited vide UTR Receipt No. CMS5504195085 dated 22.01.2026.

Further, an amount of Rs. 1,46,07,054/- towards plantation of tall indigenous species has also been deposited vide UTR Receipt No. CMS5589092419 dated 13.03.2026.

The details of the payments are furnished herewith for reference.

Date: - 24/03/2026

Place: - Bhubaneswar

(Signature of User Agency)
office seal: IDCO, Bhubaneswar

Countersigned By:-


Divisional Forest Officer
Rayagada Forest Division

Office seal:
Divisional Forest Officer
Rayagada Division

Odisha Industrial Infrastructure Development Corporation
(A Government of Odisha Undertaking)
IDCO, IDCO Towers, Janpath, Bhubaneswar - 751022, Odisha, INDIA
+91-0674 - 2541525, 2540820 | Fax: 2542956 / 2541982
cmd@idco.in / md@idco.in | www.idco.in



ICICI Bank Advice Receipt

1/30/26 11:12 AM

Transaction Details

Account Number: 045805000728

Transaction Date: 22-01-2026 00:00:00

Transaction Amount: INR 1,60,25,258.00

Debit/Credit: Debit

Cheque Number: -NIL-

Transaction Description: CMS/001875172134/CMS
584195065VALC67645438
2025VEDA

Transaction ID: 543209287

Transaction Remarks: -

Transaction Balance: INR(3,47,76,387.58)

Note: This is an electronically generated receipt and does not need any signature.

Summary of Financial Outlay:

Sl No.	Component	Area(Ha)	Amount
1	Compensatory Afforestation	6.07	59,06,200
2	Additional Compensatory Afforestation	5.00	54,15,400
3	Net Present Value(NPV)	4.911	47,03,658
	Total		1,60,25,258


Divisional Forest Officer
Nayagada, Division


Consultant Environment
DCC, Bhujaneswar



ICICI Bank Advice Receipt
3/14/26 9:34 AM

Transaction Details

Remitter account number: XXXXXXXX0728

Transaction Date: 13/03/2026

Transaction Amount: INR 1,46,07,054.00

Debit/Credit: Debit

Cheque Number : -NIL-

Transaction Description : CMS/001907137572/CMS5
589092419VALC67079838
2025VEDA

Transaction ID: S37876287

Transaction Remarks : -

**Note: This is an electronically generated receipt and
does not need any signature.**

Date and Time 14 03/2026 9 34 AM


Divisional Forest Officer
Nayagada, Division


Consultant, Environment...
IDCO, Bhubaneswar

Page 1 of 1

Sri. Ashok Kumar Mishra
Consultant (Env)



Annexure 1.12

General Condition no.1.12

UNDERTAKING

In compliance to the above condition, It is to certify that I/We Odisha Industrial Infrastructure Development Corporation, hereby, undertake that the copy of the compliance report of the stage-I approval have been uploaded on e-portal (<https://parivesh.nic.in/>).

Date: - 24/09/2020

Place: - Bhubaneswar

(Signature of User Agency)
Consultant Environment
office seal
Bhubaneswar

Countersigned By:-

Divisional Forest Officer
Rayagada Forest Division

Office seal:-
Divisional Forest Officer
Rayagada Division

Odisha Industrial Infrastructure Development Corporation

(A Government of Odisha Undertaking)

IDCO, IDCO Towers, Janpath, Bhubaneswar - 751022, Odisha, INDIA

+91- 0674 - 2541525, 2540820 | Fax: 2542956 / 2541982

cmd@idco.in / md@idco.in | www.idco.in

Sri. Ashok Kumar Mishra
Consultant (Env)



Annexure 1.13

General Condition no.1.13

TO WHOM SO EVER IT MAY CONCERN

The Collector, Rayagada has issued the requisite certificate under the Forest Rights Act, 2006 in the prescribed format (Form-I) for diversion of 4.911 ha of forest land, vide No. 150/XI-117/25 dated 31.01.2025.

The copy of FRA certificate is enclosed.

Date: - 24/08/2026

Place: - Bhubaneswar

(Signature of User Agency)
Consultant Environment
office seal, Bhubaneswar

Countersigned By:-


Divisional Forest Officer
Rayagada Forest Division

Office seal:-
Divisional Forest Officer
Rayagada Division

Odisha Industrial Infrastructure Development Corporation

(A Government of Odisha Undertaking)

IDCO, IDCO Towers, Janpath, Bhubaneswar – 751022, Odisha, INDIA

+91- 0674 - 2541525, 2540820 | Fax: 2542956 / 2541982

cmd@idco.in / md@idco.in | www.idco.in

Annexure 3-13



INTEGRATED TRIBAL DEVELOPMENT AGENCY, RAYAGADA
e-Mail: itdarayagada@gmail.com, Contact No. 06856-235165, Pin Code-765001

No. 157 /X/112/2024

Dated. 03.02.2025

To

**The Chief General Manager (Env),
Industrial Infrastructure Development Corporation,
Odisha, Bhubaneswar**

Sub: Issuance of FRA Certificate for development of Road from Sijimali Bauxite Mines top to SH-44 for facilitating Bauxite Transportation by M/s Vedanta in Rayagada district.

Ref: Your letter No.HO-CGM(Env)/394/2024 Dated.31.08.2024

Sir,

In inviting a reference to the letter on the subject cited above, I am to send herewith the FRA certificate in Form-I to an extent of 12.135 Acre for development of Road from Sijimali Bauxite Mines top to SH-44 for facilitating Bauxite Transportation by M/s Vedanta in village Porlang & Sagabari under Kashipur Tahasil of Rayagada district.

This is for information and necessary action.

Yours faithfully,

[Signature]
**Project Administrator-
Cum-Nodal Officer, FRA
ITDA, Rayagada**

Dated. 03.02.2025

Memo No. 158 /2025

Copy submitted to the Additional District Magistrate, Rayagada for favour of kind information and necessary action with reference to District Office (Revenue Section) Letter No.2570/XXXV-08/2024 (Part-II) dated.06.09.2024.

[Signature]
**Project Administrator-
Cum-Nodal Officer, FRA
ITDA, Rayagada**

[Signature]
**Consultant Environment
BCC, Bhubaneswar**

FORM - I**(for linear projects)****Government of Odisha****Office of the District Collector, Rayagada.**

No. 150/32-117/25

Date:- 31/01/2025

TO WHOM SOEVER IT MAY CONCERN

In compliance of the Ministry of Environment and Forest (MoEF) Government of India's letter No.11-9/98-FC (Pt.) dated-3rd August 2009 wherein the MoEF issued guidelines on submission of evidences for having initiated and completed the process of settlement of rights under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (FRA for short) on the forest land proposed to be diverted for non-forest purposes read with MoEF letter dated 5th February 2013 wherein MoEF issued certain relaxation in respect of linear project, it is to certify that **12.135 Acre** (includes 11.650 acre in village Sagabari and 0.485 Acre in village Porlang) proposed to be diverted in favour of **Odisha Industrial Infrastructure Development Corporation (IDCO), Bhubaneswar** for development of road from **Sijimali Bauxite mines** top to **SH-44** for facilitating **Bauxite Transportation** by **M/S Vedanta Ltd.** in **Rayagada district** falls within jurisdiction of **Kashipur Tahasil**. The detail land schedule is enclosed at **Annexure-I**.

It is further certified that:

- (a) The complete process of identification and settlement of rights under the FRA has been carried out for the **12.135 Acre** (includes 11.650 acre in village Sagabari and 0.485 Acre in village Porlang) proposed for development of road from **Sijimali Bauxite mines** top to **SH-44** for facilitating **Bauxite Transportation** by **M/S Vedanta Ltd.** A copy of records of all consultations and meetings of the Sub-Divisional Level Committee(s) and District Level Committee are enclosed as **Annexure-II** and **Annexure-III**.
- (b) The diversion of forest land for facilities managed by the Government as required under section 3 (2) of the FRA have been completed and the Gram Sabhas have given their consent to it.
- (c) The proposal does not involve recognized rights of Primitive Tribal Groups (PTG) and Pre-agriculture communities (PAC).

Encl: As above.


Parul Patwari, IAS,
Collector-Cum-Chairperson,
DLC, FRA, Rayagada.


Consent of the Government,
IDCO, Bhubaneswar

Annexure-I

Name of Tahasil- Kashipur

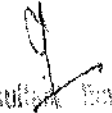
Name of RI Circle- Adatakiri

Name of District- Rayagada

Sl No	Village	Khata No.	Plot No.	Total Area(Ac.)	Alloted Area (Ac.)	Kissam
1	Porlang	35	280	16.00	0.485	Pahada (DLC listed land)
2	Sagabari	156	4(P)	26.38	7.274	Pahada (DLC listed land)
3			5(P)	32.75	4.376	Pahada (DLC listed land)
Total Area(Ac.)					12.135	

N.B: No IFR titles have been issued on the above proposed plots


 Collector, Rayagada


 Consultant Environment
 IDCO, Bhubaneswar

Annexure-II

607
23.12.24

PROCEEDING OF THE SUB-DIVISIONAL LEVEL COMMITTEE MEETING HELD ON 19.11.2024 AT 11.00AM IN THE CONFERENCE HALL OF SUB-COLLECTOR OFFICE, RAYAGADA ON IMPLEMENTATION OF SCHEDULE TRIBES AND OTHER TRADITIONAL FOREST DWELLERS (Recognition of Forest Rights Act-2006).

The SDLC meeting of Rayagada Sub-Division was held in the Conference Hall of Sub-Collector's Office, Rayagada on 19.11.2024 at 11.00 AM. The Sub-Collector-cum-Chairman, SDLC, Rayagada presided over the meeting.

At the outset, the Chairman-Cum-Sub-Collector welcomed the members present in the meeting and focused on the guidelines and procedures involved in the implementation of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights Act-2006). The list of Members present in the meeting is enclosed at Annexure-I.

The following matters have been taken into consideration in the meeting.

Discussion on IFR, CFR & CFRR Case Records

The proposals of 374 IFR claims have been received from Rayagada, Kolnara and Kashipur Tehsils duly recommended by the concerned FRC and Gram Sabha/ Pali Sabha. The members of SDLC verified and scrutinized all the claims. On verification 114 claims are found correct and genuine. Accordingly SDLC has approved 114 IFR claims and decided to recommend before the DLC to issue title certificate in favour of the beneficiaries.

Secondly, the rest 258 IFR claims have been found incomplete due to various reasons which shall be returned to the concerned Gram Shabha through concerned Tahsildars for reverification and resubmission to the SDLC.

Sl. No.	Name of the Block	Name of GP	Name of Village	Approved Claims
		Pitamahal	Podi	07
		Tadama	Perigaon	45
		Kuli	Nandabadi	06
		Dangalody	Kundam	02
2	Kolnara	Rekhpadar	Muteli	19
		Bankili	Badisola	04
3	Kashipur	Siripai	Balkapai	13
		Siripai	Sirijhodi	11
		Siripai	Leliguma	07
		Total		114

Sub-Collector, Rayagada
SDLC, Rayagada

The following 03 nos of Community Right and 03 nos of Community Forest Resources Right claims have been received from the Tahasildar Kashipur after due compliance from Gramsabha. Accordingly, the committee has decided to recommend before the DLC to issue title.

Sl. No.	Name of the Block	Village	CFR	CRR
1	Kashipur	Leliguma	01	01
2		Balkapai	01	01
3		Siriljhodi	01	01
Total			03	03

PROPOSAL FOR ISSUE OF NOC FOR DIVERSION OF FOREST LAND TO AN EXTENT OF Ac 12.135 FOR DEVELOPMENT OF ROAD FROM SIJIMALI BAUXITE MINES TOP TO SH-44

As per the letter No. 2269 dated 24.09.2024 of the Project Administrator-cum-Nodal Officer, FRA, ITDA, Rayagada, the proposal of diversion of an area Ac 12.135 of forest land to non-forest purpose for development of road from Sijimali Bauxite Mines top to SH-44 for facilitating Bauxite transportation by M/S Vedanta Ltd. Under Kashipur Tahasil in Rayagada District has been discussed in the meeting.

As per the guideline provided by the Ministry of Environment and Forest (MoEF) Government of India 5th February 2013 there is certain relaxation in respect of linear project that resolution/consent of the Gram Shabha of the area may not be required for the project like construction of roads, canals, laying of pipelines/Optical fibers and transmission lines.

Accordingly, report received from Tahasildar and BDO Kashipur have been taken into the consideration for this linear Project it is ascertained that no Primitive Tribal Groups (PTG) or Pre-Agriculture Communities (PAC) are staying in the area.

The committee has decided to recommend the proposal of diversion of the following area 12.135 Ac for the purpose of linear project to the DLC for issuing Certificate under Forest Right Act. (The report of Tahasildars and BDOs are enclosed)

Sl. No.	Name of Tahasil	Name of Village	Khata No	Plot No.	Area (Ac)
1	Kashipur	Sagabari	156	4 (P)	7.274
2		Sagabari	156	5 (P)	4.376
3		Portang	35	250 (P)	0.485
Grand Total					12.135

Other Matter:

The Tahasil level FRA Cell Committee under Rayagada Sub-Division were instructed by the Chairman to follow up the guidelines laid down by the Government from time to time regarding implementation of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights Act-2006) and do the needful with regard to the FRA application received as and when at their level and place the same after proper scrutiny and verification in all respect.

The meeting ended with vote of thanks to the Chair and participants.

Sub Collector-cum- Chairman
SDLC, Rayagada

Chairman Environment
MCO, Bhubaneswar

Memo No. 5826 /2024

Dated: 19/11/2024

Copy to all the members of the Committee for information and necessary action.

Copy to concerned FRC committee for information and necessary action.

Sub Collector-cum- Chairman
SDLC, Rayagada

Dated: 19/11/2024

Memo No. 5827 /2024

Copy to all the Tahasildars of this Sub division for information and necessary action.

Copy to all the WEOs of this Sub division for information and necessary action.

Sub Collector-cum- Chairman
SDLC, Rayagada

Dated: 19/11/2024

Memo No. 5828 /2024

Copy submitted to Collector-Cum- Chairman, District level (FRA) Committee, Rayagada/ PA, IDA, Rayagada for information and necessary action.

Sub Collector-cum- Chairman
SDLC, Rayagada

Coordinator, Sp. Division
IDCO, Bhubaneswar

Annexure - III

**Proceedings of the District Level Committee meeting held on 18.12.2024 on
implementation of Schedule Tribes and Other Traditional Forest Dwellers
(Recognition of Forest Rights) Act, 2006 and Amendment Rule, 2012**

Date of Meeting : 18.12.2024
Time : 10:30 A.M.
Venue : Sadbbhabana Sabhagruha, Collectorate, Rayagada

The District Level Committee (DLC) meeting on implementation of Schedule Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 and Amendment Rule, 2012 was convened on 18.12.2024 at 10:30 A.M in the Sadbbhabana Sabhagruha, Collectorate, Rayagada under the Chairmanship of the Collector-cum-Chairperson, DLC, FRA, Rayagada. The following members attended the meeting.

- ❖ Collector-cum-Chairperson, DLC, FRA, Rayagada
- ❖ Divisional Forest Officer, Rayagada
- ❖ Divisional Forest Officer, Paralakhemundi (Virtual)
- ❖ Sub-Collector-Cum-Chairperson, SDLC, Gunupur
- ❖ Sub-Collector-Cum-Chairperson, SDLC, Rayagada
- ❖ Project Administrator-Cum-Nodal Officer, ITDA, Rayagada
- ❖ District Welfare Officer, Rayagada
- ❖ ADWO, ITDA, Rayagada
- ❖ ADWO, Sub-Collector Office, Rayagada
- ❖ Sri Igan Gomango, Zillaparishad Member, Gunupur
- ❖ Sri Barnatou Vura Prasad Rao, Zillaparishad Member, K.Singhpur

At the outset the Project Administrator-cum-Nodal Officer, ITDA, Rayagada welcomed all the members present in the meeting and the Collector-cum-Chairperson, DLC, FRA, Rayagada initiated the agenda wise discussion.

Agenda No. 1:

Discussion on IFR cases received from SDLC, Gunupur & Rayagada

The Project Administrator-Cum-Nodal Officer, ITDA, Rayagada apprised that the following IFR cases were received from the SDLC, Gunupur duly approved in the SDLC meeting held on dated 21.10.2024 (Copy enclosed) and SDLC Rayagada duly approved in the SDLC meeting held on dated 19.11.2024 and 29.11.2024 (Copy enclosed).

Sl. No	Name of The Sub-Division	Name of the Tahasil	Name of the Village	No. of IFR Cases received	No. of cases approved	No. of Cases to be Remanded	Total Area to be Approved (in Acre)
1	Gunupur	Gunupur	Ortamul	15	15	0	28.320
2			Pankapada	12	12	0	19.800
3		Chandrapur	Rangam	3	3	0	6.200
4			Balaji	15	15	0	33.865
5			Balakapada	11	11	0	19.257
6			Sripadara	17	16	1	60.939
7			Potsarda	9	9	0	5.567
8			Nguduguda	19	19	0	30.646
9			Belakabatu	16	16	0	30.600
10			Batalagada	5	5	0	16.988
11			Ghogopadar	20	20	0	43.278
12		Padmapur	Gandripadar	7	7	0	0.169
13			Nasahi	14	14	0	6.457
14			Dakrapanga	14	14	0	23.290
15			Kaipur	23	23	0	4.480
16			Pancedikua	10	10	0	6.526
17			Santinaragar	36	36	0	6.211
18			Sidhalatapur	25	25	0	5.720

Conducted by
MCO, B. Chandrasekar

19			Libharakana	15	14	1	9,560
20			Badajamiti	14	11	3	17,810
21			Dachupai	10	10	0	25,010
22			Rakhupai	2	2	0	3,460
23			Goudaguda	3	1	2	1,000
24		Uissamettack	Lakhabhata	15	15	0	12,284
25			Kalipanga	16	6	10	7,694
26			Sanyasiguda	18	17	1	17,120
27			Kumbhia	14	14	0	34,190
28			Lelingodur	22	19	3	27,220
29			Dedipada	29	29	0	41,206
30			Sama	6	6	0	7,101
31		Munigunda	Manjurikupa	11	11	0	7,527
32			Sama-Sirngul	13	18	0	13,919
33			Kathabadi	20	20	0	41,686
34			Sakarangaer	18	8	10	8,007
Total				502	471	31	607,178
35			Kangseri	10	10	0	17,61
36			Siripar	23	23	0	36,787
37			Pipilguda	10	10	0	8,46
38		Kalyansingpur	Sadulasa	19	19	0	9,073
39			Talharamba	24	24	0	14,815
40			Kusumajala	10	10	0	10,145
41			Kaliguda	10	10	0	37,42
42			Kichikhal	25	25	0	38,61
43			Gobargha	50	50	0	82,88
44			Balkapal	13	13	0	20,39
45		Kashipur	Sidhibadi	11	11	0	23,62
46			Jripipal	41	41	0	69,33
47			Gumucanai	29	29	0	40,73
48			Kajhol	35	35	0	74,82
49	Kayeguda		Lelliguma	7	7	0	5,60
50			Manoli	19	19	0	41,370
51			Badimada	9	9	0	0,175
52			Tarapadi	10	10	0	12,45
53			Hazardang	10	10	0	20,820
54		Kotnara	PolnasTaladi	27	27	0	22,180
55			Fakiri	3	3	0	1,05
56			Deogarhi	32	32	0	36,351
57			Barkili	13	12	0	6,481
58			Ramesing	21	21	0	15,318
59			Arabi	29	20	0	34,57
60			Podi	7	7	0	9,504
61		Kayaguda	Periguan	44	44	0	117,916
62			Kandabadi	6	6	0	13,008
63			Kundara	2	2	0	4,132
Total				540	540	0	825,482
Grand Total				1042	1011	31	1430,66

Consent of Environment
(DCU), Chhannarayana

The Project Administrator-Cum-Nadal Officer, ITDA, Rayagada placed the above IFR cases before the Committee for examination and consideration. The Committee after careful examination approved 1011 IFR cases.

The following 31 IFR cases would be remanded back to the SDLC, Gunupur for re-examination of the cases on following grounds.

1. In 9 IFR cases from Muniguda and 11 from Bissamcuttack Tahasil it is found that the allotted area is more than the available area of concerned plot as per Bhulekh.
2. One case from Chandrapur, where allotted plot is not available in the said khata as per Bhulekh.
3. 10 cases from Bissamcuttack, where it is found that the signature of the concerned officials missing.

Agenda No.2:

Discussion on CR/CFR cases received from SDLC, Rayagada

The following 18 CFR and 18 CFRR cases have been received from the SDLC, Rayagada.

CRR and CFRR cases have been received from the SDLC, Rayagada.									
Sl. No	Name of The Sub-Division	Name of the Tahasil	Name of the Village	No. of CFR Cases	No. of CFRR Cases	Total	No. of cases found okay	No. of Cases to be Returned	Total Area to be Aproved (in Acre)
1	Rayagada	Kashipur	Leliguma	1	1	2	2	0	22.960
2			Iripiput	1	1	2	2	0	81.950
3			Kiajhola	1	1	2	2	0	22.270
4			Upperlopet	1	1	2	2	0	38.490
5			Gumuraput	1	1	2	2	0	20.170
6			Petpa	1	1	2	2	0	33.148
7			Adajore	1	1	2	0	2	
8			Adatakiri	1	1	2	0	2	
9			Nikesh	1	1	2	0	2	
10			Bahardulki	1	1	2	2	0	32.780
11			Balmaska	1	1	2	2	0	52.490
12			Kichikal	1	1	2	2	0	28.437
13			Ghobarghati	1	1	2	2	0	54.340
14		Kolnara	Tarapalli	1	1	2	2	0	453.450
15			Rainasikabadi	1	1	2	2	0	75.700
16			Andupadu	1	1	2	2	0	671.855
17			Komasingi	1	1	2	2	0	46.000
18			Badagumuda	1	1	2	2	0	132.240
Total				18	18	36	36	6	1765.205

On verification 15 CFR and 15 CFRR cases found eligible and 3 CFR and 3 CFRR cases of village Adajore, Adatakiri and Nikesh found that the kissam of the suit land stands recorded as Pahada & Parbat. Hence, the committee after careful examination approved 15 CFR and 15 CFRR cases and decided to remand back the 3 CFR & 3 CFRR cases to SDLC, Rayagada for verification of SABIK record whether the allotted plots were in Jungle kissam or the allotted plots included in D/L.

Consolidated Environment
IDCO, Bhubaneswar

Agenda No.3:**Discussion on Conversion of Forest Village to Revenue Village cases received from SDLC, Rayagada**

The following cases have been received from SDLC, Rayagada for conversion of Forest village to Revenue village.

Sl. No	Name of The Sub-Division	Name of the Tahasil	Name of the Village
1	Rayagada	Kashipur	Irripur
2			Kajhola
3			Gururapur

After careful examination the committee approved all the 3 cases for conversion of forest village to Revenue village and recommended for submission to the Board of Revenue, Odisha, Cuttack for further action at their end.

Agenda No.4:**Discussion on issuance of FRA certificate for diversion of Forest Land to lay 18"/12" Dia. Underground Natural Gas Pipeline along with Optical Fiber Cable**

The Chief Manager (Const.), GAIL (India) Limited has submitted proposal for issuance of FRA certificate for diversion of Forest land to an extent of 25.2276 Ha. To lay 18"/12" Dia Underground Natural Gas Pipeline along with 40 Mm Dia. Optical Fibre Cable (OFC) in Rayagada district vide Letter No. GAIL/SAP/FOREST-RAYAGADA/FRA/CTC/04/2023 DATED. 22.06.2023.

Sl No.	Name of the Tahasil	Area (In Ha.)
1	Rayagada	3.7571
2	Kolnara	4.4724
3	R. Singhpur	4.5350
4	Kashipur	7.5344
5	Gurupur	1.0188
6	Ramanaguda	3.8999
Total		25.2276
7	Gurupur	0.3147
Total		0.3147

The Panchayat/Gramsabha of village-Naura, under Gurupur Tahasil has approved the proposal in its Special Gramsabha meeting held on dated 16.09.2024. Similarly, the Panchayat/Gramsabha of village-Patraput, Jarling, Solum & Katak under Ramanaguda Tahasil have approved the proposal in Special Gramsabha meeting held on dated. 13.09.2024 & 14.09.2024. Accordingly the Sub-Collector-cum-Chairperson, SDLC, Gurupur has recommended the proposal after due approval in its SDLC meeting held on dated. 24.10.2024 for issuance of FRA Certificate in favour of GAIL (India) Limited.

The Sub-Collector-cum-Chairperson, SDLC, Rayagada has submitted the report in respect of Rayagada, Kolnara, R. Singhpur and Kashipur Tahasil with a recommendation for issuance of FRA Certificate in favour of GAIL (India) Limited after due approval in SDLC meeting held on dated. 30.07.2024.

After verification of the reports received from the SDLC, Gurupur & Rayagada, the DLC approved the proposal for issuance of FRA certificate in favour of GAIL (India) Limited for diversion of Forest land to an extent of 25.2276 Ha, to lay 18"/12" Dia Underground Natural Gas Pipeline along with 40 Mm Dia. Optical Fibre Cable (OFC) in Rayagada district. The details of the IFR files issued in the proposed diversion area is enclosed in **Annexure-I**.

Further The Chief Manager (Const.), GAIL (India) Limited has submitted proposal for issuance of FRA certificate for diversion of Forest land to an extent of 0.3147 Ha, to lay 18"/12" Dia Underground Natural Gas Pipeline along with 40 MM Dia. Optical Fibre Cable (OFC) in Rayagada and vide Letter No. GAIL/SAP/FOREST-RAYAGADA/FRA/CTC/05/2023 DATED. 22.06.2023. This patch of land is coming under the Parabikhemundi Forest Division. Accordingly the DFO, Parabikhemundi has been intimated to join the DLC Meeting.

The DFO, Parabikhemundi has joined the meeting virtually and the committee has approved proposal for issuance of FRA certificate in favour of GAIL (India) Limited for diversion of Forest land to an extent of 0.3147 Ha, to lay 18"/12" Dia Underground Natural Gas Pipeline along with 40 MM Dia. Optical Fibre Cable (OFC) in Rayagada district. The details of the IFR files issued in the proposed diversion area is enclosed in **Annexure-II**.

Consent of Parabikhemundi
1000, Parabikhemundi

Agenda No.5:**Discussion on issuance of FRA certificate in favour of Vedanta Limited, Lanjigarh for Linear project for Y-connection Railway line**

The Head-Legal, Land & External Affairs, Vedanta Limited has submitted a proposal for diversion of forest land for non-forest purpose to an extent of 1.148 Ha in village Anajodi under Muniguda Tahasil for Linear project for Y-connection Railway line. In this connection the SDLC, Gumpur has submitted a report and recommended for issuance of FRA Certificate in favour of Vedanta Limited, Lanjigarh after due approval in SDLC meeting held on dated.24.10.2024.

The committee has approved the proposal for issuance of FRA Certificate to an extent of 1.148 Ha. in favour of Vedanta Limited, Lanjigarh for Linear project for Y-connection Railway line. The details of the IFR titles issued in the proposed diversion area is enclosed in Annexure-III.

Agenda No.6:**Discussion on issuance of FRA certificate for Tikiri-Bhalumaska Railway Road Doubling project**

The Deputy Chief Engineer (Con) II, E. Co. Railway, Rayagada applied for issuance of certificate for Tikiri-Bhalumaska Railway Road Doubling project to an extent of 57.322 Ha. vide letter dated.06.05.2023. The Sub-Collector-Cum-Chairperson, SDLC, Rayagada has submitted the report after due approval in SDLC Meeting held on dated. 29.11.2024 and recommended for issuance of FRA certificate in favour of the Deputy Chief Engineer (Con) II, E. Co. Railway, Rayagada. Accordingly the committee approved the project and decided to issue FRA Certificate to an extent of 57.322 Ha. in favour of the Deputy Chief Engineer (Con) II, E. Co. Railway, Rayagada.

Agenda No.7:**Discussion on issuance of FRA certificate for diversion of Forest Land for non-forest purpose for Development of Road from Sijimali Bauxite Mines top to SH-44**

The Chief General Manager (Env.) IDCO, Bhubaneswar has requested for issue of FRA certificate for Ac.11.650 in village Sagabati and Ac.0.485 in village Porlong vide letter No.26050 dated.06.09.2024. The report in this regard has been received from SDLC, Rayagada after due approval in its meeting held on dated.19.11.2024. After careful examination the committee has approved for issuance of FRA certificate in favour of the Chief General Manager (Env.) IDCO, Bhubaneswar for development of Road from Sijimali Bauxite Mines top to SH-44 for facilitating Bauxite transportation by M/S Vedanta Ltd.

The meeting ended with vote of thanks to the Chair and the members.

P.A.-Cum-Nodal Officer,
ITDA, Rayagada

District Welfare Officer,
Rayagada

Divisional Forest Officer,
Rayagada

Divisional Forest Officer,
Paralakhemundi
Dist-Gajapati

Collector-Cum-Chairperson
DLC, FRA, Rayagada

Memo No. 2677/2024

Dated.18.12.2024

Copy submitted to the Director (ST), ST & SC Development Department, Odisha, Bhubaneswar for favour of kind information.

Collector-Cum-Chairperson, DLC,
FRA, Rayagada

Memo No. 2678/2024

Dated.18.12.2024

Copy submitted to the Chief Conservator of Forest, Odisha for favour of kind information.

Collector-Cum-Chairperson, DLC,
FRA, Rayagada

Consuldt. Engineer,
IDCO, Bhubaneswar

Sri. Ashok Kumar Mishra
Consultant (Env)



Annexure 1.14

General Condition no.1.14

TO WHOM SO EVER IT MAY CONCERN

In compliance to the condition, It is respectfully submitted that the boundary of the proposed forest land for diversion has been duly demarcated on the ground at the project cost by erecting four-foot-high reinforced cement concrete (RCC) pillars, each inscribed with its serial number, inter-pillar distance, and GPS coordinates.

Photographs in this regard are enclosed herewith for kind reference.

Date: - 24/03/2026

Place: - Bhubaneswar

(Signature of User Agency)
Consultant Environment
office seal:
IDCO, Bhubaneswar

Countersigned By:-

Divisional Forest Officer
Rayagada Forest Division

Office seal:-
Divisional Forest Officer
Rayagada Division

Odisha Industrial Infrastructure Development Corporation

(A Government of Odisha Undertaking)

IDCO, IDCO Towers, Janpath, Bhubaneswar – 751022, Odisha, INDIA

+91- 0674 - 2541525, 2540820 | Fax: 2542956 / 2541982

cmd@idco.in / md@idco.in | www.idco.in

Approved by

PATCH-I						
PILLAR NO.	EASTING	NORTHING	LATITUDE	LONGITUDE	FROM- TO	DISTANCE
1	719206.212	2158695.003	19°30'39.27490"N	83°5'19.74594"E	1-2	13.5
2	719219.423	2158692.197	19°30'39.17842"N	83°5'20.19772"E	2-3	7.74
3	719226.907	2158690.214	19°30'39.11100"N	83°5'20.45352"E	3-4	8.88
4	719235.166	2158686.942	19°30'39.00133"N	83°5'20.73533"E	4-5	8.29
5	719242.614	2158683.301	19°30'38.88000"N	83°5'20.98918"E	5-6	7.98
6	719248.445	2158677.843	19°30'38.70026"N	83°5'21.18684"E	6-7	6.69
7	719251.924	2158672.127	19°30'38.51302"N	83°5'21.30373"E	7-8	10.47
8	719255.849	2158662.414	19°30'38.19570"N	83°5'21.43424"E	8-9	9.7
9	719257.602	2158652.874	19°30'37.88482"N	83°5'21.49037"E	9-10	6.37
10	719257.368	2158646.5	19°30'37.67770"N	83°5'21.47967"E	10-11	39.8
11	719247.992	2158607.816	19°30'36.42371"N	83°5'21.14206"E	11-1	96.68

PATCH-II						
PILLAR NO.	EASTING	NORTHING	LATITUDE	LONGITUDE	FROM- TO	DISTANCE
1	719062.618	2158435.583	19°30'30.89744"N	83°5'14.71419"E	1-2	8.23
2	719064.216	2158436.221	19°30'30.91755"N	83°5'14.76923"E	2-3	1.22
3	719087.401	2158445.482	19°30'31.20946"N	83°5'15.56804"E	3-4	6.77
4	719091.212	2158447.004	19°30'31.25745"N	83°5'15.69937"E	4-5	9.58
5	719092.819	2158447.646	19°30'31.27769"N	83°5'15.75473"E	5-6	9.58
6	719093.86	2158443.723	19°30'31.14972"N	83°5'15.78879"E	6-7	2.99
7	719096.526	2158434.428	19°30'30.84646"N	83°5'15.87632"E	7-8	6.59
8	719099.378	2158425.188	19°30'30.54493"N	83°5'15.97023"E	8-9	9.58
9	719102.414	2158416.007	19°30'30.24524"N	83°5'16.07049"E	9-10	9.58
10	719105.632	2158406.889	19°30'29.94750"N	83°5'16.17704"E	10-11	9.58
11	719109.033	2158397.837	19°30'29.65185"N	83°5'16.28985"E	11-12	9.58
12	719112.614	2158388.854	19°30'29.35840"N	83°5'16.40888"E	12-13	9.58
13	719116.373	2158379.945	19°30'29.06726"N	83°5'16.53407"E	13-14	9.58
14	719120.31	2158371.113	19°30'28.77855"N	83°5'16.66537"E	14-15	9.38
15	719123.456	2158364.42	19°30'28.55970"N	83°5'16.77043"E	15-16	0.14
16	719123.496	2158364.335	19°30'28.55691"N	83°5'16.77177"E	16-17	0.06
17	719124.423	2158362.362	19°30'28.49239"N	83°5'16.80274"E	17-18	9.58
18	719128.711	2158353.694	19°30'28.20889"N	83°5'16.94612"E	18-19	9.58
19	719133.17	2158345.114	19°30'27.92817"N	83°5'17.09544"E	19-20	9.58
20	719137.801	2158336.625	19°30'27.65034"N	83°5'17.25066"E	20-21	9.58
21	719142.6	2158328.23	19°30'27.37551"N	83°5'17.41170"E	21-22	9.58
22	719147.599	2158319.877	19°30'27.10196"N	83°5'17.57963"E	22-23	9.58
23	719148.633	2158318.197	19°30'27.04691"N	83°5'17.61438"E	23-24	9.58
24	719152.687	2158311.752	19°30'26.83577"N	83°5'17.75069"E	24-25	9.58
25	719158.031	2158303.584	19°30'26.56809"N	83°5'17.93050"E	25-26	0.51
26	719158.569	2158302.781	19°30'26.54178"N	83°5'17.94861"E	26-27	9.07
27	719163.44	2158295.668	19°30'26.30859"N	83°5'18.11266"E	27-28	9.58
28	719169.059	2158287.787	19°30'26.05013"N	83°5'18.30202"E	28-29	9.58
29	719174.829	2158280.027	19°30'25.79555"N	83°5'18.49660"E	29-30	9.58
30	719180.752	2158272.384	19°30'25.54472"N	83°5'18.69651"E	30-31	9.58
31	719183.125	2158269.446	19°30'25.44826"N	83°5'18.77663"E	31-32	9.59
32	719186.828	2158264.861	19°30'25.29772"N	83°5'18.90167"E	32-33	13.89
33	719193.052	2158257.461	19°30'25.05466"N	83°5'19.11200"E	33-34	15.19
34	719199.423	2158250.187	19°30'24.81565"N	83°5'19.32741"E	34-35	13.6
35	719205.939	2158243.041	19°30'24.58076"N	83°5'19.54783"E	35-36	19.36
36	719226.253	2158224.862	19°30'23.98166"N	83°5'20.23672"E	36-37	16.9
37	719254.405	2158202.215	19°30'23.23421"N	83°5'21.19251"E	37-38	13.85
38	719262.39	2158191.668	19°30'22.88814"N	83°5'21.46187"E	38-39	19.4
39	719268.738	2158183.281	19°30'22.61296"N	83°5'21.67604"E	39-40	12.78
40	719269.619	2158182.44	19°30'22.58525"N	83°5'21.70587"E	40-41	14.15
41	719270.215	2158181.869	19°30'22.56647"N	83°5'21.72609"E	41-42	10.02
42	719292.657	2158160.421	19°30'21.86026"N	83°5'22.48657"E	42-43	11.27
43	719293.264	2158159.864	19°30'21.84192"N	83°5'22.50716"E	43-44	8.67

PILLAR NO.	EASTING	NORTHING	LATITUDE	LONGITUDE	FROM- TO	DISTANCE
44	719315.517	2158139.466	19°30'21.16991"N	83°5'23.26161"E	44-45	8.12
45	719319.986	2158135.108	19°30'21.02646"N	83°5'23.41300"E	45-46	6.88
46	719323.426	2158131.752	19°30'20.91599"N	83°5'23.52957"E	46-47	6.4
47	719322.801	2158131.637	19°30'20.91247"N	83°5'23.50808"E	47-48	6.16
48	719321.479	2158131.392	19°30'20.90503"N	83°5'23.46266"E	48-49	7.25
49	719314.853	2158130.839	19°30'20.88968"N	83°5'23.23524"E	49-50	7.9
50	719308.205	2158130.95	19°30'20.89593"N	83°5'23.00734"E	50-51	6.31
51	719301.601	2158131.724	19°30'20.92372"N	83°5'22.78123"E	51-52	3.71
52	719295.107	2158133.154	19°30'20.97278"N	83°5'22.55919"E	52-53	14.61
53	719289.117	2158135.118	19°30'21.03899"N	83°5'22.35462"E	53-54	10.41
54	719287.518	2158135.747	19°30'21.06008"N	83°5'22.30006"E	54-55	16.25
55	719282.407	2158138.065	19°30'21.13747"N	83°5'22.12582"E	55-56	17.64
56	719277.445	2158140.768	19°30'21.22730"N	83°5'21.95679"E	56-57	19.81
57	719272.549	2158143.798	19°30'21.32779"N	83°5'21.79022"E	57-58	16.4
58	719268.069	2158146.802	19°30'21.42721"N	83°5'21.63785"E	58-59	13.92
59	719267.247	2158147.367	19°30'21.44590"N	83°5'21.60992"E	59-60	14.13
60	719259.536	2158152.783	19°30'21.62504"N	83°5'21.34777"E	60-61	22.18
61	719251.203	2158158.877	19°30'21.82647"N	83°5'21.06463"E	61-62	23.31
62	719242.989	2158165.14	19°30'22.03336"N	83°5'20.78560"E	62-63	14.26
63	719234.901	2158171.567	19°30'22.24550"N	83°5'20.51100"E	63-64	20.82
64	719226.944	2158178.154	19°30'22.46281"N	83°5'20.24092"E	64-65	17.34
65	719219.12	2158184.898	19°30'22.68519"N	83°5'19.97548"E	65-66	12.4
66	719211.433	2158191.798	19°30'22.91256"N	83°5'19.71479"E	66-67	19.38
67	719206.377	2158196.523	19°30'23.06816"N	83°5'19.54340"E	67-68	22.81
68	719205.413	2158197.423	19°30'23.09781"N	83°5'19.51075"E	68-69	32.89
69	719203.885	2158198.851	19°30'23.14484"N	83°5'19.45894"E	69-70	40.96
70	719196.479	2158206.052	19°30'23.38191"N	83°5'19.20804"E	70-71	17.25
71	719195.915	2158206.624	19°30'23.40072"N	83°5'19.18892"E	71-72	20.28
72	719189.219	2158213.401	19°30'23.62370"N	83°5'18.96219"E	72-73	20.69
73	719182.108	2158220.893	19°30'23.87010"N	83°5'18.72149"E	73-74	20.5
74	719175.148	2158228.526	19°30'24.12102"N	83°5'18.48604"E	74-75	1.86
75	719168.342	2158236.296	19°30'24.37635"N	83°5'18.25592"E	75-76	19.99
76	719161.692	2158244.201	19°30'24.63600"N	83°5'18.03123"E	76-77	12.78
77	719155.202	2158252.238	19°30'24.89985"N	83°5'17.81206"E	77-78	7.74
78	719148.874	2158260.403	19°30'25.16781"N	83°5'17.59851"E	78-79	8.55
79	719142.711	2158268.692	19°30'25.43976"N	83°5'17.39065"E	79-80	13.41
80	719136.72	2158277.096	19°30'25.71535"N	83°5'17.18874"E	80-81	15.54
81	719131.579	2158284.602	19°30'25.96142"N	83°5'17.01563"E	81-82	7.16
82	719130.847	2158285.694	19°30'25.99722"N	83°5'16.99098"E	82-83	6.9
83	719125.242	2158294.262	19°30'26.27801"N	83°5'16.80237"E	83-84	11.39
84	719120.943	2158301.096	19°30'26.50189"N	83°5'16.65783"E	84-85	10.17
85	719119.717	2158303.088	19°30'26.56715"N	83°5'16.61664"E	85-86	2.06
86	719115.67	2158309.851	19°30'26.78863"N	83°5'16.48068"E	86-87	14.22
87	719114.446	2158311.896	19°30'26.85560"N	83°5'16.43956"E	87-88	3.92
88	719109.319	2158320.864	19°30'27.14920"N	83°5'16.26752"E	88-89	11.57
89	719104.372	2158329.933	19°30'27.44599"N	83°5'16.10171"E	89-90	8.61
90	719099.608	2158339.098	19°30'27.74588"N	83°5'15.94220"E	90-91	9.11
91	719097.29	2158343.783	19°30'27.89911"N	83°5'15.86465"E	91-92	0.57
92	719095.029	2158348.358	19°30'28.04872"N	83°5'15.78903"E	92-93	10.4
93	719090.635	2158357.706	19°30'28.35441"N	83°5'15.64729"E	93-94	10.53
94	719086.429	2158367.141	19°30'28.66282"N	83°5'15.50202"E	94-95	10.45
95	719082.413	2158376.658	19°30'28.97383"N	83°5'15.36829"E	95-96	4.44
96	719082.047	2158377.575	19°30'29.00380"N	83°5'15.35613"E	96-97	6.22
97	719071.308	2158406.478	19°30'29.94773"N	83°5'15.00000"E	97-98	5.12
98	719065.954	2158424.548	19°30'30.53735"N	83°5'14.82396"E	98-99	5.25
99	719064.269	2158429.944	19°30'30.71346"N	83°5'14.76845"E	99-100	2.57
100	719146.442	2158470.297	19°30'31.99288"N	83°5'17.60274"E	100-101	8.09
101	719160.395	2158476.313	19°30'32.18296"N	83°5'18.08366"E	101-102	2.98

PILLAR NO.	EASTING	NORTHING	LATITUDE	LONGITUDE	FROM- TO	DISTANCE
102	719172.425	2158481.501	19°30'32.34685"N	83°5'18.49831"E	102-103	20.87
103	719182.268	2158453.565	19°30'31.43471"N	83°5'18.82414"E	103-104	10.99
104	719184.86	2158446.387	19°30'31.20031"N	83°5'18.91002"E	104-105	10.63
105	719201.82	2158412.803	19°30'30.10169"N	83°5'19.47750"E	105-106	10.64
106	719216.468	2158386.432	19°30'29.23854"N	83°5'19.96871"E	106-107	10.62
107	719228.419	2158369.734	19°30'28.69091"N	83°5'20.37149"E	107-108	21.14
108	719300.2	2158286.676	19°30'25.96209"N	83°5'22.79796"E	108-109	12.3
109	719334.783	2158246.661	19°30'24.64742"N	83°5'23.96695"E	109-110	12.3
110	719301.812	2158246.81	19°30'24.66532"N	83°5'22.83656"E	110-111	12.3
111	719295.004	2158246.841	19°30'24.66902"N	83°5'22.60315"E	111-112	5.23
112	719292.435	2158246.942	19°30'24.67332"N	83°5'22.51511"E	112-113	10.53
113	719255.544	2158287.096	19°30'25.99341"N	83°5'21.26700"E	113-114	10.53
114	719230.615	2158314.273	19°30'26.88680"N	83°5'20.42361"E	114-115	10.53
115	719201.091	2158352.727	19°30'28.14879"N	83°5'19.42741"E	115-116	10.53
116	719183.757	2158381.107	19°30'29.07836"N	83°5'18.84492"E	116-117	10.53
117	719159.633	2158427.542	19°30'30.59760"N	83°5'18.03718"E	117-118	10.53
118	719222.589	2158500.91	19°30'32.95804"N	83°5'20.22639"E	118-119	10.53
119	719254.124	2158510.261	19°30'33.24957"N	83°5'21.31154"E	119-120	10.53
120	719267.927	2158471.688	19°30'31.99001"N	83°5'21.76870"E	120-121	10.53
121	719275.611	2158456.237	19°30'31.48462"N	83°5'22.02568"E	121-122	10.53
122	719285.817	2158438.709	19°30'30.91069"N	83°5'22.36832"E	122-123	0.06
123	719298.013	2158421.995	19°30'30.36246"N	83°5'22.77950"E	123-124	10.47
124	719310.949	2158406.081	19°30'29.83993"N	83°5'23.21636"E	124-125	10.53
125	719312.215	2158404.706	19°30'29.79474"N	83°5'23.25922"E	125-126	10.53
126	719326.78	2158391.014	19°30'29.34381"N	83°5'23.75287"E	126-127	10.53
127	719336.869	2158383.167	19°30'29.08469"N	83°5'24.09551"E	127-128	10.53
128	719343.415	2158379.031	19°30'28.94763"N	83°5'24.31823"E	128-129	10.53
129	719350.95	2158374.989	19°30'28.81323"N	83°5'24.57491"E	129-130	10.53
130	719363.933	2158371.617	19°30'28.69844"N	83°5'25.01863"E	130-131	10.53
131	719379.437	2158370.436	19°30'28.65390"N	83°5'25.54973"E	131-132	10.53
132	719386.597	2158370.096	19°30'28.64002"N	83°5'25.79506"E	132-133	8.33
133	719393.487	2158370.496	19°30'28.65030"N	83°5'26.03148"E	133-134	1.62
134	719404.665	2158372.727	19°30'28.71840"N	83°5'26.41567"E	134-135	1.88
135	719414.105	2158376.525	19°30'28.83812"N	83°5'26.74092"E	135-136	1.78
136	719414.059	2158378.592	19°30'28.90536"N	83°5'26.74020"E	136-137	1.07
137	719426.621	2158385.257	19°30'29.11707"N	83°5'27.17369"E	137-138	15.97
138	719429.848	2158387.49	19°30'29.18837"N	83°5'27.28528"E	138-1	12.91
139	719438.676	2158394.977	19°30'29.42831"N	83°5'27.59108"E	139-140	15.19
140	719444.552	2158401.281	19°30'29.63091"N	83°5'27.79520"E	140-141	13.1
141	719450.444	2158408.23	19°30'29.85453"N	83°5'28.00012"E	141-142	29.61
142	719450.81	2158408.668	19°30'29.86860"N	83°5'28.01284"E	142-143	7.63
143	719457.59	2158416.566	19°30'30.12270"N	83°5'28.24864"E	143-144	37.62
144	719464.652	2158424.386	19°30'30.37417"N	83°5'28.49403"E	144-145	30.16
145	719471.853	2158431.971	19°30'30.61790"N	83°5'28.74410"E	145-146	20.53
146	719474.973	2158435.143	19°30'30.71980"N	83°5'28.85240"E	146-147	109.77
147	719479.391	2158439.525	19°30'30.86050"N	83°5'29.00572"E	147-148	52.88
148	719483.102	2158443.062	19°30'30.97402"N	83°5'29.13443"E	148-149	32.97
149	719486.904	2158446.684	19°30'31.09030"N	83°5'29.26630"E	149-150	6.8
150	719488.795	2158448.432	19°30'31.14638"N	83°5'29.33188"E	150-151	2.57
151	719494.81	2158453.853	19°30'31.32027"N	83°5'29.54036"E	151-152	54.52
152	719497.054	2158455.818	19°30'31.38324"N	83°5'29.61812"E	152-153	36.87
153	719512.431	2158469.942	19°30'31.83633"N	83°5'30.15126"E	153-154	48.48
154	719520.998	2158476.828	19°30'32.05680"N	83°5'30.44787"E	154-155	33.25
155	719529.491	2158483.223	19°30'32.26135"N	83°5'30.74177"E	155-156	52.32
156	719538.237	2158489.282	19°30'32.45487"N	83°5'31.04417"E	156-159	44.74
157	719547.175	2158495.033	19°30'32.63831"N	83°5'31.35302"E	157-158	1.72
158	719565.475	2158505.631	19°30'32.97562"N	83°5'31.98491"E	158-159	24.96
159	719576.392	2158511.305	19°30'33.15576"N	83°5'32.36161"E	159-160	4.1

PILLAR NO.	EASTING	NORTHING	LATITUDE	LONGITUDE	FROM- TO	DISTANCE
218	719601.615	2158480.621	19°30'32.14814"N	83°5'33.21358"E	218-219	10.33
219	719593.104	2158476.206	19°30'32.00799"N	83°5'32.91993"E	219-220	10.33
220	719584.698	2158471.575	19°30'31.86076"N	83°5'32.62977"E	220-221	10.32
221	719573.173	2158463.81	19°30'31.61288"N	83°5'32.23135"E	221-222	10.33
222	719560.701	2158455.131	19°30'31.33565"N	83°5'31.80012"E	222-223	6.92
223	719549.844	2158446.936	19°30'31.07353"N	83°5'31.42442"E	223-224	1.31
224	719534.549	2158435.052	19°30'30.69320"N	83°5'30.89504"E	224-225	2.09
225	719521.222	2158424.653	19°30'30.36040"N	83°5'30.43376"E	225-226	10.33
226	719511.21	2158415.072	19°30'30.05288"N	83°5'30.08644"E	226-227	0.8
227	719497.496	2158401.339	19°30'29.61181"N	83°5'29.61052"E	227-228	9.52
228	719488.933	2158391.851	19°30'29.30675"N	83°5'29.31293"E	228-229	10.32
229	719479.426	2158381.366	19°30'28.96962"N	83°5'28.98258"E	229-230	10.33
230	719472.696	2158373.933	19°30'28.73063"N	83°5'28.74873"E	230-231	10.32
231	719464.592	2158366.088	19°30'28.47878"N	83°5'28.46759"E	231-232	10.33
232	719458.116	2158360.318	19°30'28.29376"N	83°5'28.24316"E	232-233	10.33
233	719451.783	2158355.235	19°30'28.13100"N	83°5'28.02387"E	233-234	10.33
234	719445.982	2158351.528	19°30'28.01279"N	83°5'27.82342"E	234-235	10.32
235	719440.543	2158348.142	19°30'27.90486"N	83°5'27.63554"E	235-236	10.32
236	719435.031	2158345.387	19°30'27.81748"N	83°5'27.44537"E	236-237	9.09
237	719428.421	2158342.409	19°30'27.72326"N	83°5'27.21751"E	237-238	1.31
238	719421.005	2158339.679	19°30'27.63745"N	83°5'26.96210"E	238-239	10.23
239	719415.034	2158337.63	19°30'27.57321"N	83°5'26.75652"E	239-240	8.07
240	719414.894	2158341.338	19°30'27.69381"N	83°5'26.75326"E	240-241	2.33
241	719400.549	2158338.536	19°30'27.60841"N	83°5'26.26026"E	241-242	7.88
242	719390.165	2158337.777	19°30'27.58785"N	83°5'25.90390"E	242-243	2.38
243	719373.921	2158338.222	19°30'27.60875"N	83°5'25.34711"E	243-244	10.33
244	719356.498	2158341.013	19°30'27.70641"N	83°5'24.75092"E	244-245	10.33
245	719337.54	2158346.79	19°30'27.90171"N	83°5'24.10332"E	245-246	10.32
246	719322.909	2158354.199	19°30'28.14841"N	83°5'23.60478"E	246-247	5.22
247	719311.568	2158362.282	19°30'28.41568"N	83°5'23.21930"E	247-248	5.1
248	719300.876	2158371.531	19°30'28.72063"N	83°5'22.85655"E	248-249	10.32
249	719285.812	2158387.814	19°30'29.25600"N	83°5'22.34687"E	249-250	10.33
250	719271.844	2158406.483	19°30'29.86848"N	83°5'21.87574"E	250-251	10.33
251	719263.52	2158418.073	19°30'30.24860"N	83°5'21.59520"E	251-252	0.98
252	719252.001	2158435.427	19°30'30.81738"N	83°5'21.20750"E	252-253	30.83
253	719243.423	2158450.499	19°30'31.31079"N	83°5'20.91968"E	253-254	18.84
254	719237.892	2158461.602	19°30'31.67399"N	83°5'20.73465"E	254-255	5.65
255	719230.279	2158479.426	19°30'32.25648"N	83°5'20.48110"E	255-157	5.87

Some Photographs of the Pillars Posted in Proposed Road from
Sijimali Bauxite Mines Top to SH-44

PATCH-I



Image: Pillar No 6 in Patch-I



Image: Pillar No 8 in Patch-I

[Signature]
Forest Range Officer
Kashipur Range

[Signature]
Consultant Environment
IDCO, Bhubaneswar



Image:Pillar No 10 in Patch-I



Image:Pillar No 11 in Patch-I

Forest Range Officer
 Kashipur Range

Consultant Environment
 IDCO, Bhubaneswar

PATCH -II (SEGMENT-III)



Image:Pillar No 3 in Segment-III of Patch-II



Image:Pillar No 8 in Segment-III of Patch-II

Forest Range Officer
 Kachour Range

Consultant Environment
 IDCO, Bhubaneswar



Image: Pillar No 11 in Segment-III of Patch-II



Image: Pillar No 15 in Segment-III of Patch-II

[Signature]
 Forest Range Officer
 Kashipur Range

[Signature]
 Consultant Environment
 IDCO, Bhubaneswar



Image:Pillar No 19 in Segment-III of Patch-II



Image:Pillar No 35 in Segment-III of Patch-II

Forest Range Officer
 Kashipur Range

Consultant Environment
 IDCO, Bhubaneswar



Image:Pillar No 41 in Segment-III of Patch-II



Image:Pillar No 48 in Segment-III of Patch-II


 Forest Range Officer
 Kashipur Range


 Consultant Environmental
 IDCO, Bhubaneswar



Image:Pillar No 50 in Segment-III of Patch-II



Image:Pillar No 55 in Segment-III of Patch-II

Forest Range Officer
 Kashipur Range

Consultant Environment
 IDCO, Bhubaneswar



Image:Pillar No 58 in Segment-III of Patch-II



Image:Pillar No 62 in Segment-III of Patch-II


 Forest Range Officer
 Kashipur Range


 Consultant Environment
 IDCO, Bhubaneswar



Image: Pillar No 67 in Segment-III of Patch-II



Image: Pillar No 72 in Segment-III of Patch-II

Forest Range Officer
Kashipur Range

Consultant Environment
IDCO, Bhubaneswar



Image:Pillar No 78 in Segment-III of Patch-II



Image:Pillar No 81 in Segment-III of Patch-II


 Forest Range Officer
 Kashipur Range


 Consultant Environment
 IDCO, Bhubaneswar



Image: Pillar No 86 in Segment-III of Patch-II



Image: Pillar No 89 in Segment-III of Patch-II


 Forest Range Officer
 Kashipur Range


 Consultant Environment
 IDCO, Bhubaneswar



Image:Pillar No 93 in Segment-III of Patch-II



Image:Pillar No 98 in Segment-III of Patch-II


 Forest Range Officer
 Kashiapur Range


 Consultant Environment
 IDCO, Bhubaneswar

PATCH-II (SEGMENT-II)

Image:Pillar No 100 in Segment-II of Patch-II



Image:Pillar No 102 in Segment-II of Patch-II


 Forest Range Officer
 Kashipur Range

Consultant Environme...
 IDCO, Bhubaneswar



Image: Pillar No 104 in Segment-II of Patch-II

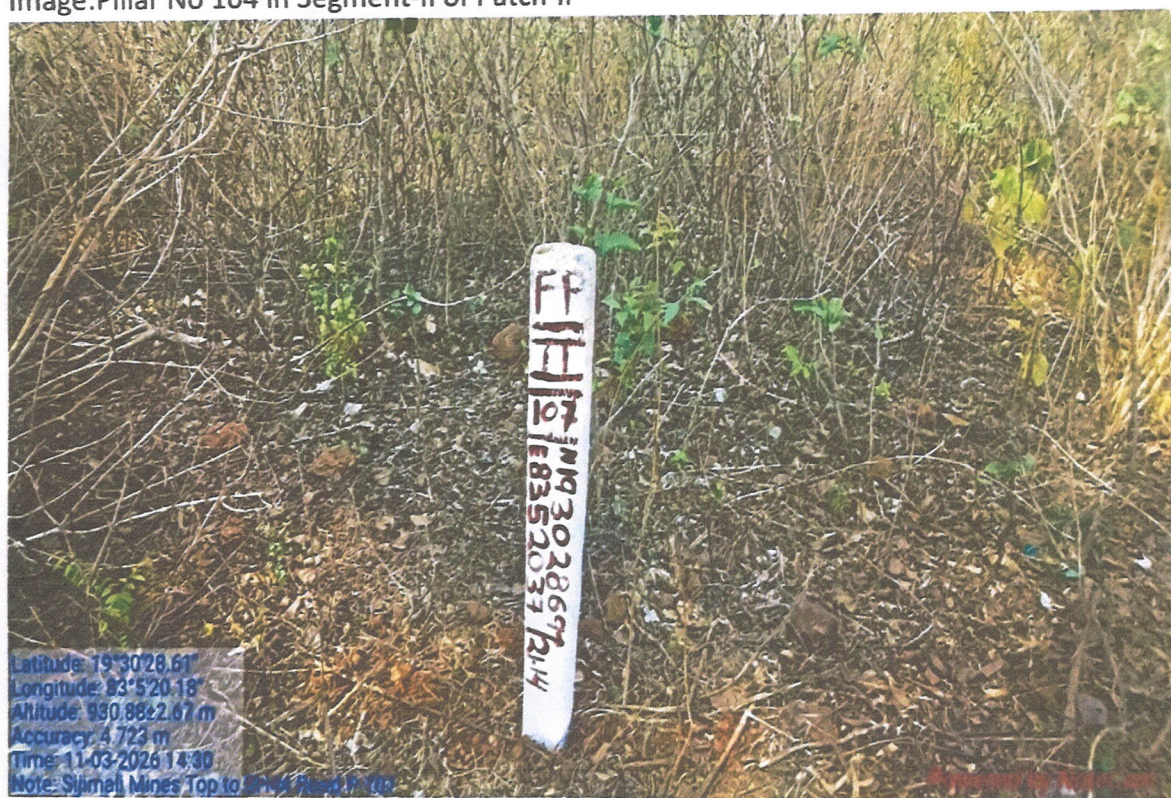
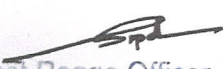


Image: Pillar No 107 in Segment-II of Patch-II


 Forest Range Officer
 Kashipur Range


 Consultant Environment
 IDCO, Bhubaneswar



Image:Pillar No 109 in Segment-II of Patch-II



Image:Pillar No 112 in Segment-II of Patch-II


 Forest Range Officer
 Kashipur Range


 Consultant / Environment
 IDCO, Bhubaneswar



Image: Pillar No 114 in Segment-II of Patch-II


 Forest Range Officer
 Kashipur Range


 Consultant Environment
 IDCO, Bhubaneswar

PATCH-II (SEGMENT-I)



Image: Pillar No 132 in Segment-I of Patch-II



Image: Pillar No 134 in Segment-I of Patch-II

Forest Range Officer
Kashipur Range

Consultant Environment
IDCO, Bhubaneswar



Image: Pillar No 137 in Segment-I of Patch-II



Image: Pillar No 138 in Segment-I of Patch-II


 Kashipal K. Singh
 Kashipal K. Singh


 Consultant Environme...
 IDCO, Bhubaneswar



Image: Pillar No 139 in Segment-I of Patch-II



Image: Pillar No 142 in Segment-I of Patch-II


 Range Officer
 Kashipur Range


 Consultant Environment
 IDCO, Bhubaneswar



Image:Pillar No 144 in Segment-I of Patch-II



Image:Pillar No 145 in Segment-I of Patch-II


 Forest Range Officer
 Kashipur Range


 Consultant Environment
 IDCO, Bhubaneswar



Image: Pillar No 147 in Segment-I of Patch-II



Image: Pillar No 149 in Segment-I of Patch-II

For
 Kashipur

Consultant Environment
 IDCO, Bhubaneswar



Image: Pillar No 151 in Segment-I of Patch-II



Image: Pillar No 153 in Segment-I of Patch-II

Forest Range Officer
 Kashipur Range

Consultant Environment
 IDCO, Bhubaneswar



Image: Pillar No 157 in Segment-I of Patch-II



Image: Pillar No 158 in Segment-I of Patch-II

For. Officer
 Kach, ...

Consultant Environment
 IDCO, Shubaneswar



Image:Pillar No 161 in Segment-I of Patch-II



Image:Pillar No 163 in Segment-I of Patch-II


 Forest Range Officer
 Kashipur Range


 Consultant Environmen.
 IDCO, Bhubaneswar



Image: Pillar No 166 in Segment-I of Patch-II



Image: Pillar No 167 in Segment-I of Patch-II


 Forest Officer
 Kashipur Range


 Consultant Environment
 IDCO, Bhubaneswar



Image:Pillar No 169 in Segment-I of Patch-II



Image:Pillar No 171 in Segment-I of Patch-II


 Forest Range Officer
 Kashipur Range


 Consultant Environment
 IDCO, Bilubaneswar



Image:Pillar No 172 in Segment-I of Patch-II



Image:Pillar No 175 in Segment-I of Patch-II

[Signature]
 Officer
 Range

[Signature]
 Consultant Environment
 IDCO, Bhubaneswar



Image:Pillar No 177 in Segment-I of Patch-II



Image:Pillar No 178 in Segment-I of Patch-II


 Field Officer
 Kashi, Jharkhand


 Consultant Environment
 IDCO, Bhubaneswar



Image: Pillar No 180 in Segment-I of Patch-II



Image: Pillar No 182 in Segment-I of Patch-II

[Signature]
For: Range Officer
Kashipur Range

[Signature]
Consultant Environment
IDCO, Bhubaneswar



Image:Pillar No 184 in Segment-I of Patch-II



Image:Pillar No 186 in Segment-I of Patch-II

Forest Range Officer
 Kashi Range

Consultant Environment
 IDCO, Bhubaneswar



Image: Pillar No 189 in Segment-I of Patch-II


 Forest Range Officer
 Kashipur Range


 Consultant Environmen.
 IDCO, Bhubaneswar

Inspecting officer & other members during the inspection at Project site (Approach Road from Sijimali Mines Top to SH-44) on 02.04.2025



Image-Pillar No. 02 of Patch-I



Image-Pillar No. 23 of Patch II



Image-Pillar No. 24 of Patch II



Image-Pillar No. 01 of Patch I



Image-Pillar No. 03 of Patch I



Image-Pillar No. 29 of Patch II

Sri. Ashok Kumar Mishra
Consultant (Env)



Annexure 1.15

General Condition no.1.15

TO WHOM SO EVER IT MAY CONCERN

In compliance to the above condition, as per EIA Notification dated 14.09.2006, Environmental Clearance is not required for this project.

Date: - 24/03/2026

Place: - Bhubaneswar

(Signature of User Agency)

office seal: -
Consultant Environment
IDCO, Bhubaneswar

Countersigned By:-

Divisional Forest Officer
Rayagada Forest Division

Office seal:-
Divisional Forest Officer
Rayagada Division

Odisha Industrial Infrastructure Development Corporation

(A Government of Odisha Undertaking)

IDCO, IDCO Towers, Janpath, Bhubaneswar - 751022, Odisha, INDIA

+91- 0674 - 2541525, 2540820 | Fax: 2542956 / 2541982

cmd@idco.in / md@idco.in | www.idco.in

**(Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii))
MINISTRY OF ENVIRONMENT AND FORESTS**

New Delhi 14th September, 2006

Notification

S.O. 1533 Whereas, a draft notification **under sub-rule (3) of Rule 5 of the Environment (Protection) Rules, 1986 for imposing** certain restrictions and prohibitions on new projects or activities, or on the expansion or modernization of existing projects or activities based on their potential environmental impacts as indicated in the Schedule to the notification, being undertaken in any part of India¹, unless prior environmental clearance has been accorded in accordance with the objectives of National Environment Policy **as approved by the Union Cabinet on 18th May, 2006** and the procedure specified in the notification, by the Central Government or the State or Union territory Level Environment Impact Assessment Authority (SEIAA), to be constituted by the Central Government in consultation with the State Government or the Union territory Administration concerned under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 for the purpose of this notification, was published in the Gazette of India ,Extraordinary, Part II, section 3, sub-section (ii) vide number S.O. 1324 (E) dated the 15th September ,2005 inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of Gazette containing the said notification were made available to the public;

And whereas, copies of the said notification were made available to the public on 15th September, 2005;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 and in supersession of the notification number S.O. 60 (E) dated the 27th January, 1994, except in respect of things done or omitted to be done before such supersession, the Central Government hereby directs that on and from the date of its publication the required construction of new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule to this notification entailing capacity addition with change in process and or technology shall be undertaken in any part of India only after the prior environmental clearance from the Central Government or as the case may be, by the State Level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified hereinafter in this notification.

¹Includes the territorial waters

2. Requirements of prior Environmental Clearance (EC):- The following projects or activities shall require prior environmental clearance from the concerned regulatory authority, which shall hereinafter referred to be as the Central Government in the Ministry of Environment and Forests for matters falling under Category 'A' in the Schedule and at State level the State Environment Impact Assessment Authority (SEIAA) for matters falling under Category 'B' in the said Schedule, before any construction work, or preparation of land by the project management except for securing the land, is started on the project or activity:

- (i) All new projects or activities listed in the Schedule to this notification;
- (ii) Expansion and modernization of existing projects or activities listed in the Schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits given in the Schedule, after expansion or modernization;
- (iii) Any change in product - mix in an existing manufacturing unit included in Schedule beyond the specified range.

3. State Level Environment Impact Assessment Authority:- (1) A State Level Environment Impact Assessment Authority hereinafter referred to as the SEIAA shall be constituted by the Central Government under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 comprising of three Members including a Chairman and a Member – Secretary to be nominated by the State Government or the Union territory Administration concerned.

- (2) The Member-Secretary shall be a serving officer of the concerned State Government or Union territory administration familiar with environmental laws.
- (3) The other two Members shall be either a professional or expert fulfilling the eligibility criteria given in Appendix VI to this notification.
- (4) One of the specified Members in sub-paragraph (3) above who is an expert in the Environmental Impact Assessment process shall be the Chairman of the SEIAA.
- (5) The State Government or Union territory Administration shall forward the names of the Members and the Chairman referred in sub- paragraph 3 to 4 above to the Central Government and the Central Government shall constitute the SEIAA as an authority for the purposes of this notification within thirty days of the date of receipt of the names.
- (6) The non-official Member and the Chairman shall have a fixed term of three years (from the date of the publication of the notification by the Central Government constituting the authority).
- (7) All decisions of the SEIAA shall be unanimous and taken in a meeting.

4. Categorization of projects and activities:-

- (i) All projects and activities are broadly categorized in to two categories - Category A and Category B, based on the spatial extent of potential impacts and potential impacts on human health and natural and man made resources.

(ii) All projects or activities included as Category 'A' in the Schedule, including expansion and modernization of existing projects or activities and change in product mix, shall require prior environmental clearance from the Central Government in the Ministry of Environment and Forests (MoEF) on the recommendations of an Expert Appraisal Committee (EAC) to be constituted by the Central Government for the purposes of this notification;

(iii) All projects or activities included as Category 'B' in the Schedule, including expansion and modernization of existing projects or activities as specified in sub paragraph (ii) of paragraph 2, or change in product mix as specified in sub paragraph (iii) of paragraph 2, but excluding those which fulfill the General Conditions (GC) stipulated in the Schedule, will require prior environmental clearance from the State/Union territory Environment Impact Assessment Authority (SEIAA). The SEIAA shall base its decision on the recommendations of a State or Union territory level Expert Appraisal Committee (SEAC) as to be constituted for in this notification. In the absence of a duly constituted SEIAA or SEAC, a Category 'B' project shall be treated as a Category 'A' project;

5. Screening, Scoping and Appraisal Committees:-

The same Expert Appraisal Committees (EACs) at the Central Government and SEACs (hereinafter referred to as the (EAC) and (SEAC) at the State or the Union territory level shall screen, scope and appraise projects or activities in Category 'A' and Category 'B' respectively. EAC and SEAC's shall meet at least once every month.

(a) The composition of the EAC shall be as given in Appendix VI. The SEAC at the State or the Union territory level shall be constituted by the Central Government in consultation with the concerned State Government or the Union territory Administration with identical composition;

(b) The Central Government may, with the prior concurrence of the concerned State Governments or the Union territory Administrations, constitutes one SEAC for more than one State or Union territory for reasons of administrative convenience and cost;

(c) The EAC and SEAC shall be reconstituted after every three years;

(d) The authorised members of the EAC and SEAC, concerned, may inspect any site(s) connected with the project or activity in respect of which the prior environmental clearance is sought, for the purposes of screening or scoping or appraisal, with prior notice of at least seven days to the applicant, who shall provide necessary facilities for the inspection;

(e) The EAC and SEACs shall function on the principle of collective responsibility. The Chairperson shall endeavour to reach a consensus in each case, and if consensus cannot be reached, the view of the majority shall prevail.

6. Application for Prior Environmental Clearance (EC):-

An application seeking prior environmental clearance in all cases shall be made in the prescribed Form 1 annexed herewith and Supplementary Form 1A, if applicable, as given in Appendix II, after the identification of prospective site(s) for the project and/or activities to which the application relates, before commencing any construction activity, or preparation of land, at the site by the applicant. The applicant shall furnish, along with the application, a copy of the pre-feasibility project report except that, in case of construction projects or activities (item 8 of the Schedule) in addition to Form 1 and the Supplementary Form 1A, a copy of the conceptual plan shall be provided, instead of the pre-feasibility report.

7. Stages in the Prior Environmental Clearance (EC) Process for New Projects:-

7(i) The environmental clearance process for new projects will comprise of a maximum of four stages, all of which may not apply to particular cases as set forth below in this notification. These four stages in sequential order are:-

- Stage (1) Screening (Only for Category 'B' projects and activities)
- Stage (2) Scoping
- Stage (3) Public Consultation
- Stage (4) Appraisal

I. Stage (1) - Screening:

In case of Category 'B' projects or activities, this stage will entail the scrutiny of an application seeking prior environmental clearance made in Form 1 by the concerned State level Expert Appraisal Committee (SEAC) for determining whether or not the project or activity requires further environmental studies for preparation of an Environmental Impact Assessment (EIA) for its appraisal prior to the grant of environmental clearance depending up on the nature and location specificity of the project . The projects requiring an Environmental Impact Assessment report shall be termed Category 'B1' and remaining projects shall be termed Category 'B2' and will not require an Environment Impact Assessment report. For categorization of projects into B1 or B2 except item 8 (b), the Ministry of Environment and Forests shall issue appropriate guidelines from time to time.

II. Stage (2) - Scoping:

(i) "Scoping": refers to the process by which the Expert Appraisal Committee in the case of Category 'A' projects or activities, and State level Expert Appraisal Committee in the case of Category 'B1' projects or activities, including applications for expansion and/or modernization and/or change in product mix of existing projects or activities, determine detailed and comprehensive Terms Of Reference (TOR) addressing all relevant environmental concerns for the preparation of an Environment Impact Assessment (EIA) Report in respect of the project or activity for which prior environmental clearance is sought. The Expert Appraisal Committee or State level Expert Appraisal Committee concerned shall determine the Terms of Reference on the basis of the information furnished in the prescribed application Form1/Form 1A including Terms of Reference proposed by the applicant, a site visit by a sub- group of Expert Appraisal Committee or State level Expert Appraisal Committee concerned only if considered necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, Terms of Reference suggested by the applicant if furnished and other information that may be available with the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. All projects and activities listed as Category 'B' in Item 8 of the Schedule (Construction/Township/Commercial Complexes /Housing) shall not require Scoping and will be appraised on the basis of Form 1/ Form 1A and the conceptual plan.

(ii) The Terms of Reference (TOR) shall be conveyed to the applicant by the Expert Appraisal Committee or State Level Expert Appraisal Committee as concerned within sixty days of the receipt of Form 1. In the case of Category A Hydroelectric projects Item 1(c) (i) of the Schedule the Terms of Reference shall be conveyed along with the clearance for pre-construction activities .If the Terms of Reference are not finalized and conveyed to the applicant within sixty days of the receipt of Form 1, the Terms of Reference suggested by the applicant shall be deemed as the final Terms of Reference approved for the EIA studies. The approved Terms of

Reference shall be displayed on the website of the Ministry of Environment and Forests and the concerned State Level Environment Impact Assessment Authority.

(iii) Applications for prior environmental clearance may be rejected by the regulatory authority concerned on the recommendation of the EAC or SEAC concerned at this stage itself. In case of such rejection, the decision together with reasons for the same shall be communicated to the applicant in writing within sixty days of the receipt of the application.

III. Stage (3) - Public Consultation:

(i) "Public Consultation" refers to the process by which the concerns of local affected persons and others who have plausible stake in the environmental impacts of the project or activity are ascertained with a view to taking into account all the material concerns in the project or activity design as appropriate. All Category 'A' and Category B1 projects or activities shall undertake Public Consultation, except the following:-

- (a) modernization of irrigation projects (item 1(c) (ii) of the Schedule).
- (b) all projects or activities located within industrial estates or parks (item 7(c) of the Schedule) approved by the concerned authorities, and which are not disallowed in such approvals.
- (c) expansion of Roads and Highways (item 7 (f) of the Schedule) which do not involve any further acquisition of land.
- (d) all Building /Construction projects/Area Development projects and Townships (item 8).
- (e) all Category 'B2' projects and activities.
- (f) all projects or activities concerning national defence and security or involving other strategic considerations as determined by the Central Government.

(ii) The Public Consultation shall ordinarily have two components comprising of:-

- (a) a public hearing at the site or in its close proximity- district wise, to be carried out in the manner prescribed in Appendix IV, for ascertaining concerns of local affected persons;
- (b) obtain responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity.

(iii) the public hearing at, or in close proximity to, the site(s) in all cases shall be conducted by the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) concerned in the specified manner and forward the proceedings to the regulatory authority concerned within 45(forty five) of a request to the effect from the applicant.

(iv) in case the State Pollution Control Board or the Union territory Pollution Control Committee concerned does not undertake and complete the public hearing within the specified period, and/or does not convey the proceedings of the public hearing within the prescribed period

directly to the regulatory authority concerned as above, the regulatory authority shall engage another public agency or authority which is not subordinate to the regulatory authority, to complete the process within a further period of forty five days,.

(v) If the public agency or authority nominated under the sub paragraph (iii) above reports to the regulatory authority concerned that owing to the local situation, it is not possible to conduct the public hearing in a manner which will enable the views of the concerned local persons to be freely expressed, it shall report the facts in detail to the concerned regulatory authority, which may, after due consideration of the report and other reliable information that it may have, decide that the public consultation in the case need not include the public hearing.

(vi) For obtaining responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity, the concerned regulatory authority and the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) shall invite responses from such concerned persons by placing on their website the Summary EIA report prepared in the format given in Appendix IIIA by the applicant along with a copy of the application in the prescribed form, within seven days of the receipt of a written request for arranging the public hearing. Confidential information including non-disclosable or legally privileged information involving Intellectual Property Right, source specified in the application shall not be placed on the web site. The regulatory authority concerned may also use other appropriate media for ensuring wide publicity about the project or activity. The regulatory authority shall, however, make available on a written request from any concerned person the Draft EIA report for inspection at a notified place during normal office hours till the date of the public hearing. All the responses received as part of this public consultation process shall be forwarded to the applicant through the quickest available means.

(vii) After completion of the public consultation, the applicant shall address all the material environmental concerns expressed during this process, and make appropriate changes in the draft EIA and EMP. The final EIA report, so prepared, shall be submitted by the applicant to the concerned regulatory authority for appraisal. The applicant may alternatively submit a supplementary report to draft EIA and EMP addressing all the concerns expressed during the public consultation.

IV. Stage (4) - Appraisal:

(i) Appraisal means the detailed scrutiny by the Expert Appraisal Committee or State Level Expert Appraisal Committee of the application and other documents like the Final EIA report, outcome of the public consultations including public hearing proceedings, submitted by the applicant to the regulatory authority concerned for grant of environmental clearance. This appraisal shall be made by Expert Appraisal Committee or State Level Expert Appraisal Committee concerned in a transparent manner in a proceeding to which the applicant shall be invited for furnishing necessary clarifications in person or through an authorized representative. On conclusion of this proceeding, the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall make categorical recommendations to the regulatory authority concerned either for grant of prior environmental clearance on stipulated terms and conditions, or rejection of the application for prior environmental clearance, together with reasons for the same.

(ii) The appraisal of all projects or activities which are not required to undergo public consultation, or submit an Environment Impact Assessment report, shall be carried out on the basis of the prescribed application Form 1 and Form 1A as applicable, any other relevant

validated information available and the site visit wherever the same is considered as necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.

(iii) The appraisal of an application shall be completed by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within sixty days of the receipt of the final Environment Impact Assessment report and other documents or the receipt of Form 1 and Form 1 A, where public consultation is not necessary and the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee shall be placed before the competent authority for a final decision within the next fifteen days. The prescribed procedure for appraisal is given in Appendix V ;

7(ii). Prior Environmental Clearance (EC) process for Expansion or Modernization or Change of product mix in existing projects:

All applications seeking prior environmental clearance for expansion with increase in the production capacity beyond the capacity for which prior environmental clearance has been granted under this notification or with increase in either lease area or production capacity in the case of mining projects or for the modernization of an existing unit with increase in the total production capacity beyond the threshold limit prescribed in the Schedule to this notification through change in process and or technology or involving a change in the product –mix shall be made in Form I and they shall be considered by the concerned Expert Appraisal Committee or State Level Expert Appraisal Committee within sixty days, who will decide on the due diligence necessary including preparation of EIA and public consultations and the application shall be appraised accordingly for grant of environmental clearance.

8. Grant or Rejection of Prior Environmental Clearance (EC):

(i) The regulatory authority shall consider the recommendations of the EAC or SEAC concerned and convey its decision to the applicant within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned or in other words within one hundred and five days of the receipt of the final Environment Impact Assessment Report, and where Environment Impact Assessment is not required, within one hundred and five days of the receipt of the complete application with requisite documents, except as provided below.

(ii) The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. In cases where it disagrees with the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, the regulatory authority shall request reconsideration by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned while stating the reasons for the disagreement. An intimation of this decision shall be simultaneously conveyed to the applicant. The Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, in turn, shall consider the observations of the regulatory authority and furnish its views on the same within a further period of sixty days. The decision of the regulatory authority after considering the views of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be final and conveyed to the applicant by the regulatory authority concerned within the next thirty days.

(iii) In the event that the decision of the regulatory authority is not communicated to the applicant within the period specified in sub-paragraphs (i) or (ii) above, as applicable, the

applicant may proceed as if the environment clearance sought for has been granted or denied by the regulatory authority in terms of the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.

(iv) On expiry of the period specified for decision by the regulatory authority under paragraph (i) and (ii) above, as applicable, the decision of the regulatory authority, and the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be public documents.

(v) Clearances from other regulatory bodies or authorities shall not be required prior to receipt of applications for prior environmental clearance of projects or activities, or screening, or scoping, or appraisal, or decision by the regulatory authority concerned, unless any of these is sequentially dependent on such clearance either due to a requirement of law, or for necessary technical reasons.

(vi) Deliberate concealment and/or submission of false or misleading information or data which is material to screening or scoping or appraisal or decision on the application shall make the application liable for rejection, and cancellation of prior environmental clearance granted on that basis. Rejection of an application or cancellation of a prior environmental clearance already granted, on such ground, shall be decided by the regulatory authority, after giving a personal hearing to the applicant, and following the principles of natural justice.

9. Validity of Environmental Clearance (EC):

The "Validity of Environmental Clearance" is meant the period from which a prior environmental clearance is granted by the regulatory authority, or may be presumed by the applicant to have been granted under sub paragraph (iv) of paragraph 7 above, to the start of production operations by the project or activity, or completion of all construction operations in case of construction projects (item 8 of the Schedule), to which the application for prior environmental clearance refers. The prior environmental clearance granted for a project or activity shall be valid for a period of ten years in the case of River Valley projects (item 1(c) of the Schedule), project life as estimated by Expert Appraisal Committee or State Level Expert Appraisal Committee subject to a maximum of thirty years for mining projects and five years in the case of all other projects and activities. However, in the case of Area Development projects and Townships [item 8(b)], the validity period shall be limited only to such activities as may be the responsibility of the applicant as a developer. This period of validity may be extended by the regulatory authority concerned by a maximum period of five years provided an application is made to the regulatory authority by the applicant within the validity period, together with an updated Form 1, and Supplementary Form 1A, for Construction projects or activities (item 8 of the Schedule). In this regard the regulatory authority may also consult the Expert Appraisal Committee or State Level Expert Appraisal Committee as the case may be.

10. Post Environmental Clearance Monitoring:

(i) It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year.

(ii) All such compliance reports submitted by the project management shall be public documents. Copies of the same shall be given to any person on application to the concerned regulatory authority. The latest such compliance report shall also be displayed on the web site of the concerned regulatory authority.

11. Transferability of Environmental Clearance (EC):

A prior environmental clearance granted for a specific project or activity to an applicant may be transferred during its validity to another legal person entitled to undertake the project or activity on application by the transferor, or by the transferee with a written "no objection" by the transferor, to, and by the regulatory authority concerned, on the same terms and conditions under which the prior environmental clearance was initially granted, and for the same validity period. No reference to the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned is necessary in such cases.

12. Operation of EIA Notification, 1994, till disposal of pending cases:

From the date of final publication of this notification the Environment Impact Assessment (EIA) notification number S.O.60 (E) dated 27th January, 1994 is hereby superseded, except in suppression of the things done or omitted to be done before such suppression to the extent that in case of all or some types of applications made for prior environmental clearance and pending on the date of final publication of this notification, the Central Government may relax any one or all provisions of this notification except the list of the projects or activities requiring prior environmental clearance in Schedule I, or continue operation of some or all provisions of the said notification, for a period not exceeding one year from the date of issue of this notification.

[No. J-11013/56/2004-IA-II (I)]

(R.CHANDRAMOHAN)
JOINT SECRETARY TO THE GOVERNMENT OF INDIA

SCHEDULE

(See paragraph 2 and 7)

LIST OF PROJECTS OR ACTIVITIES REQUIRING PRIOR ENVIRONMENTAL CLEARANCE

Project or Activity		Category with threshold limit		Conditions if any
		A	B	
1		Mining, extraction of natural resources and power generation (for a specified production capacity)		
(1)	(2)	(3)	(4)	(5)
1(a)	Mining of minerals	≥ 50 ha. of mining lease area Asbestos mining irrespective of mining area	<50 ha ≥ 5 ha .of mining lease area.	General Condition shall apply <u>Note</u> Mineral prospecting (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey
1(b)	Offshore and onshore oil and gas exploration, development & production	All projects		<u>Note</u> Exploration Surveys (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey
1(c)	River Valley projects	(i) ≥ 50 MW hydroelectric power generation; (ii) ≥ 10,000 ha. of culturable command area	(i) < 50 MW ≥ 25 MW hydroelectric power generation; (ii) < 10,000 ha. of culturable command area	General Condition shall apply
1(d)	Thermal Power Plants	≥ 500 MW (coal/lignite/naphta & gas based); ≥ 50 MW (Pet coke diesel and all other fuels -)	< 500 MW (coal/lignite/naptha & gas based); <50 MW ≥ 5MW (Pet coke ,diesel and all other fuels)	General Condition shall apply

(1)	(2)	(3)	(4)	(5)
1(e)	Nuclear power projects and processing of nuclear fuel	All projects	-	
2		Primary Processing		
2(a)	Coal washeries	≥ 1 million ton/annum throughput of coal	< 1 million ton/annum throughput of coal	General Condition shall apply (If located within mining area the proposal shall be appraised together with the mining proposal)
2 (b)	Mineral beneficiation	≥ 0.1 million ton/annum mineral throughput	< 0.1 million ton/annum mineral throughput	General Condition shall apply (Mining proposal with Mineral beneficiation shall be appraised together for grant of clearance)

3		Materials Production		
(1)	(2)	(3)	(4)	(5)
3(a)	Metallurgical industries (ferrous & non ferrous)	a) Primary metallurgical industry All projects b) Sponge iron manufacturing ≥ 200 TPD c) Secondary metallurgical processing industry All toxic and heavy metal producing units $\geq 20,000$ tonnes /annum -	Sponge iron manufacturing <200TPD Secondary metallurgical processing industry i.) All toxic and heavy metal producing units <20,000 tonnes /annum ii.) All other non-toxic secondary metallurgical processing industries >5000 tonnes/annum	General Condition shall apply for Sponge iron manufacturing
3(b)	Cement plants	≥ 1.0 million tonnes/annum production capacity	<1.0 million tonnes/annum production capacity. All Stand alone grinding units	General Condition shall apply

4		Materials Processing		
(1)	(2)	(3)	(4)	(5)
4(a)	Petroleum refining industry	All projects	-	-
4(b)	Coke oven plants	≥2,50,000 tonnes/annum -	<2,50,000 & ≥25,000 tonnes/annum	-
4(c)	Asbestos milling and asbestos based products	All projects	-	-
4(d)	Chlor-alkali industry	≥300 TPD production capacity or a unit located out side the notified industrial area/estate	<300 TPD production capacity and located within a notified industrial area/estate	Specific Condition shall apply No new Mercury Cell based plants will be permitted and existing units converting to membrane cell technology are exempted from this Notification
4(e)	Soda ash Industry	All projects	-	-
4(f)	Leather/skin/hide processing industry	New projects outside the industrial area or expansion of existing units out side the industrial area	All new or expansion of projects located within a notified industrial area/estate	Specific condition shall apply
5		Manufacturing/Fabrication		
5(a)	Chemical fertilizers	All projects	-	-
5(b)	Pesticides industry and pesticide specific intermediates (excluding formulations)	All units producing technical grade pesticides	-	-

(1)	(2)	(3)	(4)	(5)
5(c)	Petro-chemical complexes (industries based on processing of petroleum fractions & natural gas and/or reforming to aromatics)	All projects -	-	-
5(d)	Manmade fibres manufacturing	Rayon	Others	General Condition shall apply
5(e)	Petrochemical based processing (processes other than cracking & reformation and not covered under the complexes)	Located out side the notified industrial area/ estate -	Located in a notified industrial area/ estate	Specific Condition shall apply
5(f)	Synthetic organic chemicals industry (dyes & dye intermediates; bulk drugs and intermediates excluding drug formulations; synthetic rubbers; basic organic chemicals, other synthetic organic chemicals and chemical intermediates)	Located out side the notified industrial area/ estate	Located in a notified industrial area/ estate	Specific Condition shall apply
5(g)	Distilleries	(i) All Molasses based distilleries (ii) All Cane juice/ non-molasses based distilleries ≥ 30 KLD	All Cane juice/non-molasses based distilleries - < 30 KLD	General Condition shall apply
5(h)	Integrated paint industry	-	All projects	General Condition shall apply

(1)	(2)	(3)	(4)	(5)
5(i)	Pulp & paper industry excluding manufacturing of paper from waste paper and manufacture of paper from ready pulp with out bleaching	Pulp manufacturing and Pulp& Paper manufacturing industry -	Paper manufacturing industry without pulp manufacturing	General Condition shall apply
5(j)	Sugar Industry	- -	≥ 5000 tcd cane crushing capacity	General Condition shall apply
5(k)	Induction/arc furnaces/cupola furnaces 5TPH or more	- -	All projects	General Condition shall apply
6		Service Sectors		
6(a)	Oil & gas transportation pipe line (crude and refinery/ petrochemical products), passing through national parks /sanctuaries/coral reefs /ecologically sensitive areas including LNG Terminal	All projects -		-

(1)	(2)	(3)	(4)	(5)
6(b)	Isolated storage & handling of hazardous chemicals (As per threshold planning quantity indicated in column 3 of schedule 2 & 3 of MSIHC Rules 1989 amended 2000)	-	All projects	General Condition shall apply
7		Physical Infrastructure including Environmental Services		
7(a)	Air ports	All projects	-	-
7(b)	All ship breaking yards including ship breaking units	All projects	-	-
7(c)	Industrial estates/ parks/ complexes/ areas, export processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes.	If at least one industry in the proposed industrial estate falls under the Category A, entire industrial area shall be treated as Category A, irrespective of the area. Industrial estates with area greater than 500 ha. and housing at least one Category B industry.	-Industrial estates housing at least one Category B industry and area <500 ha. Industrial estates of area > 500 ha. and not housing any industry belonging to Category A or B.	Special condition shall apply Note: Industrial Estate of area below 500 ha. and not housing any industry of category A or B does not require clearance.
7(d)	Common hazardous waste treatment, storage and disposal facilities (TSDFs)	All integrated facilities having incineration & landfill or incineration alone	All facilities having land fill only	General Condition shall apply

(1)	(2)	(3)	(4)	(5)
7(e)	Ports, Harbours	≥ 5 million TPA of cargo handling capacity (excluding fishing harbours)	< 5 million TPA of cargo handling capacity and/or ports/ harbours ≥10,000 TPA of fish handling capacity	General Condition shall apply
7(f)	Highways	i) New National High ways; and ii) Expansion of National High ways greater than 30 KM, involving additional right of way greater than 20m involving land acquisition and passing through more than one State.	i) New State High ways; and ii) Expansion of National / State Highways greater than 30 km involving additional right of way greater than 20m involving land acquisition.	General Condition shall apply
7(g)	Aerial ropeways		All projects	General Condition shall apply
7(h)	Common Effluent Treatment Plants (CETPs)		All projects	General Condition shall apply
7(i)	Common Municipal Solid Waste Management Facility (CMSWMF)		All projects	General Condition shall apply

(1)	(2)	(3)	(4)	(5)
8		Building /Construction projects/Area Development projects and Townships		
8(a)	Building and Construction projects		≥20000 sq.mtrs and <1,50,000 sq.mtrs. of built-up area#	#(built up area for covered construction; in the case of facilities open to the sky, it will be the activity area)
8(b)	Townships and Area Development projects.		Covering an area ≥ 50 ha and or built up area ≥1,50,000 sq .mtrs ++	⁺⁺ All projects under Item 8(b) shall be appraised as Category B1

Note:-**General Condition (GC):**

Any project or activity specified in Category 'B' will be treated as Category A, if located in whole or in part within 10 km from the boundary of: (i) Protected Areas notified under the Wild Life (Protection) Act, 1972, (ii) Critically Polluted areas as notified by the Central Pollution Control Board from time to time, (iii) Notified Eco-sensitive areas, (iv) inter-State boundaries and international boundaries.

Specific Condition (SC):

If any Industrial Estate/Complex / Export processing Zones /Special Economic Zones/Biotech Parks / Leather Complex with homogeneous type of industries such as Items 4(d), 4(f), 5(e), 5(f), or those Industrial estates with pre –defined set of activities (not necessarily homogeneous, obtains prior environmental clearance, individual industries including proposed industrial housing within such estates /complexes will not be required to take prior environmental clearance, so long as the Terms and Conditions for the industrial estate/complex are complied with (Such estates/complexes must have a clearly identified management with the legal responsibility of ensuring adherence to the Terms and Conditions of prior environmental clearance, who may be held responsible for violation of the same throughout the life of the complex/estate).

APPENDIX I

(See paragraph – 6)

FORM 1

(I) Basic Information

Name of the Project:

Location / site alternatives under consideration:

Size of the Project: *

Expected cost of the project:

Contact Information:

Screening Category:

- Capacity corresponding to sectoral activity (such as production capacity for manufacturing, mining lease area and production capacity for mineral production, area for mineral exploration, length for linear transport infrastructure, generation capacity for power generation etc.,)

(II) Activity

1. Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality (topography, land use, changes in water bodies, etc.)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
1.1	Permanent or temporary change in land use, land cover or topography including increase in intensity of land use (with respect to local land use plan)		
1.2	Clearance of existing land, vegetation and buildings?		
1.3	Creation of new land uses?		
1.4	Pre-construction investigations e.g. bore houses, soil testing?		
1.5	Construction works?		

1.6	Demolition works?		
1.7	Temporary sites used for construction works or housing of construction workers?		
1.8	Above ground buildings, structures or earthworks including linear structures, cut and fill or excavations		
1.9	Underground works including mining or tunneling?		
1.10	Reclamation works?		
1.11	Dredging?		
1.12	Offshore structures?		
1.13	Production and manufacturing processes?		
1.14	Facilities for storage of goods or materials?		
1.15	Facilities for treatment or disposal of solid waste or liquid effluents?		
1.16	Facilities for long term housing of operational workers?		
1.17	New road, rail or sea traffic during construction or operation?		
1.18	New road, rail, air waterborne or other transport infrastructure including new or altered routes and stations, ports, airports etc?		
1.19	Closure or diversion of existing transport routes or infrastructure leading to changes in traffic movements?		
1.20	New or diverted transmission lines or pipelines?		
1.21	Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers?		
1.22	Stream crossings?		
1.23	Abstraction or transfers of water from ground or surface waters?		
1.24	Changes in water bodies or the land surface affecting drainage or run-off?		

1.25	Transport of personnel or materials for construction, operation or decommissioning?		
1.26	Long-term dismantling or decommissioning or restoration works?		
1.27	Ongoing activity during decommissioning which could have an impact on the environment?		
1.28	Influx of people to an area in either temporarily or permanently?		
1.29	Introduction of alien species?		
1.30	Loss of native species or genetic diversity?		
1.31	Any other actions?		

2. Use of Natural resources for construction or operation of the Project (such as land, water, materials or energy, especially any resources which are non-renewable or in short supply):

S.No.	Information/checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
2.1	Land especially undeveloped or agricultural land (ha)		
2.2	Water (expected source & competing users) unit: KLD		
2.3	Minerals (MT)		
2.4	Construction material – stone, aggregates, and / soil (expected source – MT)		
2.5	Forests and timber (source – MT)		
2.6	Energy including electricity and fuels (source, competing users) Unit: fuel (MT), energy (MW)		
2.7	Any other natural resources (use appropriate standard units)		

3. Use, storage, transport, handling or production of substances or materials, which could be harmful to human health or the environment or raise concerns about actual or perceived risks to human health.

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
3.1	Use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies)		
3.2	Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)		
3.3	Affect the welfare of people e.g. by changing living conditions?		
3.4	Vulnerable groups of people who could be affected by the project e.g. hospital patients, children, the elderly etc.,		
3.5	Any other causes		

4. Production of solid wastes during construction or operation or decommissioning (MT/month)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
4.1	Spoil, overburden or mine wastes		
4.2	Municipal waste (domestic and or commercial wastes)		
4.3	Hazardous wastes (as per Hazardous Waste Management Rules)		

4.4	Other industrial process wastes		
4.5	Surplus product		
4.6	Sewage sludge or other sludge from effluent treatment		
4.7	Construction or demolition wastes		
4.8	Redundant machinery or equipment		
4.9	Contaminated soils or other materials		
4.10	Agricultural wastes		
4.11	Other solid wastes		

5. Release of pollutants or any hazardous, toxic or noxious substances to air (Kg/hr)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
5.1	Emissions from combustion of fossil fuels from stationary or mobile sources		
5.2	Emissions from production processes		
5.3	Emissions from materials handling including storage or transport		
5.4	Emissions from construction activities including plant and equipment		
5.5	Dust or odours from handling of materials including construction materials, sewage and waste		

5.6	Emissions from incineration of waste		
5.7	Emissions from burning of waste in open air (e.g. slash materials, construction debris)		
5.8	Emissions from any other sources		

6. Generation of Noise and Vibration, and Emissions of Light and Heat:

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data with source of information data
6.1	From operation of equipment e.g. engines, ventilation plant, crushers		
6.2	From industrial or similar processes		
6.3	From construction or demolition		
6.4	From blasting or piling		
6.5	From construction or operational traffic		
6.6	From lighting or cooling systems		
6.7	From any other sources		

7. Risks of contamination of land or water from releases of pollutants into the ground or into sewers, surface waters, groundwater, coastal waters or the sea:

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
7.1	From handling, storage, use or spillage of hazardous materials		
7.2	From discharge of sewage or other effluents to water or the land (expected mode and place of discharge)		
7.3	By deposition of pollutants emitted to air into the land or into water		
7.4	From any other sources		
7.5	Is there a risk of long term build up of pollutants in the environment from these sources?		

8. Risk of accidents during construction or operation of the Project, which could affect human health or the environment

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
8.1	From explosions, spillages, fires etc from storage, handling, use or production of hazardous substances		
8.2	From any other causes		
8.3	Could the project be affected by natural disasters causing environmental damage (e.g. floods, earthquakes, landslides, cloudburst etc)?		

9. Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality

S. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
9.1	Lead to development of supporting, lities, ancillary development or development stimulated by the project which could have impact on the environment e.g.: • Supporting infrastructure (roads, power supply, waste or waste water treatment, etc.) • housing development • extractive industries • supply industries • other		
9.2	Lead to after-use of the site, which could have an impact on the environment		
9.3	Set a precedent for later developments		
9.4	Have cumulative effects due to proximity to other existing or planned projects with similar effects		

(III) Environmental Sensitivity

S.No.	Areas	Name/ Identity	Aerial distance (within 15 km.) Proposed project location boundary
1	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value		

2	Areas which are important or sensitive for ecological reasons - Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests		
3	Areas used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, over wintering, migration		
4	Inland, coastal, marine or underground waters		
5	State, National boundaries		
6	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas		
7	Defence installations		
8	Densely populated or built-up area		
9	Areas occupied by sensitive man-made land uses (<i>hospitals, schools, places of worship, community facilities</i>)		
10	Areas containing important, high quality or scarce resources (<i>ground water resources, surface resources, forestry, agriculture, fisheries, tourism, minerals</i>)		
11	Areas already subjected to pollution or environmental damage. (<i>those where existing legal environmental standards are exceeded</i>)		
12	Areas susceptible to natural hazard which could cause the project to present environmental problems (<i>earthquakes, subsidence, landslides, erosion, flooding</i> <i>or extreme or adverse climatic conditions</i>)		

(IV). Proposed Terms of Reference for EIA studies

APPENDIX II

(See paragraph 6)

FORM-1 A (only for construction projects listed under item 8 of the Schedule)

CHECK LIST OF ENVIRONMENTAL IMPACTS

(Project proponents are required to provide full information and wherever necessary attach explanatory notes with the Form and submit along with proposed environmental management plan & monitoring programme)

1. LAND ENVIRONMENT

(Attach panoramic view of the project site and the vicinity)

1.1. Will the existing landuse get significantly altered from the project that is not consistent with the surroundings? (Proposed landuse must conform to the approved Master Plan / Development Plan of the area. Change of landuse if any and the statutory approval from the competent authority be submitted). Attach Maps of (i) site location, (ii) surrounding features of the proposed site (within 500 meters) and (iii) the site (indicating levels & contours) to appropriate scales. If not available attach only conceptual plans.

1.2. List out all the major project requirements in terms of the land area, built up area, water consumption, power requirement, connectivity, community facilities, parking needs etc.

1.3. What are the likely impacts of the proposed activity on the existing facilities adjacent to the proposed site? (Such as open spaces, community facilities, details of the existing landuse, disturbance to the local ecology).

1.4. Will there be any significant land disturbance resulting in erosion, subsidence & instability? (Details of soil type, slope analysis, vulnerability to subsidence, seismicity etc may be given).

1.5. Will the proposal involve alteration of natural drainage systems? (Give details on a contour map showing the natural drainage near the proposed project site)

1.6. What are the quantities of earthwork involved in the construction activity-cutting, filling, reclamation etc. (Give details of the quantities of earthwork involved, transport of fill materials from outside the site etc.)

1.7. Give details regarding water supply, waste handling etc during the construction period.

1.8. Will the low lying areas & wetlands get altered? (Provide details of how low lying and wetlands are getting modified from the proposed activity)

1.9. Whether construction debris & waste during construction cause health hazard? (Give quantities of various types of wastes generated during construction including the construction labour and the means of disposal)

2. WATER ENVIRONMENT

2.1. Give the total quantity of water requirement for the proposed project with the breakup of requirements for various uses. How will the water requirement met? State the sources & quantities and furnish a water balance statement.

- 2.2. What is the capacity (dependable flow or yield) of the proposed source of water?
- 2.3. What is the quality of water required, in case, the supply is not from a municipal source? (Provide physical, chemical, biological characteristics with class of water quality)
- 2.4. How much of the water requirement can be met from the recycling of treated wastewater? (Give the details of quantities, sources and usage)
- 2.5. Will there be diversion of water from other users? (Please assess the impacts of the project on other existing uses and quantities of consumption)
- 2.6. What is the incremental pollution load from wastewater generated from the proposed activity? (Give details of the quantities and composition of wastewater generated from the proposed activity)
- 2.7. Give details of the water requirements met from water harvesting? Furnish details of the facilities created.
- 2.8. What would be the impact of the land use changes occurring due to the proposed project on the runoff characteristics (quantitative as well as qualitative) of the area in the post construction phase on a long term basis? Would it aggravate the problems of flooding or water logging in any way?
- 2.9. What are the impacts of the proposal on the ground water? (Will there be tapping of ground water; give the details of ground water table, recharging capacity, and approvals obtained from competent authority, if any)
- 2.10. What precautions/measures are taken to prevent the run-off from construction activities polluting land & aquifers? (Give details of quantities and the measures taken to avoid the adverse impacts)
- 2.11. How is the storm water from within the site managed?(State the provisions made to avoid flooding of the area, details of the drainage facilities provided along with a site layout indication contour levels)
- 2.12. Will the deployment of construction labourers particularly in the peak period lead to unsanitary conditions around the project site (Justify with proper explanation)
- 2.13. What on-site facilities are provided for the collection, treatment & safe disposal of sewage? (Give details of the quantities of wastewater generation, treatment capacities with technology & facilities for recycling and disposal)
- 2.14. Give details of dual plumbing system if treated waste used is used for flushing of toilets or any other use.

3. VEGETATION

- 3.1. Is there any threat of the project to the biodiversity? (Give a description of the local ecosystem with it's unique features, if any)

3.2. Will the construction involve extensive clearing or modification of vegetation? (Provide a detailed account of the trees & vegetation affected by the project)

3.3. What are the measures proposed to be taken to minimize the likely impacts on important site features (Give details of proposal for tree plantation, landscaping, creation of water bodies etc along with a layout plan to an appropriate scale)

4. FAUNA

4.1. Is there likely to be any displacement of fauna- both terrestrial and aquatic or creation of barriers for their movement? Provide the details.

4.2. Any direct or indirect impacts on the avifauna of the area? Provide details.

4.3. Prescribe measures such as corridors, fish ladders etc to mitigate adverse impacts on fauna

5. AIR ENVIRONMENT

5.1. Will the project increase atmospheric concentration of gases & result in heat islands? (Give details of background air quality levels with predicted values based on dispersion models taking into account the increased traffic generation as a result of the proposed constructions)

5.2. What are the impacts on generation of dust, smoke, odorous fumes or other hazardous gases? Give details in relation to all the meteorological parameters.

5.3. Will the proposal create shortage of parking space for vehicles? Furnish details of the present level of transport infrastructure and measures proposed for improvement including the traffic management at the entry & exit to the project site.

5.4. Provide details of the movement patterns with internal roads, bicycle tracks, pedestrian pathways, footpaths etc., with areas under each category.

5.5. Will there be significant increase in traffic noise & vibrations? Give details of the sources and the measures proposed for mitigation of the above.

5.6. What will be the impact of DG sets & other equipment on noise levels & vibration in & ambient air quality around the project site? Provide details.

6. AESTHETICS

6.1. Will the proposed constructions in any way result in the obstruction of a view, scenic amenity or landscapes? Are these considerations taken into account by the proponents?

6.2. Will there be any adverse impacts from new constructions on the existing structures? What are the considerations taken into account?

6.3. Whether there are any local considerations of urban form & urban design influencing the design criteria? They may be explicitly spelt out.

6.4. Are there any anthropological or archaeological sites or artefacts nearby? State if any other significant features in the vicinity of the proposed site have been considered.

7. SOCIO-ECONOMIC ASPECTS

7.1. Will the proposal result in any changes to the demographic structure of local population? Provide the details.

7.2. Give details of the existing social infrastructure around the proposed project.

7.3. Will the project cause adverse effects on local communities, disturbance to sacred sites or other cultural values? What are the safeguards proposed?

8. BUILDING MATERIALS

8.1. May involve the use of building materials with high-embodied energy. Are the construction materials produced with energy efficient processes? (Give details of energy conservation measures in the selection of building materials and their energy efficiency)

8.2. Transport and handling of materials during construction may result in pollution, noise & public nuisance. What measures are taken to minimize the impacts?

8.3. Are recycled materials used in roads and structures? State the extent of savings achieved?

8.4. Give details of the methods of collection, segregation & disposal of the garbage generated during the operation phases of the project.

9. ENERGY CONSERVATION

9.1. Give details of the power requirements, source of supply, backup source etc. What is the energy consumption assumed per square foot of built-up area? How have you tried to minimize energy consumption?

9.2. What type of, and capacity of, power back-up to you plan to provide?

9.3. What are the characteristics of the glass you plan to use? Provide specifications of its characteristics related to both short wave and long wave radiation?

9.4. What passive solar architectural features are being used in the building? Illustrate the applications made in the proposed project.

9.5. Does the layout of streets & buildings maximise the potential for solar energy devices? Have you considered the use of street lighting, emergency lighting and solar hot water systems for use in the building complex? Substantiate with details.

9.6. Is shading effectively used to reduce cooling/heating loads? What principles have been used to maximize the shading of Walls on the East and the West and the Roof? How much energy saving has been effected?

9.7. Do the structures use energy-efficient space conditioning, lighting and mechanical systems? Provide technical details. Provide details of the transformers and motor efficiencies, lighting intensity and air-conditioning load assumptions? Are you using CFC and HCFC free chillers? Provide specifications.

9.8. What are the likely effects of the building activity in altering the micro-climates? Provide a self assessment on the likely impacts of the proposed construction on creation of heat island & inversion effects?

9.9. What are the thermal characteristics of the building envelope? (a) roof; (b) external walls; and (c) fenestration? Give details of the material used and the U-values or the R values of the individual components.

9.10. What precautions & safety measures are proposed against fire hazards? Furnish details of emergency plans.

9.11. If you are using glass as wall material provides details and specifications including emissivity and thermal characteristics.

9.12. What is the rate of air infiltration into the building? Provide details of how you are mitigating the effects of infiltration.

9.13. To what extent the non-conventional energy technologies are utilised in the overall energy consumption? Provide details of the renewable energy technologies used.

10. Environment Management Plan

The Environment Management Plan would consist of all mitigation measures for each item wise activity to be undertaken during the construction, operation and the entire life cycle to minimize adverse environmental impacts as a result of the activities of the project. It would also delineate the environmental monitoring plan for compliance of various environmental regulations. It will state the steps to be taken in case of emergency such as accidents at the site including fire.

APPENDIX III

(See paragraph 7

GENERIC STRUCTURE OF ENVIRONMENTAL IMPACT ASSESMENT DOCUMENT

S.NO	EIA STRUCTURE	CONTENTS
1.	Introduction	• Purpose of the report • Identification of project & project proponent • Brief description of nature, size, location of the project and its importance to the country, region • Scope of the study – details of regulatory scoping carried out (As per Terms of Reference)
2.	Project Description	• Condensed description of those aspects of the project (based on project feasibility study), likely to cause environmental effects. Details should be provided to give clear picture of the following: • Type of project • Need for the project • Location (maps showing general location, specific location, project boundary & project site layout) • Size or magnitude of operation (incl. Associated activities required by or for the project) • Proposed schedule for approval and implementation • Technology and process description • Project description. Including drawings showing project layout, components of project etc. Schematic representations of the feasibility drawings which give information important for EIA purpose • Description of mitigation measures incorporated into the project to meet environmental standards, environmental operating conditions, or other EIA requirements (as required by the scope) • Assessment of New & untested technology for the risk of technological failure

3.	Description of the Environment	• Study area, period, components & methodology • Establishment of baseline for valued environmental components, as identified in the scope • Base maps of all environmental components
4.	Anticipated Environmental Impacts & Mitigation Measures	• Details of Investigated Environmental impacts due to project location, possible accidents, project design, project construction, regular operations, final decommissioning or rehabilitation of a completed project • Measures for minimizing and / or offsetting adverse impacts identified • Irreversible and Irretrievable commitments of environmental components • Assessment of significance of impacts (Criteria for determining significance, Assigning significance) • Mitigation measures
5.	Analysis of Alternatives (Technology & Site)	• In case, the scoping exercise results in need for alternatives: • Description of each alternative • Summary of adverse impacts of each alternative • Mitigation measures proposed for each alternative and • Selection of alternative
6.	Environmental Monitoring Program	• Technical aspects of monitoring the effectiveness of mitigation measures (incl. Measurement methodologies, frequency, location, data analysis, reporting schedules, emergency procedures, detailed budget & procurement schedules)
7.	Additional Studies	• Public Consultation • Risk assessment • Social Impact Assessment. R&R Action Plans
8.	Project Benefits	• Improvements in the physical infrastructure • Improvements in the social infrastructure • Employment potential –skilled; semi-skilled and unskilled • Other tangible benefits

9.	Environmental Benefit Analysis	Cost	If recommended at the Scoping stage
10.	EMP		• Description of the administrative aspects of ensuring that mitigative measures are implemented and their effectiveness monitored, after approval of the EIA
11	Summary & Conclusion (This will constitute the summary of the EIA Report)		• Overall justification for implementation of the project • Explanation of how, adverse effects have been mitigated
12.	Disclosure Consultants engaged	of	• The names of the Consultants engaged with their brief resume and nature of Consultancy rendered

APPENDIX III A
(See paragraph 7)

CONTENTS OF SUMMARY ENVIRONMENTAL IMPACT ASSESSMENT

The Summary EIA shall be a summary of the full EIA Report condensed to ten A-4 size pages at the maximum. It should necessarily cover in brief the following Chapters of the full EIA Report: -

1. Project Description
2. Description of the Environment
3. Anticipated Environmental impacts and mitigation measures
4. Environmental Monitoring Programme
5. Additional Studies
6. Project Benefits
7. Environment Management Plan

APPENDIX IV

(See paragraph 7)

PROCEDURE FOR CONDUCT OF PUBLIC HEARING

1.0 The Public Hearing shall be arranged in a systematic, time bound and transparent manner ensuring widest possible public participation at the project site(s) or in its close proximity District -wise, by the concerned State Pollution Control Board (SPCB) or the Union Territory Pollution Control Committee (UTPCC).

2.0 The Process:

2.1 The Applicant shall make a request through a simple letter to the Member Secretary of the SPCB or Union Territory Pollution Control Committee, in whose jurisdiction the project is located, to arrange the public hearing within the prescribed statutory period. In case the project site is extending beyond a State or Union Territory, the public hearing is mandated in each State or Union Territory in which the project is sited and the Applicant shall make separate requests to each concerned SPCB or UTPCC for holding the public hearing as per this procedure.

2.2 The Applicant shall enclose with the letter of request, at least 10 hard copies and an equivalent number of soft (electronic) copies of the draft EIA Report with the generic structure given in Appendix III including the Summary Environment Impact Assessment report in English and in the local language, prepared strictly in accordance with the Terms of Reference communicated after Scoping (Stage-2). Simultaneously the applicant shall arrange to forward copies, one hard and one soft, of the above draft EIA Report along with the Summary EIA report to the Ministry of Environment and Forests and to the following authorities or offices, within whose jurisdiction the project will be located:

- (a) District Magistrate/s
- (b) Zila Parishad or Municipal Corporation
- (c) District Industries Office
- (d) Concerned Regional Office of the Ministry of Environment and Forests

2.3 On receiving the draft Environmental Impact Assessment report, the above-mentioned authorities except the MoEF, shall arrange to widely publicize it within their respective jurisdictions requesting the interested persons to send their comments to the concerned regulatory authorities. They shall also make available the draft EIA Report for inspection electronically or otherwise to the public during normal office hours till the Public Hearing is over. The Ministry of Environment and Forests shall promptly display the Summary of the draft Environmental Impact Assessment report on its website, and also make the full draft EIA available for reference at a notified place during normal office hours in the Ministry at Delhi.

2.4 The SPCB or UTPCC concerned shall also make similar arrangements for giving publicity about the project within the State/Union Territory and make available the Summary of the draft Environmental Impact Assessment report (Appendix III A) for inspection in select offices or public libraries or panchayats etc. They shall also additionally

make available a copy of the draft Environmental Impact Assessment report to the above five authorities/offices viz, Ministry of Environment and Forests, District Magistrate etc.

3.0 Notice of Public Hearing:

3.1 The Member-Secretary of the concerned SPCB or UTPCC shall finalize the date, time and exact venue for the conduct of public hearing within 7(seven) days of the date of receipt of the draft Environmental Impact Assessment report from the project proponent, and advertise the same in one major National Daily and one Regional vernacular Daily. A minimum notice period of 30(thirty) days shall be provided to the public for furnishing their responses;

3.2 The advertisement shall also inform the public about the places or offices where the public could access the draft Environmental Impact Assessment report and the Summary Environmental Impact Assessment report before the public hearing.

3.3 No postponement of the date, time, venue of the public hearing shall be undertaken, unless some untoward emergency situation occurs and only on the recommendation of the concerned District Magistrate the postponement shall be notified to the public through the same National and Regional vernacular dailies and also prominently displayed at all the identified offices by the concerned SPCB or Union Territory Pollution Control Committee;

3.4 In the above exceptional circumstances fresh date, time and venue for the public consultation shall be decided by the Member –Secretary of the concerned SPCB or UTPCC only in consultation with the District Magistrate and notified afresh as per procedure under 3.1 above.

4.0 The Panel

4.1 The District Magistrate or his or her representative not below the rank of an Additional District Magistrate assisted by a representative of SPCB or UTPCC, shall supervise and preside over the entire public hearing process.

5.0 Videography

5.1 The SPCB or UTPCC shall arrange to video film the entire proceedings. A copy of the videotape or a CD shall be enclosed with the public hearing proceedings while forwarding it to the Regulatory Authority concerned.

6.0 Proceedings

6.1 The attendance of all those who are present at the venue shall be noted and annexed with the final proceedings.

6.2 There shall be no quorum required for attendance for starting the proceedings.

6.3 A representative of the applicant shall initiate the proceedings with a presentation on the project and the Summary EIA report.

6.4 Every person present at the venue shall be granted the opportunity to seek information or clarifications on the project from the Applicant. The summary of the public

hearing proceedings accurately reflecting all the views and concerns expressed shall be recorded by the representative of the SPCB or UTPCC and read over to the audience at the end of the proceedings explaining the contents in the vernacular language and the agreed minutes shall be signed by the District Magistrate or his or her representative on the same day and forwarded to the SPCB/UTPCC concerned.

6.5 A Statement of the issues raised by the public and the comments of the Applicant shall also be prepared in the local language and in English and annexed to the proceedings:

6.6 The proceedings of the public hearing shall be conspicuously displayed at the office of the Panchyats within whose jurisdiction the project is located, office of the concerned Zila Parishad, District Magistrate, and the SPCB or UTPCC. The SPCB or UTPCC shall also display the proceedings on its website for general information. Comments, if any, on the proceedings which may be sent directly to the concerned regulatory authorities and the Applicant concerned.

7.0 Time period for completion of public hearing

7.1 The public hearing shall be completed within a period of 45 (forty five) days from date of receipt of the request letter from the Applicant. Therefore the SPCB or UTPCC concerned shall send the public hearing proceedings to the concerned regulatory authority within 8(eight) days of the completion of the public hearing. The applicant may also directly forward a copy of the approved public hearing proceedings to the regulatory authority concerned along with the final Environmental Impact Assessment report or supplementary report to the draft EIA report prepared after the public hearing and public consultations.

7.2 If the SPCB or UTPCC fails to hold the public hearing within the stipulated 45(forty five) days, the Central Government in Ministry of Environment and Forests for Category 'A' project or activity and the State Government or Union Territory Administration for Category 'B' project or activity at the request of the SEIAA, shall engage any other agency or authority to complete the process, as per procedure laid down in this notification.

APPENDIX –V
(See paragraph 7)

PROCEDURE PRESCRIBED FOR APPRAISAL

1. The applicant shall apply to the concerned regulatory authority through a simple communication enclosing the following documents where public consultations are mandatory: -

- Final Environment Impact Assessment Report [20(twenty) hard copies and 1 (one) soft copy]]
- A copy of the video tape or CD of the public hearing proceedings
- A copy of final layout plan (20 copies)
- A copy of the project feasibility report (1 copy)

2. The Final EIA Report and the other relevant documents submitted by the applicant shall be scrutinized in office within 30 days from the date of its receipt by the concerned Regulatory Authority strictly with reference to the TOR and the inadequacies noted shall be communicated electronically or otherwise in a single set to the Members of the EAC /SEAC enclosing a copy each of the Final EIA Report including the public hearing proceedings and other public responses received along with a copy of Form -1or Form 1A and scheduled date of the EAC /SEAC meeting for considering the proposal .

3. Where a public consultation is not mandatory and therefore a formal EIA study is not required, the appraisal shall be made on the basis of the prescribed application Form 1 and a pre-feasibility report in the case of all projects and activities other than Item 8 of the Schedule .In the case of Item 8 of the Schedule, considering its unique project cycle , the EAC or SEAC concerned shall appraise all Category B projects or activities on the basis of Form 1, Form 1A and the conceptual plan and stipulate the conditions for environmental clearance . As and when the applicant submits the approved scheme /building plans complying with the stipulated environmental clearance conditions with all other necessary statutory approvals, the EAC /SEAC shall recommend the grant of environmental clearance to the competent authority.

4. Every application shall be placed before the EAC /SEAC and its appraisal completed within 60 days of its receipt with requisite documents / details in the prescribed manner.

5. The applicant shall be informed at least 15 (fifteen) days prior to the scheduled date of the EAC /SEAC meeting for considering the project proposal.

6. The minutes of the EAC /SEAC meeting shall be finalised within 5 working days of the meeting and displayed on the website of the concerned regulatory authority. In case the project or activity is recommended for grant of EC, then the minutes shall clearly list out the specific environmental safeguards and conditions. In case the recommendations are for rejection, the reasons for the same shall also be explicitly stated.

APPENDIX VI

(See paragraph 5)

COMPOSITION OF THE SECTOR/ PROJECT SPECIFIC EXPERT APPRAISAL COMMITTEE (EAC) FOR CATEGORY A PROJECTS AND THE STATE/UT LEVEL EXPERT APPRAISAL COMMITTEES (SEACs) FOR CATEGORY B PROJECTS TO BE CONSTITUTED BY THE CENTRAL GOVERNMENT

1. The Expert Appraisal Committees (EAC(s) and the State/UT Level Expert Appraisal Committees (SEACs) shall consist of only professionals and experts fulfilling the following eligibility criteria:

Professional: The person should have at least (i) 5 years of formal University training in the concerned discipline leading to a MA/MSc Degree, or (ii) in case of Engineering /Technology/Architecture disciplines, 4 years formal training in a professional training course together with prescribed practical training in the field leading to a B.Tech/B.E./B.Arch. Degree, or (iii) Other professional degree (e.g. Law) involving a total of 5 years of formal University training and prescribed practical training, or (iv) Prescribed apprenticeship/article ship and pass examinations conducted by the concerned professional association (e.g. Chartered Accountancy),or (v) a University degree , followed by 2 years of formal training in a University or Service Academy (e.g. MBA/IAS/IFS). In selecting the individual professionals, experience gained by them in their respective fields will be taken note of.

Expert: A professional fulfilling the above eligibility criteria with at least 15 years of relevant experience in the field, or with an advanced degree (e.g. Ph.D.) in a concerned field and at least 10 years of relevant experience.

Age: Below 70 years. However, in the event of the non-availability of /paucity of experts in a given field, the maximum age of a member of the Expert Appraisal Committee may be allowed up to 75 years

2. The Members of the EAC shall be Experts with the requisite expertise and experience in the following fields /disciplines. In the event that persons fulfilling the criteria of "Experts" are not available, Professionals in the same field with sufficient experience may be considered:

- **Environment Quality Experts:** Experts in measurement/monitoring, analysis and interpretation of data in relation to environmental quality
- **Sectoral Experts in Project Management:** Experts in Project Management or Management of Process/Operations/Facilities in the relevant sectors.
- **Environmental Impact Assessment Process Experts:** Experts in conducting and carrying out Environmental Impact Assessments (EIAs) and preparation of Environmental Management Plans (EMPs) and other Management plans and who have wide expertise and knowledge of predictive techniques and tools used in the EIA process
- **Risk Assessment Experts**
- **Life Science Experts in floral and faunal management**
- **Forestry and Wildlife Experts**

- **Environmental Economics Expert with experience in project appraisal**

3. The Membership of the EAC shall not exceed 15 (fifteen) regular Members. However the Chairperson may co-opt an expert as a Member in a relevant field for a particular meeting of the Committee.

4. The Chairperson shall be an outstanding and experienced environmental policy expert or expert in management or public administration with wide experience in the relevant development sector.

5. The Chairperson shall nominate one of the Members as the Vice Chairperson who shall preside over the EAC in the absence of the Chairman /Chairperson.

6. A representative of the Ministry of Environment and Forests shall assist the Committee as its Secretary.

7. The maximum tenure of a Member, including Chairperson, shall be for 2 (two) terms of 3 (three) years each.

8. The Chairman / Members may not be removed prior to expiry of the tenure without cause and proper enquiry.

Sri. Ashok Kumar Mishra
Consultant (Env)



Annexure 1.16

General Condition no.1.16

TO WHOM SO EVER IT MAY CONCERN

In compliance to the condition, It is respectfully submitted that the scheme for plantation of tall indigenous species along the access road from Sijimali Bauxite Mines (hilltop) to SH-44, amounting to Rs. 1,46,07,054/-, has been prepared by the Divisional Forest Officer, Rayagada Division and duly approved by the Regional Chief Conservator of Forests, Koraput Circle. The said amount has been deposited vide UTR No. CMS5589092419.

Copies of the demand, payment details, and the approved scheme are enclosed herewith for kind reference.

Date: - 24/08/2026

Place: - Bhubaneswar

(Signature of User Agency)
Consultant Environment
office, seal:
IDCO, Bhubaneswar

Countersigned By:-

Divisional Forest Officer
Rayagada Forest Division

Office seal:-
Divisional Forest Officer
Rayagada Division

Odisha Industrial Infrastructure Development Corporation

(A Government of Odisha Undertaking)

IDCO, IDCO Towers, Janpath, Bhubaneswar – 751022, Odisha, INDIA

+91- 0674 - 2541525, 2540820 | Fax: 2542956 / 2541982

cmd@idco.in / md@idco.in | www.idco.in



ICICI Bank Advice Receipt
3/14/26 9:34 AM

Transaction Details

Remitter account number: XXXXXXXX0728

Transaction Date: 13/03/2026

Transaction Amount: INR 1,46,07,054.00

Debit/Credit: Debit

Cheque Number : -NIL-

Transaction Description : CMS/001907137572/CMS5
589092419VALC67079838
2025VEDA

Transaction ID: S37876287

Transaction Remarks : -

**Note: This is an electronically generated receipt and
does not need any signature.**

Printed Time: 14/03/2026 9:34 AM


Divisional Forest Officer
Rayagada, Division


Consulting Engineer...
IDCO, Bhubaneswar

Page 1 of 1



OFFICE OF THE DIVISIONAL FOREST OFFICER; RAYAGADA DIVISION

E.Mail:-dforgda17@gmail.com, dfo.rayagada@odisha.gov.in

Letter No. 1204 /4F(Misc) 1984 /2026. Dt. 06/03/2026

To

The Consultant (Env), IDCO,
IDCO Tower, Janapath,
Bhubaneswar.

Sub: - Proposal for diversion of 4.911 Ha. Forest Land in village Sagabari and Porlang under Kashipur Tahasil for Construction of Road from Sijimali Bauxite Mines top to SH-44 under Rayagada District/Division-
Regarding deposit of the cost of approved scheme.

Ref: - Memo No.610 dt.02.03.2026 of the RCCF, Koraput Circle, Koraput &
This office memo no.1045 dt.25.02.2026.

Sir,

With reference to the subject and correspondence cited above, I am directed to inform you that, in pursuance of General Condition No. 1.16 of the Stage-I approval accorded by the Ministry of Environment, Forest and Climate Change, Regional Office, Bhubaneswar vide order dated 05.01.2026, a scheme has been formulated by this office for undertaking plantation of tall indigenous tree species along both sides of the proposed road at the cost of the User Agency. The plantation is intended to mitigate dust pollution caused by the movement of heavy vehicles associated with mining activities in connection with the proposal for diversion of 4.911 Ha. of forest land in villages Sagabari and Porlang under Kashipur Tahasil for construction of road from Sijimali Bauxite Mines Top to SH-44 under Rayagada District/Division.

The total cost of the above scheme has been estimated at Rs. 1,46,07,054.00 (Rupees One Crore Forty-Six Lakh Seven Thousand Fifty-Four) only, which has been duly approved by the Regional Chief Conservator of Forests, Koraput Circle, Koraput vide his Memo No. 610 dated 02.03.2026.

In view of the above, you are requested to kindly deposit an amount of Rs. 1,46,07,054.00 (Rupees One Crore Forty-Six Lakh Seven Thousand Fifty-Four) only towards the cost of the approved scheme through the online web portal of MoEF&CC (CAMPA Account) at an early date. The RTGS receipt along with the UTR number in support of the above payment may please be submitted to this office for taking further necessary action at this end.

The above demand is raised in compliance with the prevailing condition/guidelines of the Government of India. This shall not preclude the Department from raising any additional demands or any other statutory levy, if so required on the basis of revised rates, further directions of the Hon'ble Supreme Court of India, or instructions of the Government of India / State Government at any stage prior to grant of final (Stage-II) approval.

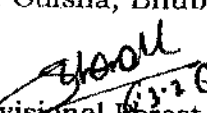
Yours Faithfully

Consultant (Env),
IDCO, Bhubaneswar

6.3.26
Divisional Forest Officer,
Rayagada Division

Memo No. 1205 /4F Date. 06/03/2026

Copy submitted to the Addl. Principal Chief Conservator of Forests, Forest Diversion & Nodal Officer, F. C. Act. O/o. the PCCF, Odisha, Bhubaneswar for favour of kind information and necessary action.


Divisional Forest Officer,
Rayagada Division

Memo No. 1206 /4F Date. 06/03/2026

Copy submitted to the Regional Chief Conservator of Forests, Koraput Circle, Koraput for favour of kind information and necessary action with reference to his memo no. 610 dt.02.03.2026.


Divisional Forest Officer,
Rayagada Division


Consultant Environment,
IDCO, Bhubaneswar

SCHEME FOR
PLANTATION OF TALL INDIGENOUS SPECIES ALONG ACCESS ROAD
FROM SIJIMALI BAUXITE MINES (HILL TOP) TO SH-44

PROJECT
PROPOSED ACCESS ROAD CONNECTING FROM SIJIMALI BAUXITE MINES
(HILL TOP) TO SH-44
(Proposal No.: FP/OR/OTHERS/523366/2025)

USER AGENCY
Infrastructure Development Corporation of Odisha, Bhubaneswar (IDCO)

IN COMPLIANCE WITH

Condition No.1.16 of Stage-I Approval (granted vide Online proposal no.: FP/OR/Others/523366/2025 dated: 05/01/2026) By Government of India, Ministry of Environment, Forest and Climate Change, Regional Office, Bhubaneswar for Diversion of 4.911 ha. of forest land for the construction of access road from Sijimali Bauxite Mines (Hill Top) to SH-44 to facilitate bauxite transportation.


Concurrence
IDCO, Bhubaneswar

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 Consultant Environmen.
 IOCO, Bhubaneswar

I EXECUTIVE SUMMARY

The present scheme has been formulated in pursuance of Condition No. 1.16 of the Stage-I (In-Principle) approval dated 05.01.2026 accorded by the Regional Office, Bhubaneswar, Ministry of Environment, Forest and Climate Change, Government of India, for diversion of 4.911 Ha of forest land under the Forest (Conservation) Act, 1980, for construction of an access road connecting Sijimali Bauxite Mines to State Highway-44 (SH-44) in Rayagada District, Odisha.

As per the Detailed Project Report (DPR), the proposed access road connects Sijimali Bauxite Mines to State Highway-44 (SH-44) in Rayagada District. The present scheme covers the identified stretch of approximately 2.98 km within Rayagada Forest Division, along which avenue plantation is proposed on both sides of the road in compliance with the conditions of Stage-I approval. In compliance with the aforesaid approval condition, the Forest Department is required to undertake plantation of tall indigenous tree species along both sides of the proposed road at the cost of the User Agency, with the objective of mitigating dust pollution arising from movement of heavy vehicles associated with mining operations.

Plantation Coverage and Configuration:

Avenue plantation is proposed along both sides of the road for a cumulative length of 6.00 RKM (2.98 km $\times$ 2 sides). Considering plantation in a minimum of three rows on each side (preferably in staggered configuration) within the available Right of Way (ROW), the effective running kilometer (RKM) for planning and estimation purposes works out to 18.00 km (3.00 km $\times$ 2 sides $\times$ 3 rows).

The plantation layout has been designed based on the ROW varying between 33 m and 48 m, while accounting for engineering requirements such as carriageway formation, shoulders, undercutting, land filling, and retaining structures. Necessary flexibility in row configuration shall be maintained during implementation depending upon site-specific conditions, safety requirements, and availability of usable ROW.

Environmental Rationale:

The proposed multi-row avenue plantation is envisaged as a green buffer to:

- Mitigate dust pollution and vehicular emissions, particularly from heavy mining traffic;
- Improve soil and moisture conservation by reducing surface run-off;
- Enhance slope stabilization through root binding;
- Improve micro-climatic conditions along the roadway;
- Enhance ecological value and biodiversity through use of indigenous species.
- Reduce noise levels and act as a windbreak along the corridor;

Site Suitability:

The project area falls under a tropical monsoon climatic regime with annual rainfall ranging from 1200-1500 mm and temperatures between 13.5°C and 45°C. The soils are predominantly lateritic to red loamy with moderate fertility and good drainage. Based on climatic parameters, soil characteristics, and preliminary field assessment, the area is considered suitable for raising indigenous tree species under avenue plantation mode, subject to appropriate species selection and standard silvicultural practices.

Species Selection

Preference shall be given to indigenous and locally adapted species suited to roadside conditions. The species list is indicative and includes Sissoo, Neem, Karanja, Jamun, Tamarind, Amla, Mahua, Bija, Jackfruit, and Bael, among others. Final species composition shall be determined at the time of execution based on site conditions and availability of quality planting stock.

Plantation Model and Density:

Plantation is proposed under the AV-250 model (250 plants per RKM) with appropriate spacing norms. Based on 18.00 effective RKM, the total number of trees proposed is approximately 4,500, subject to minor variation during implementation.

Implementation and Financial Outlay:

Sl. No.	Scheme	Location	RKM	Plantation Model	Outlay (Rs)
1	Tall Tree Plantation	Along Approach Road from Sijimali Mines (Hill Top) to SH-44	18.00	AV-250	Rs.1,46,07,054.00

(Rupees One Crore Forty-Six Lakh Seven Thousand Fifty-Four) Only

- Funding Responsibility: The entire cost shall be borne by the User Agency and deposited in the Ad-hoc CAMPA account.
- Execution Responsibility: The plantation shall be executed by the Forest Department through the Divisional Forest Officer, Rayagada Forest Division, in accordance with approved norms and guidelines.

The total estimated financial outlay for the scheme is Rs.1,46,07,054.00 (Rupees One Crore Forty-Six Lakh Seven Thousand Fifty-Four) Only. An amount of Rs.1,46,07,054.00 shall be deposited by the User Agency towards implementation, as per applicable norms and CAMPA procedures.


Divisional Forest Officer
Rayagada Division


Consultant Environment
IDCO, Shubaneswar

2 ABOUT THE PROJECT

The proposed project involves the construction of an access road from Sijimali Bauxite Mines to State Highway-44 (SH-44) in Rayagada district, Odisha. As per the Detailed Project Report (DPR), the total length of the road is 3.4 km, of which approximately 0.42 km lies within the Sijimali Mining Lease (ML) area. The remaining 2.98 km, where land is being acquired by IDCO and will subsequently be transferred to the Public Works Department (PWD), forms the main stretch of the proposed road.

The project arises in the context of the allocation of the Sijimali Bauxite Block to M/s Vedanta Limited in March 2023. The mining lease covers parts of Kalahandi and Rayagada districts and has an estimated resource of approximately 311 million tonnes of bauxite. To facilitate the transportation of mined bauxite—planned at 9 million tonnes per annum (MTPA)—to the company's alumina refinery at Lanjigarh, road connectivity from the mining site to SH-44 has been identified as a logistical requirement.

The access road has been planned as a linear infrastructure project passing through hilly terrain and connecting the mines to the existing state highway network. The area involved in the project is 11.314 hectares, falling under village limits of Bichhapinda, Dumerapadar, Porlang, and Sagabari in Kshipur Tehsil of Rayagada District. Out of the total land requirement, 4.911 hectares fall under the forest category and hence require prior forest clearance under the Forest (Conservation) Act, 1980.

The geographical coordinates of the mining lease area are bounded between latitudes 19°28'42.42"N to 19°32'02.35"N and longitudes 83°06'04.66"E to 83°09'49.80"E, as per Survey of India Toposheet Nos. E44F2 and E44F3.

Sl. No	Item	Forest area			Non-Forest area			Total (Ha)
		Length (m)	Width (m)	Area (Ha)	Length (m)	Width (m)	Area (Ha)	
1	Proposed access Road	1370.236	35.84	4.911	1609.764	39.776	6.403	11.314

Land requirement of the project

The total land requirement for the access road project is 11.314 Ha and out of total area 4.911 ha is DLC forest. The details are furnished below.

ABSTRACT OF TOTAL LAND INVOLVED WITHIN THE ACCESS ROAD OF SIJIMALI BAUXITE MINES

All Figures area in Hectares									
Sl.No	Village	RF, PRF & Rev. Forest	DLC Forest	Status of land as on 25.10.1980	Total Forest	Pvt. Land	Non-forest Govt. land	Total NF area	Total
1	Bichhapinda	0	0	0	0	0	2.356	2.356	2.356
2	Dumerapadar	0	0	0	0	0.160	0.505	0.665	0.665
3	Porlang	0	0.196	0	0.196	0	0	0	0.196
4	Sagabari	0	4.715	0	4.715	0	3.382	3.382	8.097
	Total in Ha	0	4.911	0	4.911	0.160	6.243	6.403	11.314

The project has been accorded Stage-I (In-Principle) approval dated 05.01.2026 by the Regional Office, Bhubaneswar, Ministry of Environment, Forest and Climate Change, Government of India.

As per Condition No. 1.16 stipulated in the said approval, *"The Forest Department shall undertake plantation of tall indigenous tree species along both sides of the proposed road, at the cost of the User Agency, to mitigate dust pollution resulting from the movement of heavy vehicles associated with mining activities."*

In pursuance of the aforesaid condition, the present plantation scheme has been formulated for implementation in accordance with the approval and applicable guidelines.

3 SITE DETAILS

3.1 Plantation Layout within Available ROW

As per the Detailed Project Report (DPR) of the proposed road, duly technically approved by the Chief Construction Engineer, Rayagada (R&B) Circle, Rayagada, the Right of Way (ROW) varies between 33 meters and 48 meters along different stretches of the alignment.

As stipulated in the DPR, considering that the projected traffic for a 20-year design period is less than 18,000 PCU per day, the project road is proposed to be developed as a two-lane carriageway in accordance with IRC: SP:73-2015 guidelines. The proposed carriageway configuration comprises a 7.0-meter-wide carriageway with 1.50 meters of paved shoulder and 2.0 meters of earthen shoulder on either side. Accordingly, the total formation width works out to approximately 14 meters.

Considering the available Right of Way (ROW) with the User Agency and the anticipated requirement of undercutting, land filling in hilly terrain, and construction of retaining structures wherever necessary, it is assessed that a minimum of three rows of avenue plantation (in staggered manner) can be accommodated on each side of the road, with an inter-row spacing of 4 meters. Multiple rows of plantation along the roadside are environmentally desirable, particularly in view of the movement of heavy vehicles associated with mining activities, as they serve as an effective vegetative barrier for mitigation of dust pollution, attenuation of vehicular emissions, and reduction of noise levels. Further, such multi-tier plantation will contribute to slope stabilization, soil and moisture conservation, reduction of surface run-off, and overall improvement of micro-climatic conditions along the corridor.

However, suitable flexibility during implementation shall be maintained depending upon site-specific conditions. Accordingly, the number of plantation rows may be reduced at sharp curves, turning points, or other constrained stretches, if required for safety and engineering considerations, and correspondingly increased in stretches where additional ROW is available, so as to optimize plantation coverage within the permissible corridor.

Accordingly, it is proposed that, after completion of the road work, sufficient land within the available ROW shall be retained in plantable condition to accommodate the prescribed number of seedlings on both sides of the road. The land earmarked for avenue plantation shall not be diverted, altered, or utilized for any future expansion of road components, utilities, or ancillary amenities without prior approval of the competent authority under the relevant statutory provisions.

Sl. No.	Scheme	Location	RKM	Beat	Section	Range
1	Tall Tree Plantation	Along Approach Road from Sijimali Mines (Hill Top) to SH-44	18.00*	Sunger	Sunger	Kashipur

*Note: The actual length of the access road is approximately 3.00 km. Plantation is proposed in three rows on either side of the road (in staggered manner). Accordingly, the effective running kilometer (RKM) works out to 18.00 km (3.00 km × 2 sides × 3 rows). The proposed plantation area has been delineated on the Survey of India toposheets Nos. E44F2 and E44F3 and is enclosed as Plate No. 1.

3.2 Project Length and Plantation Coverage

The total length of the project road within Rayagada Forest Division is 2.98 km. Accordingly, avenue plantation is proposed along both sides of the road, resulting in a cumulative plantation length of 5.96 RKM, which is taken as 6.00 RKM for planning and implementation purposes.

In line with the assessment of available Right of Way (ROW) as discussed in the preceding section, plantation is proposed in a minimum of three rows on each side (in a staggered manner) of the road with appropriate spacing norms. Accordingly, for estimation and planning purposes, the effective running kilometer (RKM) works out to 18.00 km (i.e., 3.00 km $\times$ 2-sides $\times$ 3 rows).

However, suitable flexibility shall be maintained during implementation based on site-specific conditions. The number of rows may be reduced in constrained stretches such as sharp curves, turning points, or locations affected by engineering structures, and correspondingly increased in stretches where additional ROW is available, so as to optimize plantation coverage within the permissible corridor.

The identified stretches have been selected in compliance with Stage-I approval granted vide Online Proposal No. FP/OR/OTHERS/523366/2025 dated 05.01.2026, specifically under Condition No. 1.16 (copy enclosed as Annexure-1).

3.3 Site Suitability

The identified area in Rayagada District falls under a tropical climate zone with distinct monsoon characteristics. The average temperature ranges from a minimum of about 13.5°C in December to a maximum of approximately 45°C in May. The district receives an annual rainfall of around 1200 mm to 1500 mm, with the highest precipitation occurring between July and September. The soil in the area is mainly lateritic to red loamy soil with patches of gravelly soil, having moderate fertility and good drainage characteristics. Based on available climatic data, soil characteristics, and preliminary site observations, the conditions are considered broadly conducive for raising indigenous tree species suited to the agro-climatic zone, subject to appropriate species selection and standard silvicultural and soil-moisture conservation measures.

Accordingly, the identified land along both sides of the proposed road, covering a cumulative length of 6.00 RKM, is proposed to be taken up under Avenue Plantation mode. In accordance with the ROW assessment discussed earlier, plantation shall be carried out in a minimum of three rows on each side (preferably in a staggered manner), subject to site-specific feasibility and safety considerations. On this basis, the effective running kilometer (RKM) for plantation works out to 18.00 km for planning and estimation purposes. Necessary flexibility in row configuration shall be maintained depending upon local constraints, engineering requirements, and availability of usable ROW during implementation.

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Consultant Environmental
IDCO, Bhubaneswar

4 PLANTATION DETAILS

4.1 Objective of Plantation

1. **Mitigation of Dust and Vehicular Emissions:** To act as a vegetative barrier for reduction of dust pollution and attenuation of vehicular emissions, particularly arising from movement of heavy vehicles associated with mining and related activities.
2. **Slope Stabilization and Soil & Moisture Conservation:** To improve slope stability along the road corridor through root binding and vegetative cover, and to enhance soil and moisture conservation by reducing surface run-off and erosion.
3. **Micro-Climate Improvement:** To moderate local micro-climatic conditions by providing shade, reducing heat build-up along the carriageway, and improving ambient air quality.
4. **Enhancement of Ecological Value:** To promote indigenous tree species along the corridor so as to improve biodiversity value and provide habitat and food resources for birds and small fauna.
5. **Aesthetic and Landscape Improvement:** To enhance the visual landscape and environmental quality of the road corridor in an ecologically sustainable manner.
6. **Long-Term Environmental Safeguard:** To create a sustainable green buffer within the available Right of Way (ROW) in conformity with approved conditions and environmental safeguards.

4.2 Scope of Work

To achieve the above objectives, the following items of works are mainly prescribed to be taken up:

- **Nursery Raising and Planting Stock:** Quality planting stock shall be raised following standard nursery practices. Preference shall be given to healthy, well-developed seedlings of indigenous and locally suitable species. Seedlings of approximately 18 months of age or more may be used for plantation, wherever feasible, to ensure better establishment, root development, and survival under roadside conditions.
- **Survey & Demarcation of Boundary:** The proposed plantation area may be surveyed and demarcated as required. Boundary demarcation, wherever considered necessary, may be carried out using RCC pillars or other suitable markers depending upon site conditions and administrative feasibility.
- **Fencing:** To safeguard the plantation from grazing and other biotic interference, appropriate protective measures may be adopted in vulnerable stretches. Such measures may include iron mesh/chain link fencing, individual tree guards, gabions, or other locally suitable protection methods, depending upon the nature of land and risk assessment.
- **Site Preparation & Planting:** Plantation shall be taken up along the identified land under the Avenue Plantation model. Spacing and planting density (indicatively around 250 plants per RKM at approximately 4 m spacing) may be adopted, subject to field conditions and ROW availability. Necessary site preparation, including clearance and pit preparation, shall be carried out as per standard practice.
- **Soil & Moisture Conservation Measures:** In hilly and undulating stretches, suitable Soil and Moisture Conservation measures such as half-moon trenches or other appropriate

interventions may be undertaken on the downhill side of plants to enhance moisture retention and reduce erosion.

- **Protection of Plantation:** Plantation areas may be protected through appropriate measures, including fencing, engagement of watchers where required, and involvement of VSS or local community institutions wherever feasible.
- **Monitoring & Evaluation Mechanism:** - The scheme shall be implemented by the Divisional Forest Officer, Rayagada Division, through departmental staff in accordance with approved provisions. Necessary records and monitoring mechanisms shall be maintained as per extant guidelines.

4.3 Choice of Species

The planting plan under this scheme has been formulated keeping in view the general geomorphological features of the site, soil texture, structure, fertility status, depth, drainage characteristics, and susceptibility to water logging. The final selection of species at the time of execution shall be based on site-specific assessment and prevailing silvicultural considerations.

Preference shall be given to indigenous and locally suitable species capable of establishing well under the climatic and edaphic conditions of the area. Care shall also be taken to select species having suitable crown architecture so as not to obstruct traffic visibility or access along the roadside. Inclusion of an appropriate proportion of fruit-bearing and ecologically beneficial species may be considered, wherever feasible, to enhance biodiversity value and ecological services.

The following species are indicated as a broad and non-exhaustive list for consideration:

1. *Dalbergia sissoo* (Sissoo)
2. *Azadirachta indica* (Neem)
3. *Pongamia pinnata* (Karanja)
4. *Syzygiumcumini* (Jamun)
5. *Tamarindus indica* (Tamarind)
6. *Emblica officinalis* (Amla)
7. *Madhuca longifolia* (Mahua)
8. *Pterocarpus marsupium* (Bija)
9. *Artocarpus heterophyllus* (Jackfruit)
10. *Aegle marmelos* (Bael)

The above list is indicative in nature, and species composition may be suitably modified at the time of implementation based on field conditions, availability of quality planting material, and technical judgment of the executing authority.

4.4 Plantation Model

Sl. No.	Scheme	Location	RKM	Plantation Model	No. of Trees
1.	Tall Tree Plantation	Along Approach Road from Sijimali Mines (Hill Top) to SH-44	18.00*	AV-250	4,500
	Total		6.00		4,500

*Note: The actual length of the access road is approximately 3.00 km. Plantation is proposed in three rows on either side of the road (in staggered manner). Accordingly, the effective running kilometer (RKM) works out to 18.00 km (3.00 km $\times$ 2 sides $\times$ 3 rows).

In accordance with Condition No. 1.16 of the Stage-I approval, plantation of tall indigenous tree species along both sides of the proposed road is required to be undertaken by the Forest Department at the cost of the User Agency, with the objective of mitigating dust pollution resulting from the movement of heavy vehicles associated with mining activities.

Accordingly:

Provision of Funds: The User Agency shall provide the requisite funds for raising and maintenance of the plantation as per the approved scheme and cost estimate (to be deposited in CAMPA).

Execution of Plantation: The plantation work shall be executed by the Forest Department through the Divisional Forest Officer, Rayagada Forest Division, in compliance with the approved scheme and applicable guidelines.

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Consultant, Environment...
IDCO, Shubaneswar

5 FINANCIAL OUTLAY

5.1 Abstract of Financial Outlay

Sl. No.	Scheme	Location	RKM	Plantation Model	Outlay (Rs)
1	Tall Tree Plantation	Along Approach Road from Sijimali Mines (Hill Top) to SH-44	18.00	AV-250	Rs.1,46,07,054.00

(Rupees One Crore Forty-Six Lakh Seven Thousand Fifty-Four) Only

- Note: The actual length of the access road is approximately 3.00 km. Plantation is proposed in three rows on either side of the road (in staggered manner). Accordingly, the effective running kilometer (RKM) works out to 18.00 km (3.00 km × 2 sides × 3 rows).
- All estimated costs are based on the assumption that the plantation will begin in 2027-28; once all statutory clearances are obtained.

Rs.1,46,07,054.00 (Rupees One Crore Forty-Six Lakh Seven Thousand Fifty-Four) Only shall be deposited by the User Agency IDCO, Bhubaneswar on approval of the scheme to the Ad-hoc CAMPA Account and the funds will be utilized for raising of tall indigenous tree species along both sides of the proposed road by the Divisional Forest Officer, Rayagada Division on allotment by the Principal Chief Conservator of Forests, Odisha.

[Signature]
Divisional Forest Officer
Rayagada Forest Division

Technically approved for Rs. 1,46,07,054.00/- (Rupees One Crore Forty-Six Lakh Seven Thousand Fifty-Four) only

[Signature] 2.3.26
Regional Chief Conservator of Forests,
KORAPUT CIRCLE

[Signature]
Consultant Environment
IDCO, Bhubaneswar

5.2 Cost Norms

Cost Norms for Avenue Plantation at the rate of 250 Plants per RKM Attached as Annexure I

Abstract of Avenue Plantation at the rate of 250 Plants per RKM is as follows:

Sl.No	Year	No. of Mandays (Wage Rate @ 462/-)	Labour Cost (Rs.)	Material Cost (Rs.)	MELD & Other Contingency (Rs.)	Seedling Cost	Total Cost (Rs.)
1	0th year	14	6468	0	323	0	6791
2	1st year	88	40656	437538	23910	14217.5	516321.5
3	2nd year	106	48972	35568.5	4227	1292.5	90060
4	3rd year	100	46200	26064.5	3613	0	75877.5
	Total	308	142296	499171	32073	15510	689050

5.3 Cost Estimate for 18 RKM

Sl. No	Item of Work	Unit price	In Rupees
1	Cost of Norm for Avenue plantation @250 plants per RKM over 6.00 RKM x 3 Rows	8,11,503/- x 6.00x3 RKM	1,46,07,054.00
	Grand Total		Rs. 1,46,07,054.00

(Rupees One Crore Forty-Six Lakh Seven Thousand Fifty-Four) Only

- Note: The actual length of the access road is approximately 3.00 km. Plantation is proposed in three rows on either side of the road (in staggered manner). Accordingly, the effective running kilometer (RKM) works out to 18.00 km (3.00 km x 2 sides x 3 rows).
- All estimated costs are based on the assumption that the plantation will begin in 2027-28, once all statutory clearances are obtained.

Rs. 1,46,07,054.00 (Rupees One Crore Forty-Six Lakh Seven Thousand Fifty-Four) Only shall be deposited by the User Agency IDCO, Bhubaneswar on approval of the scheme to the Ad-hoc CAMPA Account and the funds will be utilized for raising of tall indigenous tree species along both sides of the proposed road by the Divisional Forest Officer, Rayagada Division on allotment by the Principal Chief Conservator of Forests, Odisha.

[Signature]
Divisional Forest Officer,
Rayagada Division

6 ANNEXURES

1. Annexure I – Cost Norms for Avenue Plantation at the rate of 250 Plants per RKM
2. Annexure II – One Time Cost matrix for the Avenue Plantation at the rate of 250 Plants per RKM
3. Annexure III – Plate-I showing Proposed Area depicted on Survey of India toposheets Nos. E44F2.


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IDCO, Dhubaneswar

COST NORM FOR RAISING OF AVENUE PLANTATION (18 Months Old Seedling) (250 plants per RKM, spacing of 4 meters between plants) Wage rate @ Rs.462/- per Manday						
Sl. No	Item of work	Preferable Period of Execution	No. of Mandays	Labour cost(Rs.)	Material cost(Rs.)	Total Cost (Rs.)

0th Year (Advice work)						
1	Survey, demarcation, site preparation, alignment & staking	Feb-March	4	1848	0	1848
2	Digging of pits (45 cm x 45 cm x 45 cm) in hard soil	Feb-March	10	4620	0	4620
	TOTAL		14	6468	0	6468
3	Monitoring, Evaluation, Documentation & Contingency @5% of total cost			0	0	323
	Grand Total		14	6468	0	6791

1st Year / Planting Year						
1	Transportation of 18 months old seedlings by hired vehicle from the nursery including loading, unloading & stacking at planting site @ Rs.8.18 per seedling (250+25=275nos) (Average lead of 15Rkm)		0	0	2249	2249
2	Fertilizer and insecticide (a) CDM/ Vermicompost / Organic Manure as basal dose (b) NPK @ 50 gms/plant as basal dose (c) Insecticide/ Bio-pesticide @5 gms/plant as basal dose (d) Urea @ 30 gms per plant (e) Jivamrita / Herbal based plant growing products	June-July	0	0	5068	5068
3	Conveyance of polybag seedlings from stacking site to individual pits, making dug out soil of the pits with CDM/Vermicompost/Organic Manure & applying insecticide/Bio pesticide, fertilizers, planting done after scooping the soil & pressing properly around the planted seedlings. (In case Organic manure is applied, Bio pesticide should be used instead of Insecticide)	July-Aug	6	2772	0	2772
4	Casualty replacement @10%	July-Aug	1	462	0	462
5	1st Weeding & Manuring (Application of Urea)	Aug-Sept	8	3696	0	3696
6	2nd Weeding, Soil working (1 mt diameter around the plants) and Manuring (Application of jivamrita / Herbal based plant growing products)	Sept-Oct	10	4620	0	4620
7	Provision of soil & water conservation measures by providing circular trench in flat land & half-moon trench in slope area at a distance of 0.5 mt from the plant	Sept-Oct	3	1386	0	1386
8	Watering December to March (6 days per month) including labour, transportation & hire charges of tractor/tanker @ Rs.40.88 per seedling	Dec-March	0	0	10221	10221
9	Watch & Ward against grazing and other Biotic interference	Aug-March	60	27720	0	27720
10	Gablon made up of iron Wire Mesh including fitting & fixing @ Rs.1685/- per plant		0	0	420000	420000
	Total		88	40656	437538	478194
11	Monitoring, Evaluation, Documentation & Contingency i.e 5% of the total cost					23910
	Grand Total		88	40656	437538	502104

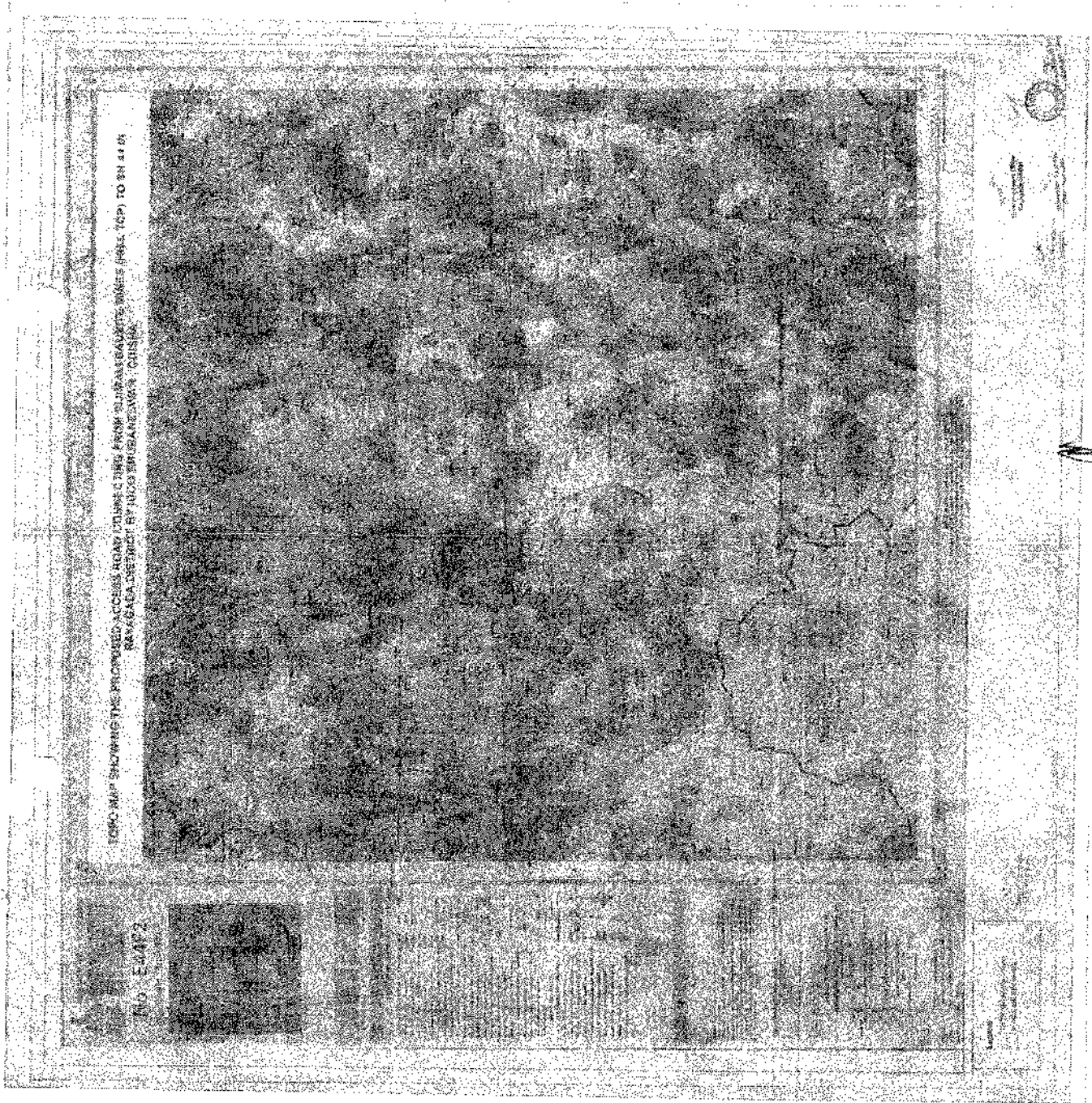
Consultant Environment
IOCC, Bhubaneswar

Matrix for ANR w/o Gap													
Sl No	Comment ement Year												Total Cost (10 Years)
Base Norm		6,791.00	516,321.50	90,060.00	75,877.50								
1 2025-26		6,791	542,138	99,291	87,838								736,057
2 2026-27			7,131	569,244	104,256	92,230							772,860
3 2027-28				7,487	597,707	109,468	96,841						811,503
4 2028-29						7,861	627,592	114,943	101,683				852,078
5 2029-30							8,255	658,972	120,689	106,767			894,682
6 2030-31								8,657	691,920	126,723	112,106		939,417
7 2031-32									9,101	726,516	133,060	117,711	986,387
8 2032-33										9,556	762,842	139,713	1,035,707
9 2033-34											10,033	800,984	1,087,492
10 2034-35											10,535	841,033	1,141,867
												136,265	

ABSTRACT (Showing Seedling Cost Separately)

Sl.No	Year	No. of Mandays	Labour Cost (Rs.)	Material Cost (Rs)	MELD & Other Contingency (Rs.)	Seedling Cost	Total Cost (Rs.)
1	10th year	14	6468	0	323	0	6791
2	1st year	88	40656	437538	23910	14217.5	516321.5
3	2nd year	106	48972	35568.5	4227	1292.5	90060
4	3rd year	100	46200	26064.5	3613	0	75877.5
	Total	308	142296	499171	32073	15510	689030

Consuliant Environmen.
1000, Bangladesh



Consistent Environment
IDCO, Gulbarga

Sri. Ashok Kumar Mishra
Consultant (Env)



Annexure 1.17

General Condition no.1.17

UNDERTAKING

In compliance to the above condition, It is to certify that I/We Odisha Industrial Infrastructure Development Corporation, hereby, undertake that considering the proposed area features a medium slope and the road will be used by heavy vehicles, we will implement appropriate engineering and safety measures to prevent soil erosion.

Date: - 24/03/2026

Place: - Bhubaneswar

(Signature of User Agency)

Office seal: Environment
IDCO, Bhubaneswar

Countersigned By:-


Divisional Forest Officer
Rayagada Forest Division

Office seal:-
Divisional Forest Officer
Rayagada Division

Odisha Industrial Infrastructure Development Corporation

(A Government of Odisha Undertaking)

IDCO, IDCO Towers, Janpath, Bhubaneswar – 751022, Odisha, INDIA

+91- 0674 - 2541525, 2540820 | Fax: 2542956 / 2541982

cmd@idco.in / md@idco.in | www.idco.in

Sri. Ashok Kumar Mishra
Consultant (Env)



Annexure 1.18

General Condition no.1.18

UNDERTAKING

In compliance to the above condition, It is to certify that I/We Odisha Industrial Infrastructure Development Corporation, hereby, undertake that Overburden shall not be disposed beyond the designated road width. Muck generated from earth cuttings will be fully utilized for filling works. Any excess muck will be disposed strictly in accordance with a Muck Disposal Plan. No muck or debris will be permitted to roll downhill slopes.

Date: - 24/03/2026

Place: - Bhubaneswar

(Signature of User Agency)
office seal
Consultant Environment
IDCO, Bhubaneswar

Countersigned By:-

Divisional Forest Officer
Rayagada Forest Division

Office seal:-

Divisional Forest Officer
Rayagada Division

Odisha Industrial Infrastructure Development Corporation

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Sri. Ashok Kumar Mishra
Consultant (Env)



Annexure I.19

General Condition no.1.19

UNDERTAKING

In compliance to the above condition, It is to certify that I/We Odisha Industrial Infrastructure Development Corporation have applied for diversion of 4.911 Ha of forest area for non-forestry purpose to lay Proposed access road connecting from Sijimali bauxite mines (Hill Top) to SH-44 is coming under Rayagada Forest Division. I/We, hereby, undertake that retaining walls, breast walls, and drainage structures will be constructed at appropriate locations to ensure slope stability and prevent soil erosion along the alignment.

Date: - 24/03/2020
Place: - Bhubaneswar

(Signature of User Agency)
office seal:
Consultant Environmental
IDCO, Bhubaneswar

Countersigned By:-


Divisional Forest Officer
Rayagada Forest Division
Office seal:-
Divisional Forest Officer
Rayagada Division

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Sri. Ashok Kumar Mishra
Consultant (Env)



Annexure 1.20

General Condition no.1.20

UNDERTAKING

In compliance to the condition, I/We hereby undertake that, the DFO, Rayagada shall undertake comprehensive soil conservation measures at the CA sites, with the cost to be borne by the user agency.

Date: - 24/03/2026

Place: - Bhubaneswar

(Signature of User Agency)

office seal: Environment
IDCO, Bhubaneswar

Countersigned By:-

Divisional Forest Officer
Rayagada Forest Division

Office seal:-
Divisional Forest Officer
Rayagada Division

Odisha Industrial Infrastructure Development Corporation

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Sri. Ashok Kumar Mishra
Consultant (Env)



Annexure 1.21

General Condition no.1.21

UNDERTAKING

In compliance to the above condition, It is to certify that I/We Odisha Industrial Infrastructure Development Corporation, hereby, undertake that we will use fly ash for the road construction and for filling up of void created due to soil borrows which will be followed by compaction and spreading of top soil over it as per Fly Ash Notification No. S.O. 254 (E) dated 25.01.2016

Date: - 24/03/2020

Place: - Bhubaneswar

(Signature of User Agency)
office seal: 

Countersigned By:-


Divisional Forest Officer
Rayagada Forest Division

Office seal:-
Divisional Forest Officer
Rayagada Division

Odisha Industrial Infrastructure Development Corporation

(A Government of Odisha Undertaking)

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Sri. Ashok Kumar Mishra
Consultant (Env)



Annexure 1.22

General Condition no.1.22

UNDERTAKING

In compliance to the above condition, It is to certify that I/We Odisha Industrial Infrastructure Development Corporation, hereby, undertake that we will explore the possibility of successful transplantation of maximum number of trees identified to be felled and will ensure that any tree felling will be done only when it is unavoidable and that too under strict supervision of the State Forest Department.

Date: - 24/09/2021

Place: - Bhubaneswar

(Signature of User Agency)

office seal: - Consultant Environment.
IDCO, Bhubaneswar

Countersigned By:-


Divisional Forest Officer
Rayagada Forest Division

Office seal:-
Divisional Forest Officer
Rayagada Division

Odisha Industrial Infrastructure Development Corporation

(A Government of Odisha Undertaking)

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Sri. Ashok Kumar Mishra
Consultant (Env)



Annexure 1.23

General Condition no.1.23

UNDERTAKING

In compliance to the above condition, It is to certify that I/We Odisha Industrial Infrastructure Development Corporation, hereby, undertake that flanks of roads should be filled by transported soil and not with soil dug from the side of the roads.

Date: - 24/09/2020

Place: - Bhubaneswar

(Signature of User Agency)

office seal:-
Consultant Environment..
IDCO, Bhubaneswar

Countersigned By:-


Divisional Forest Officer
Rayagada Forest Division

Office seal:-

**Divisional Forest Officer
Rayagada Division**

Odisha Industrial Infrastructure Development Corporation

(A Government of Odisha Undertaking)

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+91- 0674 - 2541525, 2540820 [Fax:2542956 / 2541982

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Sri. Ashok Kumar Mishra
Consultant (Env)



Annexure 1.24

General Condition no.1.24

UNDERTAKING

In compliance to the above condition, It is to certify that I/We Odisha Industrial Infrastructure Development Corporation, hereby, undertake that the designing of new culverts/bridges and redesigning the existing ones over the natural streams rivers/canals will be done in such a manner that it does not hamper the natural course of water, does not give rise to water-logging, so that it does not hamper movement of wild animals including fishes & amphibians migration whenever required.

Date: - 24/09/2026

Place: - Bhubaneswar

(Signature of User Agency)
office seal: Bhubaneswar

Countersigned By:-

Divisional Forest Officer
Rayagada Forest Division

Office seal:-
Divisional Forest Officer
Rayagada Division

Odisha Industrial Infrastructure Development Corporation

(A Government of Odisha Undertaking)

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Sri. Ashok Kumar Mishra
Consultant (Env)



Annexure 1.25

General Condition no.1.25

UNDERTAKING

In compliance to the above condition, It is to certify that I/We Odisha Industrial Infrastructure Development Corporation have applied for diversion of 4.911 Ha of forest area for non-forestry purpose to lay Proposed access road connecting from Sijimali bauxite mines (Hill Top) to SH-44 is coming under Rayagada Forest Division. I/ We, hereby, undertake that speed regulating signage will be erected along the road at regular intervals in the Protected Areas/Forest Areas.

Date: - 24/03/2026

Place: - Bhubaneswar

(Signature of User Agency)
office seal: Bhubaneswar

Countersigned By:-


Divisional Forest Officer
Rayagada Forest Division

Office seal:-

Divisional Forest Officer
Rayagada Division

Odisha Industrial Infrastructure Development Corporation
(A Government of Odisha Undertaking)
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Sri. Ashok Kumar Mishra
Consultant (Env)



Annexure 1.26

General Condition no.1.26

UNDERTAKING

In compliance to the above condition, It is to certify that I/We Odisha Industrial Infrastructure Development Corporation, hereby, undertake that we will provide adequate under passes in wildlife areas/wildlife crossing, if any, for the safe movement of wildlife after discussion with DFO.

Date: - 24/09/2026

Place: - Bhubaneswar

(Signature of User Agency)
office seal: Bhubaneswar

Countersigned By:-


Divisional Forest Officer
Rayagada Forest Division

Office seal:-
Divisional Forest Officer
Rayagada Division

Odisha Industrial Infrastructure Development Corporation

(A Government of Odisha Undertaking)

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Sri. Ashok Kumar Mishra
Consultant (Env)



Annexure 1.27

General Condition no.1.27

UNDERTAKING

In compliance to the above condition, It is to certify that I/We Odisha Industrial Infrastructure Development Corporation, hereby, undertake that no labor camp will be established on the forest land and we will provide fuels preferably alternate fuels to the laborers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas.

Date: - 24/03/2026

Place: - Bhubaneswar

(Signature of User Agency)

office seal:-
IDCO, Bhubaneswar

Countersigned By:-


Divisional Forest Officer
Rayagada Forest Division

Office seal:-
Divisional Forest Officer
Rayagada Division

Odisha Industrial Infrastructure Development Corporation
(A Government of Odisha Undertaking)
IDCO, IDCO Towers, Janpath, Bhubaneswar – 751022, Odisha, INDIA
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Sri. Ashok Kumar Mishra
Consultant (Env)



Annexure 1.28

General Condition no.1.28

UNDERTAKING

In compliance to the above condition, it is to certify that I/We Odisha Industrial Infrastructure Development, hereby, undertake that no additional or new path will be constructed inside the forest area for any activity related to the project work.

Date: - 24/03/2026

Place: - Bhubaneswar

(Signature of User Agency)
office seal: Bhubaneswar

Countersigned By:-

Divisional Forest Officer
Rayagada Forest Division

Office seal:-
Divisional Forest Officer
Rayagada Division

Odisha Industrial Infrastructure Development Corporation

(A Government of Odisha Undertaking)

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Sri. Ashok Kumar Mishra
Consultant (Env)



Annexure 1.29

General Condition no.1.29

UNDERTAKING

In compliance to the above condition, It is to certify that I/We Odisha Industrial Infrastructure Development Corporation, hereby, undertake that while executing works, will not fell any tree of damage forest growth in the surrounding forest area in any manner.

Date: - 24/03/2026

Place: - Bhubaneswar

(Signature of User Agency)

office seal
Consultant Environment
IDCO, Bhubaneswar

Countersigned By:-

Divisional Forest Officer
Rayagada Forest Division

Office seal:-
Divisional Forest Officer
Rayagada Division

Odisha Industrial Infrastructure Development Corporation

(A Government of Odisha Undertaking)

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Sri. Ashok Kumar Mishra
Consultant (Env)



Annexure 1.30

General Condition no.1.30

UNDERTAKING

In compliance to the above condition, It is to certify that I/We Odisha Industrial Infrastructure Development Corporation, hereby, undertake that the layout plan of the proposed forest land will not be changed without the prior approval of Ministry of Environment, Forest & Climate Change.

Date: - 24/03/2026

Place: - Bhubaneswar.

(Signature of User Agency)

office seal:-
Consultant Environmental
IDCO, Bhubaneswar

Countersigned By:-


Divisional Forest Officer
Rayagada Forest Division

Office seal:-

Divisional Forest Officer
Rayagada Division

Odisha Industrial Infrastructure Development Corporation

(A Government of Odisha Undertaking)

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Sri. Ashok Kumar Mishra
Consultant (Env)



Annexure 1.31

General Condition no.1.31

UNDERTAKING

In compliance to the above condition, It is to certify that, I/We Odisha Industrial Infrastructure Development Corporation, hereby, undertake that the forest land will not be used for any purpose other than that specified in the proposal.

Date: - 24/03/2026

Place: - Bhubaneswar

(Signature of User Agency)
office seal, Bhubaneswar

Countersigned By:-

Divisional Forest Officer
Rayagada Forest Division

Office seal:-

Divisional Forest Officer
Rayagada Division

Odisha Industrial Infrastructure Development Corporation

(A Government of Odisha Undertaking)

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Sri. Ashok Kumar Mishra
Consultant (Env)



Annexure 1.32

General Condition no.1.32

UNDERTAKING

In compliance to the above condition, It is to certify that I/We Odisha Industrial Infrastructure Development Corporation, hereby, undertake that the forest land proposed to be diverted will under no circumstances be transferred to any other user agency, department or person without the prior approval of Ministry of Environment, Forest & Climate Change.

Date: - 24/08/2026

Place: - Bhubaneswar

(Signature of User Agency)

office seals

Countersigned By:-

Divisional Forest Officer
Rayagada Forest Division

Office seal:-
Divisional Forest Officer
Rayagada Division

Odisha Industrial Infrastructure Development Corporation

(A Government of Odisha Undertaking)

IDCO, IDCO Towers, Janpath, Bhubaneswar – 751022, Odisha, INDIA

+91- 0674 - 2541525, 2540820 | Fax: 2542956 / 2541982

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Sri. Ashok Kumar Mishra
Consultant (Env)



Annexure 1.33

General Condition no.1.33

UNDERTAKING

In compliance to the above condition, It is to certify that I/We Odisha Industrial Infrastructure Development Corporation, hereby, undertake that no damage to the flora and fauna of the adjoining area will be caused.

Date: - 24/03/2026

Place: - Bhubaneswar

(Signature of User Agency)
office seal:-

Countersigned By:-


Divisional Forest Officer
Rayagada Forest Division

Office seal:-
Divisional Forest Officer
Rayagada Division

Odisha Industrial Infrastructure Development Corporation

(A Government of Odisha Undertaking)

IDCO, IDCO Towers, Janpath, Bhubaneswar – 751022, Odisha, INDIA

+91- 0674 - 2541525, 2540820 | Fax: 2542956 / 2541982

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Sri. Ashok Kumar Mishra
Consultant (Env)



Annexure 1.34

General Condition no.1.34

UNDERTAKING

In compliance to the above condition, it is to certify that I/We Odisha Industrial Infrastructure Development Corporation have applied for diversion of 4.911 Ha of forest area for non-forestry purpose to lay Proposed access road connecting from Sijimali bauxite mines (Hill Top) to SH-44 is coming under Rayagada Forest Division. This is to hereby certify that, the Divisional Forest Officer, Rayagada will monitor the Project and take necessary mitigative measures to ensure that there is no adverse impact on the forests in the surrounding area.

Date: - 24/09/2026

Place: - Bhubaneswar

(Signature of User Agency)
office seal
Bhubaneswar

Countersigned By:-


Divisional Forest Officer
Rayagada Forest Division

Office seal:-
Divisional Forest Officer
Rayagada Division

Odisha Industrial Infrastructure Development Corporation
(A Government of Odisha Undertaking)
IDCO, IDCO Towers, Janpath, Bhubaneswar - 751022, Odisha, INDIA
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cmd@idco.in / md@idco.in | www.idco.in

Sri. Ashok Kumar Mishra
Consultant (Env)



Annexure 1.35

General Condition no.1.35

UNDERTAKING

In compliance to the above condition, It is to certify that I/We Odisha Industrial Infrastructure Development Corporation, hereby, undertake that we will submit annual self-monitoring report on compliance of stipulated conditions to the Nodal Officer (FCA) of the State and concerned Integrated Regional Office of this Ministry by the end of March every year.

Date: - 24/03/2026

Place: - Bhubaneswar

(Signature of User Agency)
office seal: -
Consultant, Environment
IDCO, Bhubaneswar

Countersigned By:-


Divisional Forest Officer
Rayagada Forest Division

Office seal:-
Divisional Forest Officer
Rayagada Division

Odisha Industrial Infrastructure Development Corporation

(A Government of Odisha Undertaking)

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Sri. Ashok Kumar Mishra
Consultant (Env)



Annexure 1.36

General Condition no.1.36

UNDERTAKING

In compliance to the above condition, it is to certify that I/We Odisha Industrial Infrastructure Development Corporation, hereby, undertake that any other conditions that the Ministry of Environment, Forests & Climate Change may impose from time to time in the interest of afforestation, conservation and management of flora and fauna in the area, will be complied by us.

Date: - 24/03/2026

Place: - Bhubaneswar

(Signature of User Agency)
office seal:-
Bhubaneswar

Countersigned By:-


Divisional Forest Officer
Rayagada Forest Division

Office seal:-
Divisional Forest Officer
Rayagada Division

Odisha Industrial Infrastructure Development Corporation

(A Government of Odisha Undertaking)

IDCO, IDCO Towers, Janpath, Bhubaneswar - 751022, Odisha, INDIA

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cmd@idco.in / md@idco.in | www.idco.in

Sri Ashok Kumar Mishra
Consultant (Env.)



Annexure 1.37

General Condition no.1.37

UNDERTAKING

In compliance with the above condition, it is submitted that the requirement that the State Government and User Agency shall ensure compliance with the provisions of all Acts, Rules, Regulations, Guidelines, NGT Orders and Hon'ble Court Orders, as applicable to the project for the time being in force, has been duly noted, and the same shall be complied with in letter and spirit.

It is further submitted that Appeal No. 4/2026/EZ pertaining to the present project is pending before the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata. Vide Order dated 27.02.2026, the Hon'ble Tribunal directed the respondents to file their responses and listed the matter for hearing on 23.03.2026. Subsequently, vide Order dated 23.03.2026, the matter has been adjourned and is presently listed for hearing on 18.05.2026. No further directions have been issued in the matter as on date, and the matter remains pending consideration.

Date: - 24/03/2026

Place: - Bhubaneswar

(Signature of User Agency)

office seal: Environmental
IDCO, Bhubaneswar

Countersigned By:-

Divisional Forest Officer
Rayagada Forest Division

Office seal:
Divisional Forest Officer
Rayagada Division

Odisha Industrial Infrastructure Development Corporation

(A Government of Odisha Undertaking)

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Item No.10

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Appeal No.04/2026/EZ

Munidei Majhi & 3 Ors.

Appellants

Versus

The Ministry of Environment,
Forest and Climate Change & 3 Ors.

Respondents

Date of hearing: 23.03.2026

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE MR. ISHWAR SINGH, EXPERT MEMBER**

Appellants: Ms. Swetha, Advocate for the appellants (through VC).

Respondents: Ms. Anamika Pandey, Advocate for R-1, MoEF&CC (through VC).
Ms. Pausali Banerjee, Advocate for R-3 (through VC).
Mr. Sanjay Upadhyay, Senior Advocate and Ms. Gitanjali Sanyal,
Ms. Esha Krishnan and Ms. Mansi Bachani, Advocates for
respondent no.4 (through VC).

ORDER

1. From the side of Respondent no.1, Ministry of Environment, Forest and Climate Change (MoEF&CC), the learned Counsel has put in appearance and states that affidavit is ready but could not be e-filed because of technical glitch and two days time be allowed to file the same. We allow it.

2. From the side of Respondent no.3, Odisha Industrial Infrastructural Development Corporation (IDCO), learned Counsel has put in appearance and seeks time to file reply. We allow four weeks time to file the same.

3. From the side of Respondent no.4, learned Senior Counsel, Mr. Sanjay Upadhyay has put in appearance and seeks a weeks' time to file the reply. The same is allowed.

4. Learned Senior Counsel has apprised that there is error in order passed by this Tribunal on 27.02.2026 wherein at page no.2, the Respondent no.4 is shown by the name Saru Majhi while it is actually M/s Vedanta Limited.

5. We direct that in place of Respondent no.4, Saru Majhi, it will be read as M/s Vedanta Limited in the said order.

6. Put up this matter for next consideration on 18.05.2026.

.....
Dinesh Kumar Singh, JM

.....
Ishwar Singh, EM

March 23rd, 2026
Appeal No.04/2026/EZ
OM

Item No.03

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Appeal No.4/2026/EZ

Munidei Majhi & 3 Ors.

Applicant

Versus

The Ministry of Environment,
Forest and Climate Change & 3 Ors.

Respondents

Date of hearing: 27.02.2026

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE MR. ISHWAR SINGH, EXPERT MEMBER**

Applicant: Mr. A. Yogeshwaran, (through VC)

ORDER

1. The appellant has filed the present appeal under Section 18 (1) read with Section 16 (e) of the National Green Tribunal Act, 2010 seeking the following reliefs:

A. "Quash the Stage I clearance dated 05.01.2026 in Online Proposal No: FP/OR/OTHERS/523366/2025 under Section 2 (1) (ii) of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 for non-forestry use of 4.911 ha of forest land filed by the 3rd Respondent, Odisha Industrial Infrastructure Development Corporation (IDCO) for construction of access road from Sijmah Bauxite Mines (Hill Top) to SH-44 to facilitate bauxite transportation in Kashipur Tahasil of Rayagada District under Raygada Forest Division, Odisha.

B. Pass such further order or orders as may be fit, proper and necessary in the facts and circumstances of the case and thus render justice."

2. The appellant has challenged the Stage-I/in principle approval dated 05.01.2026 granted by respondent no. 1 Ministry of Environment, Forest and Climate Change (MoEF&CC) in Online Proposal No: FP/OR/OTHERS/523366/2025 under Section 2 (1) (ii) of the Van

(Sanrakshan Evam Samvardhan) Adhiniyam, 1980 for non- forestry use of 4.911 ha of forest land filed by respondent no. 3- Odisha Industrial Infrastructure Development Corporation (OIDCO) for construction of access road from Sijimali Bauxite Mines (Hill Top) to SH-44 to facilitate bauxite transportation in Kashipur Tahasil of Rayagada District under Rayagada Forest Division, Odisha. The above said Stage-I/in principle approval has been challenged on the grounds that respondent no. 3 - OIDCO has illegally obtained the same as if the subject road is a standalone 3 project, though it is admittedly an integral part of proposed mining project of respondent no. 4-Saru Majhi. Respondent no. 3- OIDCO is not the user agency to apply for diversion of forest lands for the bauxite mine's infrastructure (i.e the access road) of the project of respondent no. 4-Saru Majhi. Respondent no. 1-MoEF&CC has circumvented the provisions of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 by considering proposal of respondent no. 3-OIDCO for diversion of the subject forest lands as a stand-alone linear project and paved the way for commencement of work without obtaining stage II clearance. Respondent no. 1- MoEF&CC has failed to see that even the authorities of the forest department had recommended that the proposal be considered along with the proposal for the mine to prevent a fait accompli and has failed to apply mind and granted the impugned clearance.

3. *Prima facie* there is no ground to dismiss the appeal at this stage and the present first appeal being a matter of right under the provisions of the National Green Tribunal Act, 2010 is admitted for hearing.

4. Notice of the appeal along with copy of the appeal and documents enclosed with the same be issued to the respondents.

5. Mr. Sanjay Upadhyay, Senior Advocate has appeared with Ms. Gitanjali Sanyal, Ms. Esha Krishnan and Ms. Mansi Bachani (physically in PB) and accepted notice on behalf of respondent no. 4.
6. The Registry is directed to issue notices to respondents no. 1 to 3 by e-mail and to give hard copies to the appellant for service of notice on respondents no. 1 to 3 by speed post.
7. The appellant is directed to serve the notices on respondents no. 1 to 3 by taking the same Dasti or through speed post within five days and to file affidavit of service within ten days and proof of service at least one day before the next date of hearing fixed.
8. Responses by the respondents no. 1 to 4 may be filed within three weeks.
9. List on 23.03.2026 for further hearing.

Arun Kumar Tyagi, JM

Ishwar Singh, EM

February 27th, 2026
Appeal No.4/2026/EZ
SN

Sri Ashok Kumar Mishra
Consultant (Env.)



Annexure 1.38

General Condition no.1.38

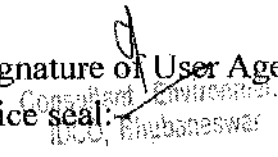
UNDERTAKING

In compliance to the above condition, It is to certify that I/We Odisha Industrial Infrastructure Development Corporation have applied for diversion of 4.911 Ha of forest area for non-forestry purpose to lay Proposed access road connecting from Sijimali bauxite mines (Hill Top) to SH-44 is coming under Rayagada Forest Division. I/ We, hereby, undertake that any other direction issued by the Ministry as a result of Hon'ble Supreme Court order will have bearing on this approval.

Date: - 24/03/2024

Place: - Bhubaneswar

(Signature of User Agency)

office seal: 

Countersigned By:-


Divisional Forest Officer
Rayagada Forest Division

Office seal:-
Divisional Forest Officer
Rayagada Division

Odisha Industrial Infrastructure Development Corporation

(A Government of Odisha Undertaking)

IDCO, IDCO Towers, Janpath, Bhubaneswar – 751022, Odisha, INDIA

+91- 0674 - 2541525, 2540820 | Fax: 2542956 / 2541982

cmd@idco.in / md@idco.in | www.idco.in

Sri Ashok Kumar Mishra
Consultant (Env.)



Annexure 1.39

General Condition no.1.39

UNDERTAKING

In compliance to the above condition, It is to certify that I/We Odisha Industrial Infrastructure Development Corporation have applied for diversion of 4.911 Ha of forest area for non-forestry purpose to lay Proposed access road connecting from Sijimali bauxite mines (Hill Top) to SH-44 is coming under Rayagada Forest Division. I/ We, hereby, undertake that Violation of any of these conditions will amount to violation of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and action would be taken as prescribed in Para 1.16 of Chapter 1 of Consolidated Guidelines and Clarification issued under Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and Van (Sanrakshan Evam Samvardhan) Rules, 2023 vide Ministry's letter dated 29.12.2023.

Date: - 24/03/2026

Place: - Bhubaneswar

(Signature of User Agency)

office seal
Consultant Environment
IDCO, Bhubaneswar

Countersigned By:-

Divisional Forest Officer
Rayagada Forest Division

Office seal:-
Divisional Forest Officer
Rayagada Division

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